

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

SOUTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No.158/2021

SUO MOTU Based on the
News item published in the New Indian Express
Newspaper, Chennai Edition , dated 18.06.2021,
Under the caption "TS:3K trees risk being axed for road
Widening project.

.. Applicant

-Vs-

Union of India,
Rep by its Secretary,
Ministry of Environment and Forests and climate Change,
Jorbagh Road , New Delhi- 110003
And 6 others

...Respondents

INDEX

| Sl. No. | Description of Document | Page No. |
|---------|--|-----------------------|
| 1. | Reply Affidavit filed by the 6 th Respondent | 1 to 9 |
| 2. | Annexure-A - G.O.Ms.No.27, EFT&T (For.II) Department, 10.04.2012 and the State Gazette No.216, Dt.12.04.2012 | 10 – 24 |
| 3. | Annexure-B - Central Government Gazette Notification S.O.No.2559 (E), dated 22.08.2013 on Environmental Clearance. | 25 – 28 |
| 4. | Annexure I - Details of the Proposals submitted by the National Highways | 29 – 44 |
| 5. | Annexure II - Forest Divisional Officer, Nirmal report | 45 – 59 |
| 6. | Annexure III - Forest Divisional Officer, Khanapur report | 60 – 72 |
| 7. | Annexure IV - Chief Conservator of Forests/ Field Director Project Tiger, Kawal Tiger Reserve, Nirmal Report | 73 – 85 |
| 8. | Annexure V (A & B) - Regional Empowered Committee (REC) meeting minutes | 86 – 123 124 – 142 |
| 9. | Annexure VI - Stage I (in-principle) approval granted vide F.No.4-TSB186/2021-HYD/45, Dt.18.08.2021 by Regional Officer, Hyderabad. | 143 – 147 |

DATE: 26.08.2021
PLACE: HYDERABAD.

H.Yasmeen Ali,
Counsel for the 6th Respondent

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

SOURTHERN ZONE, CHENNAI

ORIGINAL APPLICATION No.158/2021

SUO MOTU Based on the
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.. Applicant

-Vs-

1. Union of India,
Rep by its Secretary,
Ministry of Environment and Forests and climate Change,
Jorbagh Road , New Delhi- 110003.
2. Ministry Road Transport and Highways,
Rep. by its Secretary,
Room No.509, Transport Bhawan,
1, parliament, New Delhi-110001.
3. The Chief Secretary to Govt. of Telangana,
Govt . Secretariat, Tank bund,
Hyderabad , Telangana-500022.
4. The Principal Secretary to Govt. of Telangana,
Department of Environment, forests, Science&Techonology,
Govt . Secretariat, Tank bund,
Hyderabad , Telangana-500022.
5. The Chief Secretary& Spl. Chief Secretary to
Govt . of Telangana,
Deparment of revenue,
Govt . Secretariat, Tank bund,
Hyderabad , Telangana-500022.
6. Principal Chief conservator of forests(HOFF),
Telangana Forest Department,
Room No. 505, Aranya Bhavan, Saifaba,
Hyderabad , Telangana-500022.
7. The District Forest Officer ,
Nirmal District,
District Collectorate,
Nirmal-504106.

.... Respondents

R. Solana

Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

REPLY AFFIDAVIT FILED 6TH RESPONDENT

I, Smt. R. Sobha, W/o R. Sundarvadan aged 59 years, Designation Prl. Chief Conservator of Forests (Head of Forest Force), Aranya Bhavan, Saifabad, Hyderabad do hereby solemnly and sincerely states as follows:-

1. I am the 6th respondent herein and I am filing this reply affidavit on behalf of 3rd ~~and~~ ⁹⁷⁵ 4th respondents herein and I am well acquainted with the facts of the case.
2. I submit that the Kawal Tiger Reserve is notified under section 38 of Wildlife (Protection) Act, 1972 vide G.O.Ms.No.27, EFT&T (For.II) Department, 10.04.2012 and the State Gazette No.216, Dt.12.04.2012 (**Enclosed as Annexure-A**). The area proposed for diversion is not falling in the Kawal Tiger Reserve but falling in the eco-sensitive zone of the Kawal Tiger Reserve. The eco-sensitive zone of the Kawal Tiger Reserve is not notified, hence, the default distance of 10 km from the periphery of the Kawal Tiger Reserve is taken as eco-sensitive zone as per the guidelines issued by the Ministry of Environment, Forests and Climate Change in F.No.1-0/2007, WL-1(pt), 09.02.2011 and amendments issued therein.
3. I submit that the proposed road is falling in Mamda, Dimmadurthy and Maskapur Reserved Forests. The proposed road widening by Ministry of Roads Transport & Highways, Hyderabad falling in the eco-sensitive zone of Kawal Tiger Reserve, Nirmal, Telangana State, the number of trees to be cut in the forest area proposed for diversion is 2875 and number of trees to be cut outside forest area is 2366, totaling to 5241. Out of these, 131 trees inside the forest area and 99 trees outside the forest area, totaling to 230 trees are proposed for relocation. So far not a single tree has been felled.
4. I submit that 3788 trees are existing in Nirmal Division and 1453 trees are existing in Khanapur Division, including forest and non-forest land.
5. I submit that proposals does not require the Environmental Clearance under Environment (Protection) Act, 1986. As per the Environment Impact Assessment

R. Sobha

Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

Notifications issued by Ministry of Environment, Forests and Climate Change Ministry of Environment, Forests and Climate Change, since 2006 and amendments issued in Central Gazette S.O.No.2559(E), Dt.22.08.2013 (enclosed as Annexure-B), the Expansion of National High ways greater than **100 km** involving additional right of way or land acquisition greater than **40m** on existing alignment and 60 m on re-alignment or bypasses require environment clearance. The present proposal is for a width of maximum 30 m.

6. I submit that the Chief Conservator of Forests/ Field Director, Project Tiger, Kawal Tiger Reserve, Nirmal has taken into consideration all the aspects and accordingly the mitigation measures are proposed to obviate the impact. The Regional Empowered Committee has considered these aspects and recommended the proposals subject to conditions and the Stage I (in - principle) approval has been accorded by Regional Officer, Hyderabad.
7. I submit that the details of the proposals are as hereunder:

i. **Details of the Proposals submitted by the National Highways**

(Enclosed as Annexure I):

- a) The Regional Officer, Ministry of Roads Transport & Highways, Hyderabad (User Agency) vide Lr.No.RW/HYD/JP-56/NH(O)/Cor, dated 08-03-2021 has submitted the proposal in F(C)Act, 1980 format for diversion of 17.498 ha of forest land (12.840 ha of Nirmal Division and 4.658 ha of Khanapur Division), duly justifying that there is no alternative road and uploaded the proposal in the Ministry's website with Unique No. FP/TG/ROAD/126851/2021.
- b) out of the 7.739 km of road passing through RF, an extent of 3.926 km is passing through the middle of the RF where diversion is required on both sides of the existing road and for remaining 3.812 km diversion is required only on one side as the other side of the road is Revenue / Government land.

R. Sobha

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(Head of Forest Force)
Telangana, Hyderabad.

- c) The Cost-Benefit Analysis is not required as the forest area for diversion is less than 20.00 ha as per guidelines issued by the MoEF& CC GOI, New Delhi.
- d) The environmental clearance under Environment (Protection) Act, 1986 is not required.
- e) The User Agency has also enclosed necessary maps showing the forest land proposed for diversion, undertakings and certificates.
- ii. **Details of Processing of the Proposals by the State Forest Department:**
- a) The proposals have been forwarded to forest officers vide PCCF's Rc.No.816/2021/FCA-1, dated 12.03.2021 for processing under Forest (Conservation) Act,1980, Forest (Conservation) Rules,2003/2014/2017, guidelines, clarifications & amendments issued therein by MoEF & CC, GOI.
- b) the Chief Conservator of Forests / Field Director Project Tiger , Kawal Tiger Reserve, Nirmal has furnished the processed proposals vide his Rc.No. 3326/2021/D1 Dated 30.04.2021, with due recommendations in Part II and Part III alongwith the inspection notes and other mandatory enclosures. the District Forest Officer, Kumurambheem – Asifabad District, vide his Rc.No.873/2021/S4 dated 19-04-2021, has submitted the Compensatory Afforestation Scheme for 35.00 ha over Degraded Forest Land –in Kaghaznagar division of Kumurambheem – Asifabad District for raising with 10 years of maintenance.
- c) **in the inspection reports, recommendations in Part II and Part III and covering letters, the Forest Divisional Officers, Nirmal & Khanapur, District Forest Officer, Nirmal; Chief Conservator of Forests/ Field Director Project Tiger, Kawal Tiger Reserve, Nirmal have reported that:**

A, Forest Divisional Officer, Nirmal report (Enclosed as Annexure II)

R. Sobana

Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

1. The length of proposed road passing in forest area is 4633.93 Meters, width is varying and is falling Mamda Reserved Forest (RF) & Dimmadurthy RF.
2. The density of vegetation is 0.5, number of trees existing in the alignment of the road inside the forest is 2106, the area proposed for diversion is not vulnerable for erosion.
3. The proposed area for diversion falls under the Eco-Sensitive zone area of Kawal Tiger Reserve. There is movement of tiger and other wildlife in the area.
4. The User Agency has not done work in Forest Areas proposed for diversion, but the User Agency has started the work in Non- Forest Area which falls under Eco Sensitive Zone. Hence, the Forest Divisional Officer, Nirmal has issued Notice to the User Agency vide Rc.No.937/2020/S5 dated 07.01.2021 & 08.02.2021 to stop the work as the area is falling eco-sensitive zone of Kawal Tiger Reserve till the clearance of Forest Area under Forest (Conservation) Act, 1980 is granted. The work was stopped by User Agency.
5. As against 12.840 ha proposed by user agency, the Forest Divisional Officer, Nirmal has restricted the area for diversion by reducing the width of the road to an extent of 9.038 ha only, with following conditions:
 - a) (05) No's of Animal passages of minimum width of 30.00 meters & 2.75 meters height as per the specifications, guidelines designs and norms for construction of under passage of specified by the MoEF& CC, GoI, New Delhi and Wildlife Institute of India (WII), Dehradun shall be formed by the User Agency for crossing of animals preventing disturbance and road kills.
 - b) The chain link fencing shall be placed on either side of the passage of both side of road to a length of 100 m in a funnel model for diverting of Wildlife towards animal pass to cross the road.
 - c) The User agency shall deposit funds for wildlife habitat improvement, monitoring and protection as per the wildlife mitigation plan for a financial outlay of Rs.174.1 Lakhs for a period of (3) years from 2021-22 to 2023-24.

R. Souma

Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

3, Forest Divisional Officer, Khanapur report (enclosed as Annexure III)

1. The length of proposed road passing in forest area is 3105.19 Meters, width is divided in random as required and the total extent of areas is **4.907** ha which is falling in Maskapur RF Block.
2. The density of vegetation is 0.5, the number of trees present in the proposed project at Khanapur division is 948, the area proposed for diversion is not vulnerable for erosion.
3. The said proposed area for diversion falls under the Eco-Sensitive zone area of Kawal Tiger Reserve. There is movement of tiger and other wildlife in the area.
4. No work in violation of Forest (Conservation) Act, 1980 has been carried out.
5. The total length of the road length is 3105.19 meters and the width is varying from 15.00 to 20.00 meters, on one side of road, which comes to **4.907 Ha** and recommended with following mitigation measures:
 - (a) (02) No.'s of Animal passages of width minimum 30.00 m width and 2.75 m height as per the specific guidelines designs and norms for construction of under passage as specified by the MoEF & CC, GoI, New Delhi and WII, Deharadun shall be formed by the User Agency for easy crossing of animals preventing disturbance and road kills.
 - (b) The chain link fencing shall be erected on either side of the passages on both sides of road to a length of 100 meters in a funnel model for diverting the wildlife toward animal passage to cross the road.
 - (c) The User agency shall deposit funds for wildlife habitat improvement, monitoring and protection as per the wildlife mitigative plan for a financial outlay of Rs.114.521 Lakhs for a period of (3) years from 2021-22 to 2023-24.

R. Solana

Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

Chief Conservator of Forests/ Field Director Project Tiger, Kawal Tiger Reserve, Nirmal Report (enclosed as Annexure IV)

The Chief Conservator of Forests / Field Director, Project Tiger, Kawal Tiger Reserve, Nirmal has agreed with the remarks of the Forest Divisional Officers, Nirmal and Khanapur and their recommendations and has also recommended the proposal for diversion of 13.945 Ha (9.038 Ha in Nirmal division and 4.907 Ha in Khanapur division) in favour of MoRTH Hyderabad subject to following conditions:

- a) Formation of Wildlife passages as proposed by the Forest Divisional Officers, Khanapur and Nirmal as specified by the MoEF& CC and WII.
 - b) All other conditions proposed by the Forest Divisional Officers, Khanapur and Nirmal.
 - c) The User Agency shall camouflage the underpass with local species.
 - d) The User Agency shall clear all the debris at the under pass and surroundings area immediately after the work completions and also periodically every 04 months.
 - e) Animal crossing and speed limit signs of 30 KMPH in forest areas shall be erected.
 - f) The speed control structures such as Rumble strips as is done in NH shall be placed at every 01 Km of road passing through Forest.
 - g) Kindling of any fire in forest shall not be allowed and work of upgradation shall be done between 7AM to 4 PM only.
 - h) The user Agency shall deposit funds for wildlife habitat improvement, monitoring and protection as per the wildlife Mitigation plan enclosed.
 - i) The User Agency shall raise multiple row avenue plantation as per NH model on either side of the road to the extent of double the number of trees felled.
- 9) **RoFR Act certificate:** The User Agency has obtained the Recognition of Forest Rights ^{Act, 2006} certificate from the Collector and District Magistrate, Nirmal vide No.E/NH61/2021 dated 01.06.2021.

R. Solana
Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

10. Information on Compensatory Afforestation:

Under the Special provisions for the projects implemented by the Central Government granted in para-2.5(i)(f) of handbook of under F(C) Act, 1980, F(C) Rules, 2003, (amendments and clarifications), and amendments issued therein, the CA shall be raised and maintained at the cost of the User Agency on degraded forest land twice in extent of the forest area diverted. Accordingly, CA has been proposed over degraded forest land for an financial outlay of Rs. 230.710 Lakhs

11. Recommendations of the Principal Chief Conservator of Forests (Head of Forest Force) in Part IV

In view of the recommendations made by the Chief Conservator of Forests/ Field Director, Project Tiger, Kawal Tiger Reserve, Nirmal, the statutory proposal along with necessary enclosures with due recommendations in Part-IV has been submitted to the State Government and for onward transmission to the Gol, MoEF & CC, IRO, Hyderabad vide PCCF's Rc.No.816/2021/FCA1, Dt.28.05.2021

12. Recommendations of the State Government in Part V

The State Government has forwarded the proposal to the Government of India, Ministry of Environment Forests & Climate Change, Integrated Regional Office, Hyderabad vide Lr.No.1897/For.I(1)/2021, EFS&T (For.I) Dept. Dt.11.06.2021 with recommendation in Part V

13. Details of Processing of the Proposals by the Government of India:

1. The proposal has been placed before the Regional Empowered Committee (REC) meeting held through Video conference on 07-07-2021 & 09.08.2021. Regional Empowered Committee has recommended the proposal for issuing of Stage – I approval subject to the conditions applicable to such road projects (**enclosed as Annexure V**).
2. Accordingly, Stage I (in-principle) approval has been granted vide F.No.4-TSB186/2021-HYD/45, Dt.18.08.2021 including the following important conditions (**enclosed as Annexure VI**):

R. Sobha

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- ix. wherever feasible the State Forest Department shall carryout translocation of trees instead of resorting to felling, at the cost of the User Agency;
- x. Required number of Animal Passages with appropriate specifications as per the MoEF and WII guidelines shall be constructed at the cost of the User Agency in consultation with the forest department for easy movement of wildanimals;
- xv. The User Agency shall raise multiple row Avenue Plantations as per NH model on either side of the road to the extent of double the number of trees felled as recommended by the CCF/Field Director, Project Tiger, Kawal Tiger Reserve, Nirmal.
- xvii. The chain-link fencing shall be placed on either side of passage of both side of the road to a length of 100 meters in a funnel mode for diverting of wildlife towards animal pass to cross the roads;
- xix. Animal crossing and speed limit signs of 30 KMPH in forest areas shall be erected;
- xxi. User Agency shall carry out work of up gradation between 7 AM to 5 PM only;
- xxii. Mitigation plan shall be revised to 10 years against the 3 years as proposed by the State Government and raised plan shall be submitted to IRO, Hyderabad along with the compliance report;

Therefore it is humbly prayed that this Hon'ble Tribunal may pass order or such other others as in the interest of the development of the State and asdeemed fit.

VERIFICATION

I, Smt. R. Sobha, W/o R. Sundarvadan, aged 59 years, Designation Prl. Chief Conservator of Forests (Head of Forest Force), Aranya Bhavan, Saifabad, Hyderabad do hereby solemnly and sincerely states that, the contents stated in the above reply affidavit are true and correct to the best of my knowledge and belief.

Date: 26.08.2021.
Place: HYDERABAD.

R. Sobha
Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

R. Sobha
Principal Chief Conservator of Forests
(Head of Forest Force)
Principal Chief Conservator of Forests
(Head of Forest Force)
Telangana, Hyderabad.

Registered No. HSE-49/2012-2014.

| Price : ₹. 2-50 Paise.

RIGHT TO
INFORMATION

ఆంధ్ర ప్రదేశ్ రాజ పత్రము
THE ANDHRA PRADESH GAZETTE
 PART - I EXTRAORDINARY
 PUBLISHED BY AUTHORITY

No. 216]

HYDERABAD, THURSDAY, APRIL 12, 2012.

NOTIFICATIONS BY GOVERNMENT

— x —
 ENVIRONMENT, FORESTS, SCIENCE & TECHNOLOGY DEPARTMENT

(For.II)

KAWAL TIGER RESERVE NOTIFIED UNDER SECTION-38 V OF WILDLIFE (PROTECTION) ACT, 1972.
 [G.O.Ms.No. 27, Environment, Forests, Science & Technology (For.II), 10th April, 2012.

In exercise of powers conferred by section 38-V of the Wildlife (Protection) Act, 1972 (Act No.53 of 1972), the Government of Andhra Pradesh, hereby declare that the area of 892.23 Sq.Kms notified as Kawal wildlife Sanctuary in G.O.Ms.No.92, EFS&T(For.III) Dept., dt:14.7.1999 is notified as Core of Kawal Tiger Reserve, and Buffer of Kawal Tiger Reserve as specified in Schedule-I and II respectively.

THE SCHEDULE - I

(Core of Kawal Tiger Reserve)

| | | |
|------------------------------|---|---|
| Name of the District | : | Adilabad |
| Name of the Forest Divisions | : | Parts of Jannaram & Nirmal |
| Name of the Mandals | : | Jannaram, Kaddam (Part), Utnoor (Part), & Sirpur(U) (Part) |
| Name of the Forest Ranges | : | Tadlapet (Part), Jannaram, Indanpalli, Birsaipet, Kaddam (Part) & Pembli (Part). |
| Core of Kawal Tiger Reserve | : | 89,223 Ha. or 892.23 Sq. Km. notified and described as Kawal wildlife sanctuary vide G.O.Ms.No.92, E.F.S. & T. (For.III) Dept., Dt:14.07.1999 shall form the Core of Kawal Tiger Reserve. |

THE SCHEDULE – II
(Buffer of Kawal Tiger Reserve)

| | | |
|--|---|--|
| Name of the District | : | Adilabad |
| Name of the Forest Divisions. | : | Parts of Adilabad, Bellampalli, Jannaram & Nirmal. |
| Name of the Mandals | : | Dandepalli, Kaddam (Part), Khanapur (Part), Utnoor, Indervelly, Asifabad, Kerameri (Part), Tiryani. |
| Name of the Forest Ranges: | : | Parts of Asifabad, Tiryani, Tadlapet, Boath, Ichoda, Indervelly, Utnoor, Kaddam, Khanapur, Pembi |
| Name of the area | : | Buffer to Core of Kawal Tiger Reserve |
| Area of the Buffer to Core Kawal Tiger Reserve | : | 1,12,321.27 Ha. or 1123.2127 Sq. Kms as shown in the area statement and described in the boundary descriptions. |

April 12, 2012]

ANDHRA PRADESH GAZETTE EXTRAORDINARY

3

STATEMENT OF AREA INCLUDED IN BUFFER OF KAWAL TIGER RESERVE

| Sl. No. | Name of the District | Name of the Forest Division | Name of the Range | Name of the Boal | Number of Compartments | Area included |
|---------------------------|----------------------|-----------------------------|------------------------------|--------------------|------------------------|-----------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 |
| 1 | Adilabad | Adilabad | 1) Boath | a) Kuntala | 1 | 702.02 |
| | | | | b) Pisra | 12 | 3343.03 |
| | | | | Total: | 13 | 4045.05 |
| | | | | 2) Ichoda | a) Gairjam | 5 |
| | | | b) Madapur | | 5 | 1269.63 |
| | | | c) Sirichelma | | 9 | 2766.80 |
| | | | d) Sirikonda | | 7 | 2053.03 |
| | | | e) Talamadri | | 6 | 1678.54 |
| | | | f) Waipet-N | | 11 | 2594.49 |
| | | | Total: | 43 | 11568.15 | |
| | | | 3) Indervelli | a) Pochampalli (S) | 12 | 3864.00 |
| | | | | b) Shyampur | 14 | 4252.00 |
| | | | | c) Waipet (S) | 10 | 3092.00 |
| | | | | Total: | 36 | 11208.00 |
| | | | 4) Utnoor | a) Netnoor | 27 | 9669.86 |
| | | | | b) Rasimetta | 8 | 3323.45 |
| | | | | c) Utnoor | 15 | 4349.89 |
| | | | | d) Chinna Kohinoor | 3 | 951.02 |
| | | | | e) Ganapur | 4 | 1293.90 |
| | | | | f) Hasnapur | 6 | 2164.39 |
| g) Ragapur | 5 | 2086.64 | | | | |
| Total: | 68 | 23839.15 | | | | |
| Total of Adilabad: | 160 | 50660.35 | | | | |
| 2 | Adilabad | Bellampalli | 1) Asifabad | a) Balhanpur | 4 | 1432.00 |
| | | | | b) Chintaguda | 7 | 2761.00 |
| | | | | c) Danora | 8 | 3107.00 |
| | | | | d) Waudham | 5 | 2247.00 |
| | | | | e) Kodanmovad (N) | 7 | 1924.00 |
| | | | | f) Kodanmovad (S) | 4 | 1610.00 |
| | | | Total: | 35 | 13081.00 | |
| | | | 2) Tiryani | a) Mangi | 8 | 2980.00 |
| | | | | b) Gundal (West) | 16 | 2673.00 |
| | | | | c) Bhimrelli | 9 | 2921.00 |
| | | | | d) Chintalamadira | 8 | 1936.00 |
| | | | | e) Ginnedhari | 8 | 2350.00 |
| | | | | f) Gopera | 8 | 3546.00 |
| | | | | g) Goyena | 8 | 3108.00 |
| | | | | h) Dampur | 9 | 2952.00 |
| | | | Total: | 74 | 22466.00 | |
| | | | Total of Bellampalli: | 109 | 35547.00 | |

4

ANDHRA PRADESH GAZETTE EXTRAORDINARY

[Part-I]

| | | | | | | |
|---------------------|----------|-------------------------|-----------|---------------------------|--------------------|---------------------|
| 3 | Adilabad | Jannaram | Tadlapet | a) Dammannapet | 3 | 684.95 |
| | | | | b) Lingapur | 6 | 852.05 |
| | | | | c) Makulpet | 4 | 699.33 |
| | | | | d) Patha Mamidipalli | 3 | 578.91 |
| | | | | e) Dandepalli | 3 | 323.09 |
| | | | | f) Thanimadugu | 4 | 563.05 |
| | | | | g) Chintapalli | 5 | 983.65 |
| | | | | h) Tadlapet | 8 | 1059.63 |
| | | | | Total of Jannaram: | 36 | 5744.66 |
| 4 | Adilabad | Nirmal | Khanapur | a) Khanapur | 9 | 1624.25 |
| | | | | b) Mandapalli | 7 | 1797.00 |
| | | | | c) Muthyampet | 7 | 1610.81 |
| | | | | d) Nagapur | 10 | 1957.00 |
| | | | | e) Pochampalli | 9 | 1685.00 |
| | | | | f) Sathanpalli | 7 | 1309.50 |
| | | | | g) Somwarpet | 6 | 1425.00 |
| | | | | Total: | 55 | 11408.56 |
| | | | | Pembi | a) Paspula | 13 |
| | | b) Pembi | 13 | | 3535.70 | |
| | | c) Raidari | 11 | | 2404.00 | |
| | | Total: | 37 | | 8960.70 | |
| | | Total of Nirmal: | | | | 92 |
| Grand Total: | | | | 397 | 1,12,321.27 | |
| | | | | | | ha. or 1123. |
| | | | | | | 2127 sq.km. |

**The statement giving details of blocks, beats, compartments notified as
buffer is furnished in Annexure – I.**

BOUNDARY DESCRIPTION

North (A to B): The boundary line of the Buffer zone adjoining Critical Tiger Habitat starts from point (A) which is situated at North West corner of Compt. No. 211, runs along the Northern boundary of the compartment upto North-East corner of compartment No 210 and runs towards Southern boundaries of compartment Nos 210, 209, 207, 205 of Sirikonda beat and it goes upto South East corner of Compt. No. 205 of Sirikonda beat and turns towards East direction and reaches South East corner of Compt. No. 418 of Pochampalli (South) beat. Then it runs along western boundary of the compartment upto North-West corner and runs along the northern boundaries of compartment Nos 418, 419 of Pochampally beat of Adilabad Division upto North East corner of compartment No. 419. Then it runs in zigzag manner in Northern direction along the Western boundaries of 400, 389 and reaches North-West corner of compartment No 389. Then runs along Northern boundaries of compartment Nos 389, 390, 391, 392, 393, 394 and reaches South-East corner of compartment No 394. Then turns towards Southern direction along Eastern boundary of compartment No 395 and Northern boundary of compartment No. 430 of Shampur beat in Compt. No. 434 and Western boundaries of compartment Nos. 445, 446 in a zig-zag manner of Uttoor beat. Thence runs along Northern and Eastern boundary of Compt. No. 445 and reaches to Point A1 of Eastern corner of Compartment no. 445 of Uttoor beat. Then runs towards in North-Eastern direction along the core area of Compartments 13, 12, 16, 15, 17 and then turned towards South direction of Compartment No. 19 and turns towards South East direction of Compartments 20, 21 & 23 of Dantanpalli (East) beat and reaches to Point A2. Then it runs North-West direction along Western boundaries of Compt. No. 462, 460 of Ragapur beat and Compt. No. 459, 450, 449, of Ganpur beat and reaches North-West corner of Compt. No. 449. Then it runs towards Eastern direction boundaries of Compt. No. 449, 451 and thence to Southern boundaries of Compt. No. 453, 454 in North-West direction. From there in a zig-zag manner it runs South-West direction, Northern and Eastern direction of Compt. No. 454 of Hasnapur beat. Thence runs towards surrounding the boundaries of Compt. No. 455 of Hasnapur beat. Further it runs in a zig-zag manner along the Northern, Eastern boundaries of Compt. Nos. 456, 457, 458, 463, 462, 461 of Ragapur beat and reaches to Point A3 of Southern corner of Compartment No. 461. Thence runs towards Southern direction of Compt. Nos. 26, 27, 28 of Gandigopalpur beat and reaches to Point A4. Thence runs towards North-East direction in a zig-zag manner touching the North-West boundaries of Chinna Kohinur beat Compartments 467, 465 then turned towards East surrounding the Compartment No. 466 and turned towards Southern direction along the Southern Compartments of 467 and reaches to Point A5. Then turned towards Southern direction of core area touching the North-East boundaries of Compartments 90, 91, 92 of Islampur beat, Compartments 125, 126 & 127 of Kothapalli beat and turned towards North-East direction touching Northern East of Compartment 254 and the Western boundary of Compartments 256, 124, 95 of Kothapalli beat and South border of Compartments 94, 93 and reaches Western tip of Compartment No. 93 and reaches to Point A6 of Northern tip of Compartment No. 93 of Kothapalli beat. Then the line runs towards Western and Northern direction Compartment Nos. 468 and Western direction of Compartment Nos. 469, 470 and reaches North-West corner of Compartment No. 470 of Netnur beat. Thence runs towards East along the Eastern boundary of Compt. No. 470, Northern boundary of Compt. No. 472, Western boundary of Compt. No. 473 and Eastern, Southern, Western boundary of Compartment No. 483. It runs towards Northern direction in Compt. No. 485, surrounding the outer boundaries of Compt. No. 484 and runs towards North-West surrounding Compt. Nos. 485, 488, 487, 486 and turns towards East along the Northern boundaries of Compt. Nos. 486, 487 and Eastern boundary of Compt. No. 488, Northern boundary of Compt. No. 489 of Netnur beat of Adilabad division and in a zig-zag manner it touches Western boundary of Compt. No. 493 and then runs towards Southern, Western direction surrounding Compt. Nos. 494 of Netnur beat and Compartments 495, 496, of Rasimetta beat of Adilabad division and then turns towards East surrounding Compt. No. 496, Western boundary of

Compt. No. 498, Western boundary of Compt. No. 502 and reaches North-East corner of Compt. No. 502. Then it runs South-East direction along the boundaries of Compt. No. 503, 491, 489, 490 of Madanachandrapur beat and touches North-East corner of Compt. No. 61. Then it runs towards Northern direction along the Eastern boundary of Compt. No. 52 of Balanpur beat and turned towards along Gata and part of Western boundary in Compt. No. 53 of Danora beat of Bellampalli division. Thence runs towards North-West direction surrounding Compt. Nos. 50, 49, 48 of North-East corner of Compt. No. 48 and runs towards South-East direction surrounding the Compt. Nos. 48, 49, 50. Thence turns towards North-East direction surrounding the part of Compt. No. 54 and North-East corner of Compt. No. 55. Then turned towards Northern direction surrounding Compt. No. 56, 57 and at North-East corner of Compt. No. 57 the line turned towards Western direction surrounding the Compt. Nos. 57, 56, 55 then turned towards South direction covering Eastern boundary of Compt. No. 54, Northern boundary of Compt. No. 65 then turned towards South direction covering Northern boundary of Compt. No. 84 and North-West corner of Compt. No. 75 of Waudham beat. Then turned towards Eastern direction covering the Northern boundaries of Compt. No. 75, 76 and North-East corner of Compt. No. 78 of Waudham village of Bellampalli division and reaches point "B".

East (B to C): The line starts from the point "B" North-East corner of Compt. No. 78 of Waudham beat of Bellampalli division runs towards South & then West direction by touching the Compartments 78, 76, 75, 84 of Waudham beat, Compartment No. 83 of Balanpur beat, Compartments No. 82, 81 of Chintaguda beat and North Compartment No. 85 of Chintaguda beat then turned towards Eastern direction touching the Compartment Nos. 86, 87, 88 of Kodanmovad (S) beat, Compartments 89, 90, 91 of Kodanmovad (N) beat and then turned towards Northern direction of Compartment No. 93 then touching North-West corner of Compartment No. 92 and turned towards Eastern direction and touching the North-Eastern boundary of Compt. No. 94 of Kodanmovad (N) beat of Bellampalli division and turned towards Southern direction in a zig-zag manner touching the Southern borders of Compartment Nos. 94, 92, 93, 99 and then turned towards North-West direction touching the North-East boundary of Compartment No. 89 of Kodanmovad (N) beat, then turned towards South-West direction touching the Eastern boundaries of Compartment Nos. 88, 87, 97 of Kodanmovad (S) beat and Compartment No. 110 of Chintalamadira beat and then turned towards Southern direction along Compartment No. 116 reaching the North-East boundary of Compt. No. 135 along the Northern boundaries of Compartment Nos. 143, 144, 146, 147, 148, 150 and North-Eastern corner of Compartment No. 151. Then turned towards South & Western direction along the Southern boundaries of Compartment Nos. 150, 149 and runs along East & South corner of Compt. No. 153 & 164 corner of Compt. No. 152. Then in a zig-zag manner touching Southern boundaries of Compartments 152, 155, 156 and Northern boundaries of Compartments 159, 163. Then turned towards East-South direction along the Northern boundaries of Compartment Nos. 166, 168, 175 and East Southern corner of Compt. No. 174. Then turned towards South-West direction along the Eastern boundaries of Compt. No. 176, 181, 182 of Bhimrelly beat of Bellampalli division. Then turned towards South direction by touching the Eastern boundaries of Compt. No. 183 & 191 of Gundala (West) beat of Bellampalli division then turned towards South-East direction along the Eastern boundaries of Compt. Nos. 193 & North-East corner of Compt. No. 205 of Gundala (W) beat of Bellampalli division. Then turned towards South-West direction along the Eastern borders of Compt. No. 201, 208 of Gundala (W) beat of Bellampalli division. Then turned towards Southern direction along the Eastern borders of Compt. Nos. 385, 386 of Patha Mamidipalli beat of Jannaram division, Compartments 389, 391 of Dandepalli beat, Compartments 395, 397 of Chintapalli beat and turned towards Southern direction of Compt. No. 398 and reaches South-East corner of Compt. No. 399 of Chintapalli beat of Jannaram division and reaching Point-C.

South (C to D): From the point "C" South Eastern corner boundary of Compt. No. 399 of Chintapalli beat of Jannaram division runs towards North-West direction touching Compartment Nos. 394, 393, 390 of Thanimaduturu beat and Southern Corner of Compt. No. 388 of Dandepalli beat then turned towards Northern direction touching the South West corners of Compt. No. 387 of Patha Mamidipalli beat then turned towards Western direction touching

The boundary line of Compt. No. 353 of Palle Mamidipalli beat, Compartment 382 of Dammampet beat, Compt. No. 379 & 378 of Lagapur beat, Compartment No. 374 of Makulpet beat and South corner of Compt. No. 372 of Makulpet beat and reaching the Point C1 of Southern ends of Compartments No. 372 then turned towards Western direction touching the Southern Compartments of 371 of Lagapur beat, 340, 342, 339, 338, 341, 316, 315 and turned towards North-West direction along the bank of river Godavari in a zig-zag manner touching the South Western boundaries of Compartments of 314, 313, 312 of Paidipalli beat, Compartments of 311, 310, 309, 306, 308 of Annaram beat, Compartments of 307, 284, 283 Southern Tip of Compartments 282, 281 of Kistapur beat, Compartment No. 249 to reach South Western corner of Compartment No. 249 of Kawal beat. The line then runs in Southerly direction in a zig-zag manner touching the South Eastern boundary of Compartment 244 & 243, 242 to Southern tip of Compartment 241 of Kawal beat. The line then runs in Southerly direction touching the South Eastern boundaries of Compartment No. 240, 239, 235 and 234 of Indanpalli beat. The line then runs from North-Western corner of Compartment 233 and runs in Southerly direction touching the Eastern boundaries of Compartments 233, 232, 230, 229, 228 and 227 of Kalamadugu beat. The line then runs from Southern tip of Compartment No. 225 of Kalleda beat and runs in Southern direction touching Eastern boundary of Compartment No. 718, 724, 719 of Munnial beat. The line then runs North touching the Western boundary of Compartments 719, 718, 717 of Munnial beat reaches the Western side of Compartment 225 of Kalleda beat. The line then runs in Westerly and Northerly direction along the Southern boundary of Compartments 716, 715, 714 of Munnial beat. The line then runs in Southerly direction touching the Eastern boundary of Compartments 713, 712, 722 and 720 of Dasturabad beat. The line then runs in North Westerly direction touching the Western boundary Compartments 720, 723, 721, 722, 712 of Dasturabad beat to reach Southern boundary of Compartment 711 of Laxmipur beat. The line then runs in Westerly and Southerly directions touching the Southern and Eastern boundaries of Compartments 711, 710, 729, 728 of Laxmipur beat to reach South Eastern corner of Compartment 728. The line then runs in Southerly and North Westerly direction along the boundary of Compartments 727, 725, 726, 734, 735 and 742 of Pandvapour beat. The line continuous to run in North Westerly direction along the Southern and Western boundary of Compartments 743, 750, 748, 749 and 700 of Gangapur beat. The line then runs in Western direction in a zig-zag manner along the Southern boundary of Compartments 696, 695, 693 and 692 of Dathojipeta beat. The line then runs in North Westerly direction along the Southern boundaries of Compartments 691, 690, 689, 684, 683 of Yapaguda beat, Compartments 682, 675, 673, 672 and 671 of Itikyaly beat, Compartments 670, 611, 610 and 609 of Thatiguda beat and reaches to Point C2. Then turned towards Southern direction touching the Eastern borders of Compt. Nos. 776, 774, 773, 769, 768 of Rajura beat and Compt. Nos. 763, 762, 761 & 757 of Pembli beat then turned towards South Eastern direction in a zig-zag manner reaching the Compt. Nos. 756, 755, 753, 750, 751, 829, 832 of Somwarpet beat. The line then turns north touching compt. Nos. 832 and moves west along boundary of Compt. No. 829, 828, and then moves south along Compt. No. 825, 866 and then moves north east along Compt. No. 862 to reach northern corner of Compt. No. 863 of Sathanpalli beat. The line then moves south along Compartments 863, 859, 858, 857, 856 & 839 of Muthyampet beat then turned towards South Western direction reaching the Southern boundaries of Compt. Nos. 855, 854, 858, 859 of Muthyampet beat and Compt. No. 860, 861, 875, 876, 874 of Sathanpalli beat and Compt. Nos. 873, 882, 883, 881 & 877 and South corner of Compt. No. 878 of Khanapur beat and reaching the Point "D".

West (D to A): From the point "D" Compt. No. 878 of Khanapur beat of Nirmal division the block boundary goes towards Western direction touching the Southern boundaries of Compartments Nos. 879, 880, 883, 872 of Khanapur beat of Nirmal division and Western boundaries of Compt. Nos. 871, 819, 820 of Nagapur beat then turned towards North-East direction in a zig-zag manner touching the Western boundaries of Compartments Nos. 821, 823, 826, 754 of Mandapalli beat then turned towards Western direction touching the Southern borders of Compartment Nos. 755, 756, 757, 758, 791, 759 of Pembli beat of Nirmal division and Southern boundaries of Compt. Nos. 793, 794, 800, 799, 801, 802, 803, 804 and Western boundary of Compt. No. 805 of Pochampalli beat of Nirmal

division. Then turned towards North East direction touching Compartments 805, 804 and touching Western part of Compartment No. 803 of Pochampalli beat and reached South corner of Compartment 88 of Pisra beat of Adilabad division. Then turned towards North-West direction by touching the Western boundaries of Compartment Nos. 88, 38, 25, 17 of Pisra beat of Adilabad division and North-West Corner of Compt. No. 55 of Kuntala beat then turned towards North-East direction by touching the Northern boundaries of 19, 20, 21 of Pisra beat. Then turned towards Western direction touching the Southern boundaries of Compartments 177 of Sirichelma beat, Compartment 176 of Talamadri beat, Compartments 170, 171, 169 of Gairjam beat and turned towards touching Western boundary of Compartment 167 and turned towards North-East direction touching the North-West Compt. Nos. 166 and turned towards Southern direction touching Northern boundary of Compt. No. 172 and then turned towards North-West direction touching the North-West corner of Compartment No. 173. Then turned towards Eastern direction in a zig-zag manner touching the Southern boundaries of Compt. Nos. 174, 175 of Talamadri beat, Western boundary of Compartments 179, 193 of Sirichelma beat, and Southern boundary of Compartment 194 of Talamadri beat, then turned towards North-East direction touching the Northern boundaries of Compt. Nos. 192, 190 of Waipet beat and Western boundary of Compartment 189 of Waipet beat and turned towards Western direction touching Southern boundary of Compartment 203 of Waipet beat, Compartments 202, 201, 195, 196, 199 of Madhapur beat then turned towards Eastern direction touching the Northern border of Compt. Nos. 199, 196, 195, 201 & 202 of Madhapur beat and turned towards Western direction in a zig-zag manner touching the Western boundaries of Compt. No. 206 of Sirikonda beat and Southern border of Compartment 208 and Western border of Compartments 209, 210 and Southern border of Compartment 211 of Sirikonda beat of Adilabad Division and reaching the point "A" i.e., North-West corner of Compt. No. 211 of Sirikonda beat of Adilabad Division.

For the purpose of the Buffer to the Core of Kawal Tiger Reserve, all the forest areas within the above description shall form the Buffer but shall exclude the 21 enclosures falling within the Buffer which are listed in Annexure – II.

The coexistence between wildlife and human activity shall continue with due recognition of the livelihood, developmental, social and cultural rights and those rights as per ROFR Act of the local people in consultation with the concerned Gram Sabhas and Expert Committee constituted for the purpose.

Right of the villagers to use of pathways and traditional ways for their movement in the area which are already existing and admitted in the notification of respective forest blocks included in the Buffer is recognized and shall continue. Rights of villagers living in enclosures over Minor Forest Produce shall be recognized and continued with the approval of the Chief Wildlife Warden.

ABSTRACT OF BUFFER AREA FOR TIGER RESERVE

| Sl. No. | Division | Block Name | No. of Compartments | Buffer Area in Hac | Notified under which Sec |
|---------------|-------------|-----------------|---------------------|--------------------|--------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 |
| 1 | Nirmal | Sathanpalli | 48 | 10369.56 | U/s.4 |
| 2 | Nirmal | Rajura | 44 | 9999.70 | U/s.4 |
| 3 | Jannaram | Ralli | 36 | 5744.66 | U/s. 15 |
| | Bellampalli | | 16 | 2673.00 | |
| 4 | Bellampalli | Dhanora | 16 | 6440.00 | U/s. 15 |
| 5 | Bellampalli | Tiryani | 69 | 23327.00 | U/s. 15 |
| 6 | Bellampalli | Kukadhatti | 8 | 3107.00 | U/s. 15 |
| 7 | Adilabad | Kuntala | 1 | 702.02 | U/s. 15 |
| 8 | Adilabad | Nagamalia | 10 | 2742.25 | U/s. 15 |
| 9 | Adilabad | Nagamalia Ext.I | 2 | 600.78 | U/s. 15 |
| 10 | Adilabad | Sirichelma | 43 | 11568.15 | U/s. 15 |
| 11 | Adilabad | Utnoor | 50 | 15173.89 | U/s. 15 |
| 12 | Adilabad | Utnoor Ext. I | 1 | 384.00 | U/s. 15 |
| 13 | Adilabad | Chorpalli | 35 | 12993.31 | U/s. 24 |
| 14 | Adilabad | Kanchanpalli | 3 | 951.02 | U/s. 4 |
| 15 | Adilabad | Marlavai | 15 | 5544.93 | U/s. 24 |
| Total: | | | 397 | 112321.27 | |

| Sl. No. | Division | Range | Mandal | Forest Block | Rest | Comp. No. | Area of Buffer in Hec | Classification status of Block |
|---------|-------------|----------|------------|--------------|--|-----------|-----------------------|--------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1 | Jannaram | Tadlapet | Dandepalli | Ralli | Dammannapet | 382 | 222.59 | U/s. 15 |
| 2 | Jannaram | Tadlapet | Dandepalli | Ralli | Dammannapet | 383 | 248.62 | U/s. 15 |
| 3 | Jannaram | Tadlapet | Dandepalli | Ralli | Dammannapet | 384 | 213.74 | U/s. 15 |
| | | | | | Total | 3 | 684.95 | |
| 1 | Jannaram | Tadlapet | Dandepalli | Ralli | Lingapur | 377 | 172.50 | U/s. 15 |
| 2 | Jannaram | Tadlapet | Dandepalli | Ralli | Lingapur | 378 | 147.15 | U/s. 15 |
| 3 | Jannaram | Tadlapet | Dandepalli | Ralli | Lingapur | 379 | 121.49 | U/s. 15 |
| 4 | Jannaram | Tadlapet | Dandepalli | Ralli | Lingapur | 380 | 155.05 | U/s. 15 |
| 5 | Jannaram | Tadlapet | Dandepalli | Ralli | Lingapur | 381 | 171.68 | U/s. 15 |
| 6 | Jannaram | Tadlapet | Dandepalli | Ralli | Lingapur | 375 | 84.18 | U/s. 15 |
| | | | | | Total | 6 | 852.05 | |
| 1 | Jannaram | Tadlapet | Dandepalli | Ralli | Makulpet | 372 | 226.84 | U/s. 15 |
| 2 | Jannaram | Tadlapet | Dandepalli | Ralli | Makulpet | 373 | 127.43 | U/s. 15 |
| 3 | Jannaram | Tadlapet | Dandepalli | Ralli | Makulpet | 374 | 197.95 | U/s. 15 |
| 4 | Jannaram | Tadlapet | Dandepalli | Ralli | Makulpet | 376 | 147.11 | U/s. 15 |
| | | | | | Total | 4 | 699.33 | |
| 1 | Jannaram | Tadlapet | Dandepalli | Ralli | Patha Mamidipalli | 385 | 294.35 | U/s. 15 |
| 2 | Jannaram | Tadlapet | Dandepalli | Ralli | Patha Mamidipalli | 386 | 183.41 | U/s. 15 |
| 3 | Jannaram | Tadlapet | Dandepalli | Ralli | Patha Mamidipalli | 387 | 101.15 | U/s. 15 |
| | | | | | Total | 3 | 578.91 | |
| 1 | Jannaram | Tadlapet | Dandepalli | Ralli | Dandepalli | 388 | 107.58 | U/s. 15 |
| 2 | Jannaram | Tadlapet | Dandepalli | Ralli | Dandepalli | 389 | 157.90 | U/s. 15 |
| 3 | Jannaram | Tadlapet | Dandepalli | Ralli | Dandepalli | 391 | 57.61 | U/s. 15 |
| | | | | | Total | 3 | 323.09 | |
| 1 | Jannaram | Tadlapet | Dandepalli | Ralli | Thanimadugu | 390 | 162.50 | U/s. 15 |
| 2 | Jannaram | Tadlapet | Dandepalli | Ralli | Thanimadugu | 392 | 90.98 | U/s. 15 |
| 3 | Jannaram | Tadlapet | Dandepalli | Ralli | Thanimadugu | 393 | 153.98 | U/s. 15 |
| 4 | Jannaram | Tadlapet | Dandepalli | Ralli | Thanimadugu | 394 | 155.59 | U/s. 15 |
| | | | | | Total | 4 | 563.05 | |
| 1 | Jannaram | Tadlapet | Dandepalli | Ralli | Chintapalli | 395 | 183.68 | U/s. 15 |
| 2 | Jannaram | Tadlapet | Dandepalli | Ralli | Chintapalli | 396 | 179.04 | U/s. 15 |
| 3 | Jannaram | Tadlapet | Dandepalli | Ralli | Chintapalli | 397 | 151.63 | U/s. 15 |
| 4 | Jannaram | Tadlapet | Dandepalli | Ralli | Chintapalli | 398 | 234.49 | U/s. 15 |
| 5 | Jannaram | Tadlapet | Dandepalli | Ralli | Chintapalli | 399 | 234.81 | U/s. 15 |
| | | | | | Total | 5 | 983.65 | |
| 1 | Jannaram | Tadlapet | Dandepalli | Ralli | Tadlapet | 364 | 104.27 | U/s. 15 |
| 2 | Jannaram | Tadlapet | Dandepalli | Ralli | Tadlapet | 365 | 114.48 | U/s. 15 |
| 3 | Jannaram | Tadlapet | Dandepalli | Ralli | Tadlapet | 366 | 161.71 | U/s. 15 |
| 4 | Jannaram | Tadlapet | Dandepalli | Ralli | Tadlapet | 367 | 128.09 | U/s. 15 |
| 5 | Jannaram | Tadlapet | Dandepalli | Ralli | Tadlapet | 368 | 204.91 | U/s. 15 |
| 6 | Jannaram | Tadlapet | Dandepalli | Ralli | Tadlapet | 369 | 99.35 | U/s. 15 |
| 7 | Jannaram | Tadlapet | Dandepalli | Ralli | Tadlapet | 370 | 89.02 | U/s. 15 |
| 8 | Jannaram | Tadlapet | Dandepalli | Ralli | Tadlapet | 371 | 157.80 | U/s. 15 |
| | | | | | Total | 8 | 1,059.63 | |
| | | | | | Total of Jannaram Division (Ralli): | 36 | 5,744.66 | |
| 1 | Bellampalli | Asifabad | Asifabad | Dhanora | Balhanpur | 52 | 208.00 | U/s. 15 |
| 2 | Bellampalli | Asifabad | Asifabad | Dhanora | Balhanpur | 63 | 155.00 | U/s. 15 |
| 3 | Bellampalli | Asifabad | Asifabad | Dhanora | Balhanpur | 64 | 482.00 | U/s. 15 |
| 4 | Bellampalli | Asifabad | Asifabad | Dhanora | Balhanpur | 83 | 587.00 | U/s. 15 |
| | | | | | Total | 4 | 1,432.00 | |

| Sl. No. | Division | Taluk | Mandal | Forest Block | Beat | Comp No | Area of Buffer in Hac | Notification status of block |
|-----------------------------------|-------------|----------|----------|--------------|-------------------|-----------|-----------------------|------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1 | Bellampalli | Asifabad | Asifabad | Dhanora | Chintaguda | 46 | 344.00 | U/s. 15 |
| 2 | Bellampalli | Asifabad | Asifabad | Dhanora | Chintaguda | 60 | 432.00 | U/s. 15 |
| 3 | Bellampalli | Asifabad | Asifabad | Dhanora | Chintaguda | 61 | 407.00 | U/s. 15 |
| 4 | Bellampalli | Asifabad | Asifabad | Dhanora | Chintaguda | 62 | 327.00 | U/s. 15 |
| 5 | Bellampalli | Asifabad | Asifabad | Dhanora | Chintaguda | 81 | 436.00 | U/s. 15 |
| 6 | Bellampalli | Asifabad | Asifabad | Dhanora | Chintaguda | 82 | 462.00 | U/s. 15 |
| 7 | Bellampalli | Asifabad | Asifabad | Dhanora | Chintaguda | 85 | 353.00 | U/s. 15 |
| Total | | | | | | 7 | 2,761.00 | |
| 1 | Bellampalli | Asifabad | Asifabad | Dhanora | Waudham | 65 | 313.00 | U/s. 15 |
| 2 | Bellampalli | Asifabad | Asifabad | Dhanora | Waudham | 75 | 390.00 | U/s. 15 |
| 3 | Bellampalli | Asifabad | Asifabad | Dhanora | Waudham | 76 | 460.00 | U/s. 15 |
| 4 | Bellampalli | Asifabad | Asifabad | Dhanora | Waudham | 78 | 487.00 | U/s. 15 |
| 5 | Bellampalli | Asifabad | Asifabad | Dhanora | Waudham | 84 | 597.00 | U/s. 15 |
| Total | | | | | | 5 | 2,247.00 | |
| Total of Dhanora Block: | | | | | | 16 | 6,440.00 | |
| 1 | Bellampalli | Asifabad | Kerameri | Kukadhatti | Dhanora | 48 | 399.00 | U/s. 15 |
| 2 | Bellampalli | Asifabad | Kerameri | Kukadhatti | Dhanora | 49 | 263.00 | U/s. 15 |
| 3 | Bellampalli | Asifabad | Kerameri | Kukadhatti | Dhanora | 50 | 308.00 | U/s. 15 |
| 4 | Bellampalli | Asifabad | Kerameri | Kukadhatti | Dhanora | 53 | 483.00 | U/s. 15 |
| 5 | Bellampalli | Asifabad | Kerameri | Kukadhatti | Dhanora | 54 | 565.00 | U/s. 15 |
| 6 | Bellampalli | Asifabad | Kerameri | Kukadhatti | Dhanora | 55 | 469.00 | U/s. 15 |
| 7 | Bellampalli | Asifabad | Kerameri | Kukadhatti | Dhanora | 56 | 374.00 | U/s. 15 |
| 8 | Bellampalli | Asifabad | Kerameri | Kukadhatti | Dhanora | 57 | 246.00 | U/s. 15 |
| Total | | | | | | 8 | 3,107.00 | |
| Total of Kukadhatti Block: | | | | | | 8 | 3,107.00 | |
| 1 | Bellampalli | Asifabad | Asifabad | Tiryani | Kodanmovad[north] | 89 | 328.00 | U/s. 15 |
| 2 | Bellampalli | Asifabad | Asifabad | Tiryani | Kodanmovad[north] | 90 | 230.00 | U/s. 15 |
| 3 | Bellampalli | Asifabad | Asifabad | Tiryani | Kodanmovad[north] | 91 | 239.00 | U/s. 15 |
| 4 | Bellampalli | Asifabad | Asifabad | Tiryani | Kodanmovad[north] | 92 | 359.00 | U/s. 15 |
| 5 | Bellampalli | Asifabad | Asifabad | Tiryani | Kodanmovad[north] | 93 | 273.00 | U/s. 15 |
| 6 | Bellampalli | Asifabad | Asifabad | Tiryani | Kodanmovad[north] | 94 | 340.00 | U/s. 15 |
| 7 | Bellampalli | Asifabad | Asifabad | Tiryani | Kodanmovad[north] | 99 | 155.00 | U/s. 15 |
| Total | | | | | | 7 | 1,924.00 | |
| 1 | Bellampalli | Asifabad | Asifabad | Tiryani | Kodanmovad[south] | 86 | 418.00 | U/s. 15 |
| 2 | Bellampalli | Asifabad | Asifabad | Tiryani | Kodanmovad[south] | 87 | 295.00 | U/s. 15 |
| 3 | Bellampalli | Asifabad | Asifabad | Tiryani | Kodanmovad[south] | 88 | 337.00 | U/s. 15 |
| 4 | Bellampalli | Asifabad | Asifabad | Tiryani | Kodanmovad[south] | 97 | 560.00 | U/s. 15 |
| Total | | | | | | 4 | 1,610.00 | |
| 1 | Bellampalli | Tiryani | Tiryani | Tiryani | Mangi | 160 | 251.00 | U/s. 15 |
| 2 | Bellampalli | Tiryani | Tiryani | Tiryani | Mangi | 185 | 360.00 | U/s. 15 |
| 3 | Bellampalli | Tiryani | Tiryani | Tiryani | Mangi | 157 | 720.00 | U/s. 15 |
| 4 | Bellampalli | Tiryani | Tiryani | Tiryani | Mangi | 158 | 244.00 | U/s. 15 |
| 5 | Bellampalli | Tiryani | Tiryani | Tiryani | Mangi | 159 | 136.00 | U/s. 15 |
| 6 | Bellampalli | Tiryani | Tiryani | Tiryani | Mangi | 161 | 563.00 | U/s. 15 |
| 7 | Bellampalli | Tiryani | Tiryani | Tiryani | Mangi | 162 | 476.00 | U/s. 15 |
| 8 | Bellampalli | Tiryani | Tiryani | Tiryani | Mangi | 163 | 230.00 | U/s. 15 |
| Total | | | | | | 8 | 2,980.00 | |
| 1 | Bellampalli | Tiryani | Tiryani | Tiryani | Bhimrelly | 166 | 279.00 | U/s. 15 |
| 2 | Bellampalli | Tiryani | Tiryani | Tiryani | Bhimrelly | 167 | 149.00 | U/s. 15 |
| 3 | Bellampalli | Tiryani | Tiryani | Tiryani | Bhimrelly | 168 | 328.00 | U/s. 15 |
| 4 | Bellampalli | Tiryani | Tiryani | Tiryani | Bhimrelly | 174 | 300.00 | U/s. 15 |
| 5 | Bellampalli | Tiryani | Tiryani | Tiryani | Bhimrelly | 175 | 376.00 | U/s. 15 |

| Sl. No. | Division | Range | Mandal | Forest Block | Beat | Camp No. | Area of Buffer in Hec | Notification status of block |
|-----------------------------------|----------|------------|------------|--------------|----------------|-----------|-----------------------|------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 8 | Adilabad | Echoda | Echoda | Sirchalma | Sirchalma | 193 | 346.96 | U/s. 15 |
| 9 | Adilabad | Echoda | Echoda | Sirchalma | Sirchalma | 212 | 438.46 | U/s. 15 |
| Total | | | | | | 9 | 2,766.80 | |
| 1 | Adilabad | Echoda | Echoda | Sirchalma | Srikonda | 205 | 279.35 | U/s. 15 |
| 2 | Adilabad | Echoda | Echoda | Sirchalma | Srikonda | 206 | 202.02 | U/s. 15 |
| 3 | Adilabad | Echoda | Echoda | Sirchalma | Srikonda | 207 | 259.11 | U/s. 15 |
| 4 | Adilabad | Echoda | Echoda | Sirchalma | Srikonda | 208 | 297.17 | U/s. 15 |
| 5 | Adilabad | Echoda | Echoda | Sirchalma | Srikonda | 209 | 361.13 | U/s. 15 |
| 6 | Adilabad | Echoda | Echoda | Sirchalma | Srikonda | 210 | 301.62 | U/s. 15 |
| 7 | Adilabad | Echoda | Echoda | Sirchalma | Srikonda | 211 | 352.63 | U/s. 15 |
| Total | | | | | | 7 | 2,053.03 | |
| 1 | Adilabad | Echoda | Echoda | Sirchalma | Talamadri | 172 | 318.62 | U/s. 15 |
| 2 | Adilabad | Echoda | Echoda | Sirchalma | Talamadri | 173 | 263.97 | U/s. 15 |
| 3 | Adilabad | Echoda | Echoda | Sirchalma | Talamadri | 174 | 316.19 | U/s. 15 |
| 4 | Adilabad | Echoda | Echoda | Sirchalma | Talamadri | 175 | 270.04 | U/s. 15 |
| 5 | Adilabad | Echoda | Echoda | Sirchalma | Talamadri | 176 | 226.72 | U/s. 15 |
| 6 | Adilabad | Echoda | Echoda | Sirchalma | Talamadri | 194 | 283.00 | U/s. 15 |
| Total | | | | | | 6 | 1,678.54 | |
| 1 | Adilabad | Echoda | Indervelly | Sirchalma | Waipet - N | 182 | 246.55 | U/s. 15 |
| 2 | Adilabad | Echoda | Indervelly | Sirchalma | Waipet - N | 183 | 246.55 | U/s. 15 |
| 3 | Adilabad | Echoda | Indervelly | Sirchalma | Waipet - N | 184 | 225.50 | U/s. 15 |
| 4 | Adilabad | Echoda | Indervelly | Sirchalma | Waipet - N | 185 | 202.42 | U/s. 15 |
| 5 | Adilabad | Echoda | Indervelly | Sirchalma | Waipet - N | 186 | 187.04 | U/s. 15 |
| 6 | Adilabad | Echoda | Indervelly | Sirchalma | Waipet - N | 187 | 185.02 | U/s. 15 |
| 7 | Adilabad | Echoda | Indervelly | Sirchalma | Waipet - N | 188 | 177.73 | U/s. 15 |
| 8 | Adilabad | Echoda | Indervelly | Sirchalma | Waipet - N | 189 | 278.14 | U/s. 15 |
| 9 | Adilabad | Echoda | Indervelly | Sirchalma | Waipet - N | 190 | 259.51 | U/s. 15 |
| 10 | Adilabad | Echoda | Indervelly | Sirchalma | Waipet - N | 203 | 341.50 | U/s. 15 |
| 11 | Adilabad | Echoda | Indervelly | Sirchalma | Waipet - N | 204 | 244.53 | U/s. 15 |
| Total | | | | | | 11 | 2,594.49 | |
| Total of sirichelma Block: | | | | | | 43 | 11,568.15 | |
| 1 | Adilabad | Indervelly | Indervelly | Utnoor | Pochampally(s) | 389 | 259.00 | U/s. 15 |
| 2 | Adilabad | Indervelly | Indervelly | Utnoor | Pochampally(s) | 390 | 234.00 | U/s. 15 |
| 3 | Adilabad | Indervelly | Indervelly | Utnoor | Pochampally(s) | 399 | 371.00 | U/s. 15 |
| 4 | Adilabad | Indervelly | Indervelly | Utnoor | Pochampally(s) | 400 | 366.00 | U/s. 15 |
| 5 | Adilabad | Indervelly | Indervelly | Utnoor | Pochampally(s) | 417 | 447.00 | U/s. 15 |
| 6 | Adilabad | Indervelly | Indervelly | Utnoor | Pochampally(s) | 418 | 322.00 | U/s. 15 |
| 7 | Adilabad | Indervelly | Indervelly | Utnoor | Pochampally(s) | 419 | 288.00 | U/s. 15 |
| 8 | Adilabad | Indervelly | Indervelly | Utnoor | Pochampally(s) | 420 | 290.00 | U/s. 15 |
| 9 | Adilabad | Indervelly | Indervelly | Utnoor | Pochampally(s) | 421 | 311.00 | U/s. 15 |
| 10 | Adilabad | Indervelly | Indervelly | Utnoor | Pochampally(s) | 422 | 149.00 | U/s. 15 |
| 11 | Adilabad | Indervelly | Indervelly | Utnoor | Pochampally(s) | 423 | 507.00 | U/s. 15 |
| 12 | Adilabad | Indervelly | Indervelly | Utnoor | Pochampally(s) | 424 | 320.00 | U/s. 15 |
| Total | | | | | | 12 | 3,864.00 | |
| 1 | Adilabad | Indervelly | Utnoor | Utnoor | Shampur | 391 | 414.00 | U/s. 15 |
| 2 | Adilabad | Indervelly | Utnoor | Utnoor | Shampur | 392 | 153.00 | U/s. 15 |
| 3 | Adilabad | Indervelly | Utnoor | Utnoor | Shampur | 393 | 276.00 | U/s. 15 |
| 4 | Adilabad | Indervelly | Utnoor | Utnoor | Shampur | 394 | 227.00 | U/s. 15 |
| 5 | Adilabad | Indervelly | Utnoor | Utnoor | Shampur | 395 | 314.00 | U/s. 15 |
| 6 | Adilabad | Indervelly | Utnoor | Utnoor | Shampur | 396 | 245.00 | U/s. 15 |
| 7 | Adilabad | Indervelly | Utnoor | Utnoor | Shampur | 397 | 245.00 | U/s. 15 |
| 8 | Adilabad | Indervelly | Utnoor | Utnoor | Shampur | 398 | 221.00 | U/s. 15 |
| 9 | Adilabad | Indervelly | Utnoor | Utnoor | Shampur | 425 | 548.00 | U/s. 15 |
| 10 | Adilabad | Indervelly | Utnoor | Utnoor | Shampur | 426 | 242.00 | U/s. 15 |
| 11 | Adilabad | Indervelly | Utnoor | Utnoor | Shampur | 427 | 318.00 | U/s. 15 |
| 12 | Adilabad | Indervelly | Utnoor | Utnoor | Shampur | 429 | 429.00 | U/s. 15 |
| 13 | Adilabad | Indervelly | Utnoor | Utnoor | Shampur | 430 | 236.00 | U/s. 15 |
| Total | | | | | | 13 | 3,868.00 | |

April 12, 2012,

ANDHRA PRADESH GAZETTE EXTRAORDINARY

17

| Sl. No. | Division | Range | Mandal | Forest Block | Beat | Comp No | Area of Buffer in Hac | Notification status of block |
|--------------------------------------|----------|------------|------------|---------------|------------|-----------|-----------------------|------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1 | Adilabad | Indervelly | Echoda | Utnoor | Waipet - S | 408 | 325.00 | U/s. 15 |
| 2 | Adilabad | Indervelly | Echoda | Utnoor | Waipet - S | 409 | 256.00 | U/s. 15 |
| 3 | Adilabad | Indervelly | Echoda | Utnoor | Waipet - S | 410 | 256.00 | U/s. 15 |
| 4 | Adilabad | Indervelly | Echoda | Utnoor | Waipet - S | 411 | 136.00 | U/s. 15 |
| 5 | Adilabad | Indervelly | Echoda | Utnoor | Waipet - S | 412 | 163.00 | U/s. 15 |
| 6 | Adilabad | Indervelly | Echoda | Utnoor | Waipet - S | 413 | 449.00 | U/s. 15 |
| 7 | Adilabad | Indervelly | Echoda | Utnoor | Waipet - S | 414 | 175.00 | U/s. 15 |
| 8 | Adilabad | Indervelly | Echoda | Utnoor | Waipet - S | 415 | 501.00 | U/s. 15 |
| 9 | Adilabad | Indervelly | Echoda | Utnoor | Waipet - S | 416 | 420.00 | U/s. 15 |
| 10 | Adilabad | Indervelly | Echoda | Utnoor | Waipet - S | 428 | 411.00 | U/s. 15 |
| Total | | | | | | 10 | 3,092.00 | |
| 1 | Adilabad | Utnoor | Utnoor | Utnoor | Utnoor - S | 432 | 392.71 | U/s. 15 |
| 2 | Adilabad | Utnoor | Utnoor | Utnoor | Utnoor - N | 433 | 199.60 | U/s. 15 |
| 3 | Adilabad | Utnoor | Utnoor | Utnoor | Utnoor - N | 434 | 396.75 | U/s. 15 |
| 4 | Adilabad | Utnoor | Utnoor | Utnoor | Utnoor - N | 435 | 271.65 | U/s. 15 |
| 5 | Adilabad | Utnoor | Utnoor | Utnoor | Utnoor - N | 436 | 234.00 | U/s. 15 |
| 6 | Adilabad | Utnoor | Utnoor | Utnoor | Utnoor - S | 437 | 283.40 | U/s. 15 |
| 7 | Adilabad | Utnoor | Utnoor | Utnoor | Utnoor - S | 438 | 347.75 | U/s. 15 |
| 8 | Adilabad | Utnoor | Utnoor | Utnoor | Utnoor - S | 439 | 177.73 | U/s. 15 |
| 9 | Adilabad | Utnoor | Utnoor | Utnoor | Utnoor - S | 440 | 350.50 | U/s. 15 |
| 10 | Adilabad | Utnoor | Utnoor | Utnoor | Utnoor - S | 441 | 481.80 | U/s. 15 |
| 11 | Adilabad | Utnoor | Utnoor | Utnoor | Utnoor - S | 442 | 177.30 | U/s. 15 |
| 12 | Adilabad | Utnoor | Utnoor | Utnoor | Utnoor - S | 443 | 194.30 | U/s. 15 |
| 13 | Adilabad | Utnoor | Utnoor | Utnoor | Utnoor - S | 444 | 101.20 | U/s. 15 |
| 14 | Adilabad | Utnoor | Utnoor | Utnoor | Utnoor | 445 | 384.60 | U/s. 15 |
| 15 | Adilabad | Utnoor | Utnoor | Utnoor | Utnoor | 446 | 356.60 | U/s. 15 |
| Total | | | | | | 15 | 4,349.89 | |
| Total of Utnoor Block: | | | | | | 50 | 15,173.89 | |
| 1 | Adilabad | Indervelly | Utnoor | Utnoor Ext. I | Shampur | 431 | 384.00 | U/s. 15 |
| Total of Utnoor Ext. I Block: | | | | | | 1 | 384.00 | |
| 1 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 468 | 425.10 | U/s. 24 |
| 2 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 469 | 397.98 | U/s. 24 |
| 3 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 470 | 275.30 | U/s. 24 |
| 4 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 471 | 392.71 | U/s. 24 |
| 5 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 472 | 506.07 | U/s. 24 |
| 6 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 473 | 311.74 | U/s. 24 |
| 7 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 474 | 222.67 | U/s. 24 |
| 8 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 475 | 279.35 | U/s. 24 |
| 9 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 476 | 566.80 | U/s. 24 |
| 10 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 477 | 398.79 | U/s. 24 |
| 11 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 478 | 431.17 | U/s. 24 |
| 12 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 479 | 242.91 | U/s. 24 |
| 13 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 480 | 367.61 | U/s. 24 |
| 14 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 481 | 495.95 | U/s. 24 |
| 15 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 482 | 323.89 | U/s. 24 |
| 16 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 483 | 291.50 | U/s. 24 |
| 17 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 484 | 278.54 | U/s. 24 |
| 18 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 485 | 316.60 | U/s. 24 |
| 19 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 486 | 243.16 | U/s. 24 |
| 20 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 487 | 256.28 | U/s. 24 |
| 21 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 488 | 385.83 | U/s. 24 |
| 22 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 489 | 364.37 | U/s. 24 |
| 23 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 490 | 204.05 | U/s. 24 |
| 24 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 491 | 445.34 | U/s. 24 |
| 25 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 492 | 311.74 | U/s. 24 |
| 26 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 493 | 460.73 | U/s. 24 |
| 27 | Adilabad | Utnoor | Sirpur - U | Chorpally | Netnoor | 494 | 473.68 | U/s. 24 |
| Total | | | | | | 27 | 9,669.86 | |

| Sl. No. | Division | Range | Mandal | Forest Block | Beat | Comp No | Area of Buffer in Hac | Notification status of block |
|-------------------------------------|----------|--------|------------|--------------|----------------|------------|-----------------------|------------------------------|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 1 | Adilabad | Utnoor | Jainoor | Chorpally | Rasimetta | 495 | 470.04 | U/s. 24 |
| 2 | Adilabad | Utnoor | Jainoor | Chorpally | Rasimetta | 496 | 372.87 | U/s. 24 |
| 3 | Adilabad | Utnoor | Jainoor | Chorpally | Rasimetta | 497 | 249.80 | U/s. 24 |
| 4 | Adilabad | Utnoor | Jainoor | Chorpally | Rasimetta | 498 | 460.70 | U/s. 24 |
| 5 | Adilabad | Utnoor | Jainoor | Chorpally | Rasimetta | 499 | 485.83 | U/s. 24 |
| 6 | Adilabad | Utnoor | Jainoor | Chorpally | Rasimetta | 500 | 323.89 | U/s. 24 |
| 7 | Adilabad | Utnoor | Jainoor | Chorpally | Rasimetta | 501 | 369.23 | U/s. 24 |
| 8 | Adilabad | Utnoor | Jainoor | Chorpally | Rasimetta | 502 | 591.09 | U/s. 24 |
| Total | | | | | | 8 | 3,323.45 | |
| Total of Chorpalli Block: | | | | | | 35 | 12,993.31 | |
| 1 | Adilabad | Utnoor | Sirpur - U | Kanchanpally | Chinnakohinoor | 465 | 207.29 | U/s. 4 |
| 2 | Adilabad | Utnoor | Sirpur - U | Kanchanpally | Chinnakohinoor | 466 | 356.28 | U/s. 4 |
| 3 | Adilabad | Utnoor | Sirpur - U | Kanchanpally | Chinnakohinoor | 467 | 387.45 | U/s. 4 |
| Total of Kanchanpalli Block: | | | | | | 3 | 951.02 | |
| 1 | Adilabad | Utnoor | Utnoor | Marlawai | Ghanpur | 449 | 318.20 | U/s. 24 |
| 2 | Adilabad | Utnoor | Utnoor | Marlawai | Ghanpur | 450 | 513.35 | U/s. 24 |
| 3 | Adilabad | Utnoor | Utnoor | Marlawai | Ghanpur | 451 | 312.55 | U/s. 24 |
| 4 | Adilabad | Utnoor | Utnoor | Marlawai | Ghanpur | 459 | 149.80 | U/s. 24 |
| Total | | | | | | 4 | 1,293.90 | |
| 1 | Adilabad | Utnoor | Utnoor | Marlawai | Hasnapur | 452 | 468.02 | U/s. 24 |
| 2 | Adilabad | Utnoor | Utnoor | Marlawai | Hasnapur | 453 | 377.33 | U/s. 24 |
| 3 | Adilabad | Utnoor | Utnoor | Marlawai | Hasnapur | 454 | 318.22 | U/s. 24 |
| 4 | Adilabad | Utnoor | Utnoor | Marlawai | Hasnapur | 455 | 377.33 | U/s. 24 |
| 5 | Adilabad | Utnoor | Utnoor | Marlawai | Hasnapur | 456 | 324.70 | U/s. 24 |
| 6 | Adilabad | Utnoor | Utnoor | Marlawai | Hasnapur | 457 | 298.79 | U/s. 24 |
| Total | | | | | | 6 | 2,164.39 | |
| 1 | Adilabad | Utnoor | Sirpur - U | Marlawai | Raghapur | 458 | 279.35 | U/s. 24 |
| 2 | Adilabad | Utnoor | Sirpur - U | Marlawai | Raghapur | 460 | 390.28 | U/s. 24 |
| 3 | Adilabad | Utnoor | Sirpur - U | Marlawai | Raghapur | 461 | 571.66 | U/s. 24 |
| 4 | Adilabad | Utnoor | Sirpur - U | Marlawai | Raghapur | 462 | 584.62 | U/s. 24 |
| 5 | Adilabad | Utnoor | Sirpur - U | Marlawai | Raghapur | 463 | 260.73 | U/s. 24 |
| Total | | | | | | 5 | 2,086.64 | |
| Total of Marlawai Block: | | | | | | 15 | 5,544.93 | |
| Total of Adilabad Division: | | | | | | 160 | 50,660.35 | |
| Grand Total: | | | | | | 397 | 112,321.27 | |

Annexure - II
**DETAILS OF ENCLOSURES EXCLUDED FROM
 THE BUFFER ZONE OF PROPOSED KAWAL TIGER RESERVE**

| Sl.No. | Division | Range | Beat | Village | Area-Ha |
|---------------------------------------|-------------|------------|---------------|------------------|-----------------|
| 1 | 2 | 3 | 4 | 4 | 6 |
| 1 | Adilabad | Echoda | Sirchalma | Narayanapur | 37.72 |
| 2 | Adilabad | Indervelly | Waipet[south] | Alpet | 155.62 |
| 3 | Adilabad | Utnoor | Ghanpur | Soinur | 386.90 |
| 4 | Adilabad | Utnoor | Hasnapur | Gondipatar | 65.48 |
| 5 | Adilabad | Utnoor | Netnoor | Babjipet | 283.57 |
| 6 | Adilabad | Utnoor | Netnoor | Bhandigar | 200.14 |
| 7 | Adilabad | Utnoor | Netnoor | Chorpalli | 414.51 |
| 8 | Adilabad | Utnoor | Netnoor | Pavargudem | 256.72 |
| 9 | Adilabad | Utnoor | Netnoor | Ravmir | 48.58 |
| Total of Adilabad Division: | | | | | 1,849.24 |
| 10 | Bellampally | Tiryani | Bhimrelly | Bhimreli | 160.18 |
| 11 | Bellampally | Tiryani | Gopera | Kherguda | 30.68 |
| 12 | Bellampally | Tiryani | Gopera | Thatiguda | 44.19 |
| 13 | Bellampally | Tiryani | Goyena | Chota Dhampur | 17.96 |
| 14 | Bellampally | Tiryani | Goyena | Dhampur | 104.60 |
| 15 | Bellampally | Tiryani | Mangi | Mangi | 604.78 |
| 16 | Bellampally | Tiryani | Mangi | Thukkuguda | 16.77 |
| Total of Bellampally Division: | | | | | 979.16 |
| 17 | Nirmal | Khanapur | Nagapur | Nagapuram | 153.76 |
| 18 | Nirmal | Khanapur | Pochampally | Pochampalli | 90.23 |
| 19 | Nirmal | Khanapur | Pochampally | Raidhari | 222.87 |
| 20 | Nirmal | Khanapur | Sattanpally | Adavi Sarangapur | 125.52 |
| 21 | Nirmal | Pembi | Raidhari | Gajumala | 98.07 |
| Total of Nirmal Division: | | | | | 690.45 |
| Grand Total: | | | | | 3,518.85 |

M.SAMUEL

*Spl. Chief Secretary to Govt.,
 E.F.S & T. Department.*

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रजिस्ट्री सं० डी० एल०-33004/99

REGD. NO. D. L.-33004/99



भारत का राजपत्र The Gazette of India

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

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No. 1960]

NEW DELHI, THURSDAY, AUGUST 22, 2013/SHRAVANA 31, 1935

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 22 अगस्त 2013

का.आ.2559(अ).-केन्द्रीय सरकार ने, भारत सरकार की पर्यावरण और वन मंत्रालय में पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उप-नियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (2) के खंड (5) और उप-धारा (1) के अधीन जारी अधिसूचना संख्या का.आ. 1533 (अ) तारीख 14 सितंबर, 2006 द्वारा निदेश दिया है कि इस अधिसूचना के प्रकाशन की तारीख से ही नई परियोजनाओं या उक्त अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या कार्यकलापों के विस्तार या आधुनिकीकरण के लिए अपरिहार्य क्षमतावर्धन के लिए प्रक्रिया या प्रौद्योगिकी में परिवर्तन और या उत्पाद मिश्रण, भारत के किसी भी भाग में यथास्थिति केन्द्रीय सरकार या उक्त अधिनियम की धारा 3 की उप-धारा (3) के अधीन केन्द्रीय सरकार द्वारा सम्यक् रूप से गठित राज्य स्तरीय पर्यावरण संघात निर्धारण प्राधिकरण की उसमें विनिर्दिष्ट प्रक्रिया के अनुसरण में पूर्व पर्यावरण निकासी के पश्चात् ही हाथ में लिया जाएगा;

और भारत सरकार ने पर्यावरण और वन मंत्रालय में राजमार्गों, भवनों और विशेष आर्थिक क्षेत्र परियोजनाओं के लिए पर्यावरणीय निकासी प्रदान करने से संबंधित पर्यावरण संघात निर्धारण अधिसूचना, 2006 के उपबंधों का पुनर्विलोकन करने के लिए कार्यालय जापन सं. 21-270/2008-आईए.III, तारीख 11 दिसंबर, 2012 और पर्यावरण और वन मंत्रालय के गगनचुंबी भवनों के संबंध में कार्यालय जापन तारीख 7 फरवरी, 2011 द्वारा सदस्य, (पर्यावरण और वन तथा विज्ञान और प्रौद्योगिकी), योजना आयोग की अध्यक्षता में एक उच्च स्तरीय समिति का गठन किया था ;

3649 GI/2013

(1)

और समिति के संदर्भ के निबंधनों (टीओआर) में एक निबंधन पर्यावरण संघात निर्धारण अधिसूचना के अधीन 60 मीटर के मार्गाधिकार और 200 किलोमीटर लंबी राजमार्ग विस्तार परियोजनाओं के लिए पर्यावरण निकासी की अपेक्षाओं का पुनर्विलोकन करना था ;

और समिति ने मंत्रालय को अपनी रिपोर्ट प्रस्तुत कर दी है और इस टीओआर पर समिति ने राजमार्ग विस्तार परियोजनाओं को विस्तारण की अपेक्षा और पर्यावरण संघात निर्धारण से छूट देने की सिफारिश की है या राजमार्ग विस्तार परियोजनाओं के लिए पर्यावरण प्रबंधन परियोजना माडल टीओआर, जिसे मंत्रालय की वेबसाइट पर पोस्ट किया जाएगा के अनुसार तैयार किया जा सकता है और पर्यावरण निकासी की अपेक्षा के संबंध में समिति ने सिफारिश की है कि 100 किलोमीटर तक राष्ट्रीय राजमार्ग परियोजनाओं का विस्तार जिसमें अतिरिक्त मार्गाधिकार या विद्यमान संरेखणों पर 40 मीटर तक अर्जन और पुनःसंरेखण पर 60 मीटर या उप-मार्गों को अधिसूचना की परिधि से बाहर रखने की सिफारिश की है ;

और समिति की रिपोर्ट की पर्यावरण और वन मंत्रालय में जांच की गई है । पहले ही अधिसूचना सं. का. आ. 3067(अ) तारीख 1 दिसंबर, 2009 द्वारा सभी राज्य राजमार्ग विस्तार परियोजनाओं को सिवाय उन परियोजनाओं के जो पहाड़ी क्षेत्रों (1000 मीटर एएमएसएल) और पारिस्थितिकीय रूप से संवेदनशील क्षेत्रों में हैं, को पर्यावरण संघात निर्धारण अधिसूचना 2006 से छूट प्रदान कर दी गई है ।

और अन्य बातों के साथ पूर्वोक्त को ध्यान में रखते हुए पर्यावरण और वन मंत्रालय ने कार्यालय जापन सं. 21-270/2008-आई.ए. III, तारीख 11 दिसंबर, 2012 द्वारा गठित उच्च स्तरीय समिति की पूर्वोक्त सिफारिशों को स्वीकार करने का विनिश्चय किया है ;

अतः, अब, केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (2) के खंड (5) और उपधारा (1) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, भारत सरकार के पर्यावरण और वन मंत्रालय की अधिसूचना सं. का.आ. 1533(अ) तारीख 14 सितंबर, 2006 में उक्त नियम 5 के उपनियम (3) के खंड (क) के अधीन सूचना की अपेक्षा से अभिमुक्ति देने के लिए निम्नलिखित और संशोधन करती है, अर्थात् :-

2. उक्त अधिसूचना में,-

(क) पैरा 7 के उपपैरा 11 के मद (i) के स्थान पर निम्नलिखित मद रखी जाएगी, अर्थात्:-

'(i) "विस्तारण" उस प्रक्रिया को निर्दिष्ट करता है, जिसके द्वारा प्रवर्ग 'क' परियोजना क्रियाकलापों के मामले में विशेषज्ञ आंकलन समिति और प्रवर्ग 'ख 1' परियोजनाओं या क्रियाकलापों के मामले में, राज्य स्तर विशेषज्ञ आंकलन समिति, जिसके अंतर्गत विद्यमान परियोजनाओं या क्रियाकलापों के विस्तार या आधुनिकीकरण या उत्पाद मिश्रण में परिवर्तन उस परियोजना या क्रियाकलाप, जिसके लिए पूर्व पर्यावरणीय अनापत्ति ईप्सित की गई है, के संबंध में पर्यावरण समाधात निर्धारण रिपोर्ट (ईआईए) तैयार करने के लिए सभी सुसंगत पर्यावरणीय चिंताओं को संबोधित करते हुए विस्तृत और समय निर्देश के निबंधनों का अवधारण और विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर आंकलन समिति विहित आवेदन प्ररूप 1/प्ररूप1क में दी गई जानकारी के आधार पर जिसके अंतर्गत आवेदक द्वारा प्रस्तावित निर्देश के निबंधन हैं, किसी विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर आंकलन समिति के किसी उप समूह द्वारा स्थल भ्रमण यदि संबंधित विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा आवश्यक समझा जाए, आवेदक द्वारा सुझाए गए निर्देश के निबंधन, यदि प्रस्तुत किए जाएं और अन्य सूचना जो विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति के पास उपलब्ध हों, सम्मिलित है:

परंतु निम्नलिखित को विस्तारण की आवश्यकता नहीं होगी-

(i) अनुसूची के मद 8 में प्रवर्ग ख के रूप में सूचीबद्ध सही परियोजनाएं और कार्यकलाप (नगरों या वाणिज्यिक परिसरों या आवासन का संनिर्माण) ;

(ii) अनुसूची के मद 7 की उपमद (च) के अधीन स्तंभ (3) और स्तंभ (4) की प्रविष्टि (ii) के अधीन आने वाली राजमार्ग विस्तार परियोजनाएं ;

परंतु यह और कि -

अ. खंड (i) में निर्दिष्ट परियोजनाएं और कार्यकलापों का अंकन प्ररूप 1 या प्ररूप 1क और अवधारणा योजना के आधार पर किया जाएगा ;

आ. खंड (ii) में निर्दिष्ट परियोजनाएं पर्यावरण और वन मंत्रालय द्वारा विनिर्दिष्ट माडल टीओआर के आधार पर ईआईए और ईएमपी रिपोर्ट तैयार करेंगी ;

(ख) अनुसूची में मद 7 की उप मद (च) के सामने स्तंभ (3) में प्रविष्टि (ii) के स्थान पर निम्नलिखित प्रविष्टि रखी जाएगी, अर्थात्:-

"(ii) राष्ट्रीय राजमार्गों का 100 किलोमीटर से अधिक विस्तार जिनमें अतिरिक्त 40 मीटर से अधिक विद्यमान संरेखणों पर और पुनः संरेखणों या उपमार्गों पर 60 मीटर क्षेत्राधिकार या भूमि अर्जन अंतवर्लित है।"

[फा.सं.21-270/2008-आईए.।।।]

अजय त्यागी, संयुक्त सचिव

टिप्पण : मूल नियम भारत के राजपत्र असाधारण, भाग II, खंड 3, उपखंड (ii) में अधिसूचना सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित किए गए थे और तत्पश्चात् निम्नानुसार संशोधित किए गए :

1. का.आ. 1733(अ), तारीख 11 अक्तुबर, 2007;
2. का.आ. 3067(अ), तारीख 1 दिसंबर, 2009;
3. का.आ. 695(अ), तारीख 4 अप्रैल, 2011;
4. का.आ. 2896 (अ), तारीख 13 दिसंबर, 2012; और
5. का.आ. 674(अ), तारीख 13 मार्च, 2013

MINISTRY OF ENVIRONMENT AND FORESTS NOTIFICATION

New Delhi, the 22nd August, 2013

S.O. 2559(E).- Whereas by notification of the Government of India in the Ministry of Environment and Forests vide number S.O.1533(E), dated the 14th September, 2006 issued under sub-section (1) and clause (v) of sub-section (2) of section (3) of the Environment (Protection) Act, 1986 read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government directed that on and from the date of its publication, the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to the said notification entailing the capacity addition with change in process or technology and or product mix shall be undertaken in any part of India only after prior environmental clearance from the Central Government or as the case may be, by the State level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified therein;

And whereas the Government of India in the Ministry of Environment and Forests had constituted a High Level Committee under the Chairmanship of Member (Environment and Forests and Science and Technology), Planning Commission, vide OM No.21-270/2008-IA.III dated the 11th December, 2012 to review the provisions of Environmental Impact Assessment Notification, 2006 relating to granting Environmental Clearances for Roads, Buildings and Special Economic Zone projects and provisions under the OM dated the 7th February, 2012 issued by the Ministry of Environment and Forests regarding guidelines for High Rise Buildings;

And whereas one of the terms of reference (ToR) of the Committee was to review the requirement of Environmental Clearance for highway expansion projects up to the right of way of 60 meters and length of 200 kms under Environmental Impact Assessment notification;

And whereas the Committee has submitted its report to the Ministry and on this ToR, the Committee has recommended exempting highway expansion projects from the requirement of scoping and that Environmental Impact Assessment or Environment Management Plan for highway expansion projects may be prepared on the basis of model ToRs to be posted on Ministry's website and in respect of requirement of environmental clearance, the Committee has recommended that expansion of National Highway projects up to 100 kms involving additional right of way or land acquisition up to 40 mts on existing alignments and 60 mts on re-alignments or by-passes may be exempted from the preview of the notification;

And whereas the report of the Committee has been examined in the Ministry of Environment and Forests. Earlier, vide notification S.O. 3067(E), dated the 1st December 2009 all State Highway expansion projects, except those in hilly terrain (above 1000 m AMSL) and ecologically sensitive areas, have already been exempted from the purview of the Environmental Impact Assessment notification, 2006.

And whereas, keeping inter-alia in view the foregoing, the Ministry of Environment and Forests has decided to accept the aforesaid recommendations of the High Level Committee constituted vide OM No.21-270/2008-IA.III, dated the 11th December 2012;

Now, therefore in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule (5) of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following further amendment to the notification of the Government of India, in the Ministry of Environment and Forests number S.O. 1533(E), dated the 14th September, 2006 after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of the said rule 5 in public interest, namely:—

2. In the said notification, —

(a) in paragraph 7, in sub-paragraph II, for item (i), the following item shall be substituted, namely:

(i) "Scoping" refers to the process by which the Expert Appraisal Committee in the case of Category A projects activities, and State level Expert Appraisal Committee in the case of Category 'B' projects or activities, including applications for expansion or modernization or change in product mix of existing projects or activities, determine detailed and comprehensive Terms of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought and the Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the terms of reference on the basis of the information furnished in the prescribed application Form 1 or Form 1A including terms of reference proposed by the applicant, a site visit by a sub-group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned:

Provided that the following shall not require Scoping:—

- (i) all projects and activities listed as Category 'B' in item 8 of the Schedule (Construction or Township or Commercial Complexes or Housing);
- (ii) all Highway expansion projects covered under entry (ii) of column (3) and column (4) under sub-item (f) of item 7 of the Schedule:

Provided further that—

- A. the projects and activities referred to in clause (i) shall be appraised on the basis of Form I or Form 1A and the conceptual plan;
- B. The projects referred to in clause (ii) shall prepare EIA and EMP report on the basis of model TOR specified by Ministry of Environment and Forests;

(b) in the Schedule, against sub-item (f) of item 7, in column (3), for the entry (ii), the following entry shall be substituted, namely:—

- “(ii) Expansion of National Highways greater than 100 km involving additional right of way or land acquisition greater than 40m on existing alignments and 60m on re-alignments or by-passes.”

[F. No. 21-270/2008-IA.III]

AJAY TYAGI, Jt. Secy.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533(E), dated the 14th September, 2006 and subsequently amended as follows:—

1. S.O. 1737 (E), dated the 11th October, 2007;
2. S.O. 3067 (E), dated the 1st December, 2009;
3. S.O. 695 (E), dated the 4th April, 2011;
4. S.O. 2896 (E), dated the 13th December, 2012; and
5. S.O.674(E), dated the 13th March, 2013

ANNEXURE
(See Rule 6)
Form-A

Form for seeking prior approval under section 2 of the proposals by the State Governments and other authorities

PART-1
(to be filled up by agency)

| | | | |
|-------|--|---|--|
| 1 | Project Details | : | Regional Officer, MoRTH, Hyderabad. |
| (i) | Short narrative of the proposal and project/scheme for which the forest land is required | | For diversion of forest land to an extent of 17.498 Ha in Nirmal (12.840 Ha) and Khanapur (4.658 Ha) Divisions of Nirmal District of Kawal Tiger Reserve Circle for Widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 Extended in the state of Telangana under NH(O) on EPC mode in favor of Regional Officer, MoRTH, Hyderabad. |
| (ii) | Map showing the required forest land, boundary of adjoining forest on a 1:50,000 scale map | | Original Map in SI sheet showing the location of the existing road passing through Reserve Forest area is enclosed. DGPS surveyed map duly authenticated by the Geometrics cell of Prl. Chief Conservator of Forests office vide Lr.No.816/2021-FCA1, dt.29.01.2021 is also enclosed. |
| (iii) | Cost of the project | | Rs.141.8Cr including cost to be paid towards diversion of forest land such as Net Present Value, Cost towards compensatory afforestation in degraded forest land, construction of boundary pillars etc., |
| (iv) | Justification for locating the project in forest area | | The MoRTH, Government of India, New Delhi vide its Ref.No. RO-HYD/NH-61(Extn)/Perkit/3/2019/ Telangana,dt.28.01.2020 has accorded administrative and financial sanction for the subject work for an estimated amount of Rs.141.80 Crore. The length of the road for which administrative sanction is accorded is from Km 678.555 to 699.655 of Nirmal – Khanapur Section. Out of the above stretch, existing road to a length of 7.739 KM (as per the DGPS authentication received from PCCF office) is passing through Forest Area, which is also a part of Kawal Eco Sensitive Zone area. As there is no alternative to that of widening of the existing road, proposal is being furnished for diversion of forest land. |
| (v) | Cost-benefit analysis | | Cost Benefit (CB) analysis is not applicable as the area proposed for diversion is less than 20.00 Ha, as per the guidelines issued by the MoEF&CC, GoI, New Delhi Lr.no.7-69/2011-FC(Pt.,) dt.01.08.2017. |
| (vi) | Employment likely to be generated | | 10000 Man days |
| 2 | Purpose -wise breakup of the total land required | | Widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders |

| | | <p>Out of the 7.739 Km of road passing through RF as per the DGPS authentication issued by the PCCF & HoFF, only an extent of 3.926 Km is passing through the middle of the RF, where diversion is required on both sides of the existing road and for remaining 3.812 Km, diversion is required only on one side as the other side of the road is Revenue / Govt. land.</p> <p>For diversion of forestland on both side of the road, the width proposed for formation is 30.00 Mtrs and on one side the width proposed for formation is 15.00 Mtrs, including the existing width. The break-up is given below:</p> <table border="1"> <thead> <tr> <th></th> <th>Division / RF</th> <th>Length in M</th> <th>Widening on both or Single Side</th> <th>Width in M</th> <th>Area in Ha</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Nirmal / Mamada</td> <td>901.51</td> <td>Both Sides</td> <td>30</td> <td>2.705</td> </tr> <tr> <td>2</td> <td>Nirmal / Mamada</td> <td>337.04</td> <td>Single Side</td> <td>15</td> <td>0.506</td> </tr> <tr> <td rowspan="2">3</td> <td rowspan="2">Nirmal / Mamada</td> <td>1654.56</td> <td>Both Sides</td> <td>30</td> <td>4.964</td> </tr> <tr> <td>370.63</td> <td>Single Side</td> <td>15</td> <td>0.556</td> </tr> <tr> <td rowspan="2">4</td> <td>Nirmal/ Mamada & Dimadirthy</td> <td>1370.19</td> <td>Both Sides</td> <td>30</td> <td>4.111</td> </tr> <tr> <td>Nirmal Division Sub-total</td> <td>4633.93m</td> <td></td> <td></td> <td>12.840</td> </tr> <tr> <td rowspan="2">5</td> <td>Khanapur/ Maskapur</td> <td>3105.19</td> <td>Single Side</td> <td>15</td> <td>4.658</td> </tr> <tr> <td>Khanapur Division Sub-total</td> <td>3105.19m</td> <td></td> <td></td> <td>4.658</td> </tr> <tr> <td></td> <td>GRAND TOTAL</td> <td>7739.12m</td> <td></td> <td></td> <td>17.498</td> </tr> </tbody> </table> | | Division / RF | Length in M | Widening on both or Single Side | Width in M | Area in Ha | 1 | Nirmal / Mamada | 901.51 | Both Sides | 30 | 2.705 | 2 | Nirmal / Mamada | 337.04 | Single Side | 15 | 0.506 | 3 | Nirmal / Mamada | 1654.56 | Both Sides | 30 | 4.964 | 370.63 | Single Side | 15 | 0.556 | 4 | Nirmal/ Mamada & Dimadirthy | 1370.19 | Both Sides | 30 | 4.111 | Nirmal Division Sub-total | 4633.93m | | | 12.840 | 5 | Khanapur/ Maskapur | 3105.19 | Single Side | 15 | 4.658 | Khanapur Division Sub-total | 3105.19m | | | 4.658 | | GRAND TOTAL | 7739.12m | | | 17.498 |
|-------|--|--|---------------------------------|---------------|---------------|---------------------------------|------------|------------|---|-----------------|--------|------------|----|-------|---|-----------------|--------|-------------|----|-------|---|-----------------|---------|------------|----|-------|--------|-------------|----|-------|---|-----------------------------|---------|------------|----|-------|----------------------------------|-----------------|--|--|---------------|---|--------------------|---------|-------------|----|-------|------------------------------------|-----------------|--|--|--------------|--|--------------------|-----------------|--|--|---------------|
| | Division / RF | Length in M | Widening on both or Single Side | Width in M | Area in Ha | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 1 | Nirmal / Mamada | 901.51 | Both Sides | 30 | 2.705 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 2 | Nirmal / Mamada | 337.04 | Single Side | 15 | 0.506 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 3 | Nirmal / Mamada | 1654.56 | Both Sides | 30 | 4.964 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | 370.63 | Single Side | 15 | 0.556 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 4 | Nirmal/ Mamada & Dimadirthy | 1370.19 | Both Sides | 30 | 4.111 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | Nirmal Division Sub-total | 4633.93m | | | 12.840 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 5 | Khanapur/ Maskapur | 3105.19 | Single Side | 15 | 4.658 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | Khanapur Division Sub-total | 3105.19m | | | 4.658 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | GRAND TOTAL | 7739.12m | | | 17.498 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 3 | Details of displacement of people due to the Project, if any | No displacement of people due to this project. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| (i) | Number of families | None | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| (ii) | Number of Scheduled casts/Scheduled Tribe families | None | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| (iii) | Rehabilitation Plan | Does not arise | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 4 | Whether clearance under Environment (Protection) Act.1986 required (Yes/No) | Not required | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 5 | Undertaking to bear the cost of raising and maintenance of compensatory afforestation as well as cost for protection and regeneration of safety zone, etc as per the | <p>Enclosed.</p> <p>This is a central government project, as per the provisions contained under the Forest (Conservation) Act, 1980, identification of equivalent non-forest land for Compensatory Afforestation is not essential. However, this Department is ready to bear the cost of raising Compensatory Afforestation in double the extent of forest</p> | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |

| | | |
|---|---|--|
| | scheme prepared by the State Government | land proposed for diversion in any degraded forest land, as selected by the Forest Department. |
| 6 | Details of Certificates/Documents enclosed as required under the instructions | <ol style="list-style-type: none"> 1. Undertaking to bear the cost of NPV 2. Undertaking to bear the cost of Addl. NPV. 3. Undertaking to bear the cost towards Compensatory Afforestation charges. 4. Certificate of no-alternative non-forest land available for the subject project. 5. Original Map in SI sheet showing the location of the existing road passing through Reserve Forest area is enclosed. 6. DGPS surveyed map duly authenticated by the Geomatics cell of Prl. Chief Conservator of Forests office is also enclosed. |



Regional Officer,
MoRTH, Hyderabad

S.K. Kushvaha
Regional Officer
Ministry of Road Transport & Highways
Regional Office, Hyderabad

UNDERTAKING**(To pay the Net Present Value)**

We do here by undertake to pay the NET PRESENT VALUE for the forestlands proposed for diversion under the work, for diversion of forest land to an extent of **17.498 Ha** in **Nirmal (12.840 Ha)** and **Khanapur (4.658 Ha)** Divisions of Nirmal District of Kawal Tiger Reserve Circle for widening and strengthening of existing intermediate lane to two lane paved shoulders from Km 678.555 to Km 699.655 of Nirmal – Khanapur Section of NH-61 extended in the State of Telangana under NH(O) through EPC mode in favour of Regional Officer, MoRTH, Hyderabad, as assessed and demanded by the concerned Forest Authorities.



Regional Officer,
MoRTH, Hyderabad

S.K. Kushveha
Regional Officer
Ministry of Road Transport & Highways
Regional Office, Hyderabad

(2) UNDER TAKING**(To pay Addl. Cost of Net Present value (N P V))**

We do here by give an un-conditional and irreversible undertaking to bear the Additional cost of Net Present value (NPV) for purpose as demanded by the Forest Department and also undertake to pay the additional amount if any, due to escalation or any other charges etc., at a later date as per demand raised by the Forest authorities.

We also undertake to deposit the said additional cost to the concerned Authorities of Forest department as advised by the said authorities, in-respect of the project for diversion under the work, for diversion of forest land to an extent of **17.498 Ha** in **Nirmal (12.840 Ha)** and **Khanapur (4.658 Ha)** Divisions of Nirmal District of Kawal Tiger Reserve Circle for widening and strengthening of existing intermediate lane to two lane paved shoulders from Km 678.555 to Km 699.655 of Nirmal – Khanapur Section of NH-61 extended in the State of Telangana under NH(O) through EPC mode in favour of Regional Officer, MoRTH, Hyderabad.



Regional Officer,
MoRTH, Hyderabad

S.K. Kushwaha

Regional Officer

Ministry of Road Transport & Highways
Regional Office, Hyderabad

(3) CERTIFICATE FOR BARE MINIMUM

This is certified that the Forest Area 17.498 Ha proposed for diversion is the barest minimum for the work for Widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 Extended in the state of Telangana under NH(O) on EPC mode under NH(O) through EPC mode in favour of Regional Officer, MoRTH, Hyderabad, of Telangana State.


Regional Officer,
MoRTH, Hyderabad
S.K. Kusur
Regional Officer
Ministry of Road Transport & Highways
Regional Office, Hyderabad

(4) UNDERTAKING**(To pay cost of Compensatory Afforestation)**

We do here by give an un-conditional and irreversible undertaking to bear the cost of Compensatory Afforestation (including raising and maintenance of plantations, aided natural regeneration, SMC works etc.,) on non-forestland offered for the purpose as demanded by the Forest Department and also undertake to pay the additional amount if any, due to escalation or any other changes in planting technique etc., at a later date as per the demand raised by the Forest authorities.

We also undertake to deposit the said cost to the concerned Authorities of Forest Department as advised by the said authorities, in-respect of the work for Widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 Extended in the state of Telangana under NH(O) on EPC mode in favour of Regional Officer, MoRTH, Hyderabad.


Regional Officer,
MoRTH, Hyderabad

S.K. Kushvaha
Regional Officer
Ministry of Road Transport & Highways
Regional Office, Hyderabad

**(5) UNDERTAKING FOR UNQUALIFIED COMMITMENT
FROM PROJECT AUTHORITY
(To pay cost of exploitation of tree growth)**

We do here by give an un-conditional and irreversible undertaking to pay the cost of exploitation of tree growth on the forest land proposed for diversion under the project as and when demanded by the forest authorities and also undertake to pay the additional amount if any due to escalation or any other charges at later date as per the demand raised by the Forest Authorities.

We also undertake to deposit the said cost of exploitation of trees in the manner that would be suggested by the concerned Forest Authorities, in-respect of the for Widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 Extended in the state of Telangana under NH(O) on EPC mode in favour of Regional Officer, MoRTH, Hyderabad.



Regional Officer,
MoRTH, Hyderabad

S.K. Kushvaha
Regional Officer
Ministry of Road Transport & Highways
Regional Office, Hyderabad

CERTIFICATE

This is to certify that the proposal does not affect any monument of historical, Religious, Archeological or recreational importance.



Regional Officer,
MoRTH, Hyderabad

B.K. Kushvaha
Regional Officer
Ministry of Road Transport & Highways
Regional Office, Hyderabad

CERTIFICATE

This is certified that no work has been carried out so far in the Forest areas proposed for diversion Widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 Extended in the state of Telangana under NH(O) on EPC mode in favour of Regional Officer, MoRTH, Hyderabad of Telangana State, in violation of the provisions and amendments provided / Made under the F.C. Act, 1980.



Regional Officer,
MoRTH, Hyderabad

S.K. Kushvaha
Regional Officer
Ministry of Road Transport & Highways
Regional Office, Hyderabad

CERTIFICATE

It is certified that all other alternatives for selection of non forest land for the for Widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 Extended in the state of Telangana under NH(O) on EPC mode in favour of Regional Officer, MoRTH, Hyderabad, of Telangana State, have been explored and in unavoidable circumstances forest land had to be selected and the forest land requires diversion for the project as detailed below is the minimum required.



Regional Officer,
MoRTH, Hyderabad
S.K. Kushvana
Regional Officer
Ministry of Road Transport & Highways
Regional Office, Hyderabad

UNDERTAKING

The user agency is hereby under take to demarcate the proposed area on the ground at project cost using (04) feet height reinforced cement concrete pillars with serial numbers forward and back bearings including latitudes and longitudes and Distance from pillar to pillar after obtaining Stage-I approval from Government of India.



Regional Officer,
MoRTH, Hyderabad.

UNDERTAKING

The user agency is hereby giving an un-conditional and irreversible undertaking that the work should not be started on non forest land regarding the work for Widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 Extended in the state of Telangana under NH(O) on EPC mode in favour of Regional Officer, MoRTH, Hyderabad, of Telangana State, till approval of the Central Government land under the Forest Conservation Act 1980 .



Regional Officer,
MoRTH, Hyderabad

S.K. Kushvaha

Regional Officer

Ministry of Road Transport & Highways
Regional Office, Hyderabad

UNDERTAKING

The user agency is hereby under take that no labour camp shall be established on the forest lands during the work for Widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 Extended in the state of Telangana under NH(O) on EPC mode in favour of Regional Officer, MoRTH, Hyderabad, Telangana State.



Regional Officer,
MoRTH, Hyderabad

S.K. Kushvaha
Regional Officer
Ministry of Road Transport & Highways
Regional Office, Hyderabad

Map showing Forest area proposed for Diversion for Widening and Strengthening of Existing Intermediate Lane/Two Lane to Two Lane with Paved Shoulders From km 678.555 to 699.655 of Nirmal to Khanapur Section of NH61 Extended at Mamda, Dimmadurthi & Khanapur(v's),Khanapur(m), Khanapur Division in favour of Executive Engineer NH Division(R&B) Perkit,Nizamabad



| Id | length_m | width_m | Area_ha |
|----|----------|---------|---------|
| 5 | 3105.19 | 15 | 4.6578 |

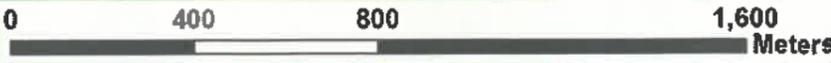
19°4'0"N

19°4'0"N

| Name | Easting | Northing | Longitude | Latitude |
|-------|------------|-------------|-------------|-------------|
| R-46 | 248011.997 | 2109621.867 | 78.60544830 | 19.06393081 |
| R-47 | 248047.743 | 2109602.630 | 78.60579025 | 19.06376151 |
| R-48 | 248200.216 | 2109520.923 | 78.60724880 | 19.06304252 |
| R-49 | 248295.164 | 2109470.570 | 78.60815699 | 19.06259955 |
| R-50 | 248456.546 | 2109383.645 | 78.60970081 | 19.06183452 |
| R-51 | 248621.750 | 2109294.302 | 78.61128121 | 19.06104810 |
| R-52 | 248766.134 | 2109217.134 | 78.61266231 | 19.06036905 |
| R-53 | 248820.622 | 2109188.025 | 78.61318351 | 19.06011290 |
| R-54 | 248980.219 | 2109100.710 | 78.61471037 | 19.05934408 |
| R-55 | 249115.223 | 2109030.212 | 78.61600151 | 19.05872408 |
| R-56 | 249261.796 | 2108950.160 | 78.61740374 | 19.05801921 |
| R-57 | 249384.216 | 2108885.845 | 78.61857456 | 19.05745348 |
| R-58 | 249481.039 | 2108833.226 | 78.61950079 | 19.05699021 |
| R-59 | 249494.383 | 2108825.891 | 78.61962846 | 19.05692561 |
| R-60 | 249515.407 | 2108814.629 | 78.61982956 | 19.05682650 |
| R-61 | 249524.025 | 2108805.999 | 78.61991251 | 19.05674962 |
| R-62 | 249533.872 | 2108794.660 | 78.62000748 | 19.05664844 |
| R-63 | 249549.887 | 2108776.717 | 78.62016187 | 19.05648838 |
| R-64 | 249560.625 | 2108764.306 | 78.62026544 | 19.05637763 |
| R-65 | 249582.511 | 2108743.996 | 78.62047589 | 19.05619692 |
| R-66 | 249604.594 | 2108724.986 | 78.62068804 | 19.05602796 |
| R-67 | 249682.164 | 2108654.201 | 78.62143377 | 19.05539829 |
| R-68 | 249710.697 | 2108625.899 | 78.62170837 | 19.05514622 |
| R-69 | 249736.143 | 2108601.401 | 78.62195316 | 19.05492812 |
| R-70 | 249817.963 | 2108518.628 | 78.62274078 | 19.05419071 |
| R-71 | 249848.403 | 2108487.444 | 78.62303386 | 19.05391285 |
| R-72 | 249879.338 | 2108455.863 | 78.62333168 | 19.05363147 |
| R-73 | 249910.451 | 2108426.722 | 78.62363088 | 19.05337213 |
| R-74 | 249943.136 | 2108396.671 | 78.62394512 | 19.05310478 |
| R-75 | 249983.194 | 2108361.111 | 78.62433009 | 19.05278857 |
| R-76 | 250024.531 | 2108323.201 | 78.62472749 | 19.05245131 |
| R-77 | 250042.647 | 2108306.735 | 78.62490165 | 19.05230485 |
| R-78 | 250058.384 | 2108293.684 | 78.62505276 | 19.05218892 |
| R-79 | 250076.596 | 2108280.766 | 78.62522736 | 19.05207450 |
| R-80 | 250091.475 | 2108271.222 | 78.62536988 | 19.05199013 |
| R-81 | 250120.146 | 2108254.261 | 78.62564431 | 19.05184048 |
| R-82 | 250149.978 | 2108236.707 | 78.62592986 | 19.05168562 |
| R-83 | 250212.668 | 2108201.228 | 78.62652971 | 19.05137291 |
| R-84 | 250247.644 | 2108183.255 | 78.62686415 | 19.05121489 |
| R-85 | 250278.404 | 2108163.588 | 78.62715877 | 19.05104106 |
| R-86 | 250293.646 | 2108154.941 | 78.62730462 | 19.05096484 |
| R-87 | 250303.223 | 2108150.492 | 78.62739614 | 19.05092583 |
| R-88 | 250317.915 | 2108145.407 | 78.62753630 | 19.05088171 |
| R-89 | 250407.428 | 2108113.855 | 78.62839036 | 19.05060773 |
| R-90 | 250444.297 | 2108100.871 | 78.62874212 | 19.05049499 |
| R-91 | 250465.332 | 2108095.922 | 78.62894251 | 19.05045287 |
| R-92 | 250480.412 | 2108087.692 | 78.62908676 | 19.05038039 |
| R-93 | 250492.383 | 2108081.284 | 78.62920126 | 19.05032399 |
| R-94 | 250503.837 | 2108074.476 | 78.62931090 | 19.05026391 |
| R-95 | 250518.271 | 2108065.188 | 78.62944915 | 19.05018180 |
| R-96 | 250531.892 | 2108056.113 | 78.62957967 | 19.05010152 |
| R-97 | 250547.782 | 2108047.345 | 78.62973167 | 19.05002428 |
| R-98 | 250561.400 | 2108040.813 | 78.62986183 | 19.04996696 |
| R-99 | 250586.203 | 2108030.440 | 78.63009868 | 19.04987632 |
| R-100 | 250635.490 | 2108011.016 | 78.63056920 | 19.04970693 |

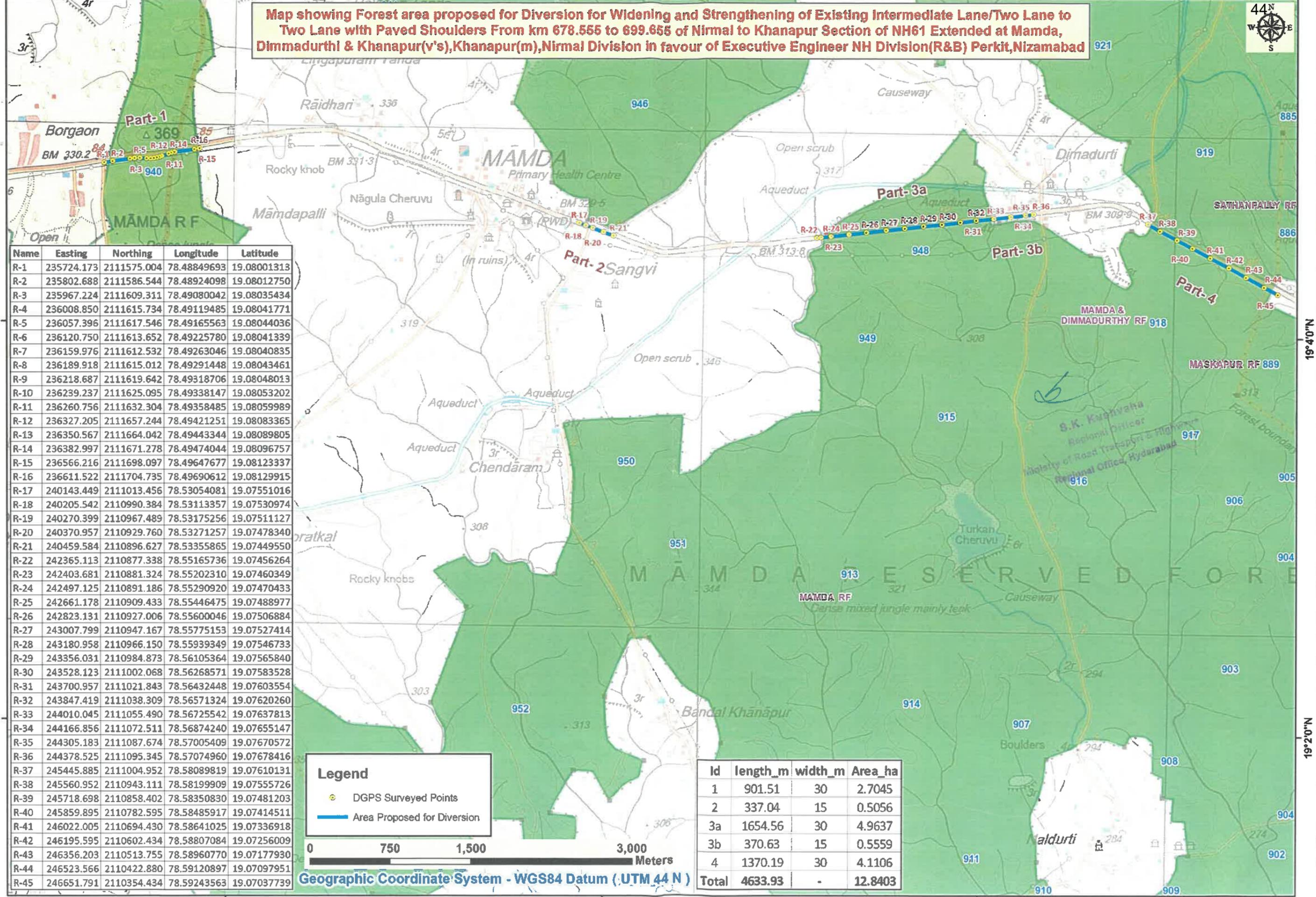
Legend

- DGPS Surveyed Points
- Area Proposed for Diversion



Geographic Coordinate System - WGS84 Datum (UTM 44 N)

Map showing Forest area proposed for Diversion for Widening and Strengthening of Existing Intermediate Lane/Two Lane to Two Lane with Paved Shoulders From km 678.555 to 699.655 of Nirmal to Khanapur Section of NH61 Extended at Mamda, Dimmadurthi & Khanapur(v's),Khanapur(m),Nirmal Division in favour of Executive Engineer NH Division(R&B) Perkit,Nizamabad



| Name | Easting | Northing | Longitude | Latitude |
|------|------------|-------------|-------------|-------------|
| R-1 | 235724.173 | 2111575.004 | 78.48849693 | 19.08001313 |
| R-2 | 235802.688 | 2111586.544 | 78.48924098 | 19.08012750 |
| R-3 | 235967.224 | 2111609.311 | 78.49080042 | 19.08035434 |
| R-4 | 236008.850 | 2111615.734 | 78.49119485 | 19.08041771 |
| R-5 | 236057.396 | 2111617.546 | 78.49165563 | 19.08044036 |
| R-6 | 236120.750 | 2111613.652 | 78.49225780 | 19.08041339 |
| R-7 | 236159.976 | 2111612.532 | 78.49263046 | 19.08040835 |
| R-8 | 236189.918 | 2111615.012 | 78.49291448 | 19.08043461 |
| R-9 | 236218.687 | 2111619.642 | 78.49318706 | 19.08048013 |
| R-10 | 236239.237 | 2111625.095 | 78.49338147 | 19.08053202 |
| R-11 | 236260.756 | 2111632.304 | 78.49358485 | 19.08059989 |
| R-12 | 236327.205 | 2111657.244 | 78.49421251 | 19.08083365 |
| R-13 | 236350.567 | 2111664.042 | 78.49443344 | 19.08089805 |
| R-14 | 236382.997 | 2111671.278 | 78.49474044 | 19.08096757 |
| R-15 | 236566.216 | 2111698.097 | 78.49647677 | 19.08123337 |
| R-16 | 236611.522 | 2111704.735 | 78.49690612 | 19.08129915 |
| R-17 | 240143.449 | 2111013.456 | 78.53054081 | 19.07551016 |
| R-18 | 240205.542 | 2110990.384 | 78.53113357 | 19.07530974 |
| R-19 | 240270.399 | 2110967.489 | 78.53175256 | 19.07511127 |
| R-20 | 240370.957 | 2110929.760 | 78.53271257 | 19.07478340 |
| R-21 | 240459.584 | 2110896.627 | 78.53355865 | 19.07449550 |
| R-22 | 242365.113 | 2110877.338 | 78.55165736 | 19.07456264 |
| R-23 | 242403.681 | 2110881.324 | 78.55202310 | 19.07460349 |
| R-24 | 242497.125 | 2110891.186 | 78.55290920 | 19.07470433 |
| R-25 | 242661.178 | 2110909.433 | 78.55446475 | 19.07488977 |
| R-26 | 242823.131 | 2110927.006 | 78.55600046 | 19.07506884 |
| R-27 | 243007.799 | 2110947.167 | 78.55775153 | 19.07527414 |
| R-28 | 243180.958 | 2110966.150 | 78.55939349 | 19.07546733 |
| R-29 | 243356.031 | 2110984.873 | 78.56105364 | 19.07565840 |
| R-30 | 243528.123 | 2111002.068 | 78.56268571 | 19.07583528 |
| R-31 | 243700.957 | 2111021.843 | 78.56432448 | 19.07603554 |
| R-32 | 243847.419 | 2111038.309 | 78.56571324 | 19.07620260 |
| R-33 | 244010.045 | 2111055.490 | 78.56725542 | 19.07637813 |
| R-34 | 244166.856 | 2111072.511 | 78.56874240 | 19.07655147 |
| R-35 | 244305.183 | 2111087.674 | 78.57005409 | 19.07670572 |
| R-36 | 244378.525 | 2111095.345 | 78.57074960 | 19.07678416 |
| R-37 | 245445.885 | 2111004.952 | 78.58089819 | 19.07610131 |
| R-38 | 245560.952 | 2110943.111 | 78.58199909 | 19.07555726 |
| R-39 | 245718.698 | 2110858.402 | 78.58350830 | 19.07481203 |
| R-40 | 245859.895 | 2110782.595 | 78.58485917 | 19.07414511 |
| R-41 | 246022.005 | 2110694.430 | 78.58641025 | 19.07336918 |
| R-42 | 246195.595 | 2110602.434 | 78.58807084 | 19.07256009 |
| R-43 | 246356.203 | 2110513.755 | 78.58960770 | 19.07177930 |
| R-44 | 246523.566 | 2110422.880 | 78.59120897 | 19.07097951 |
| R-45 | 246651.791 | 2110354.434 | 78.59243563 | 19.07037739 |

Legend

- DGPS Surveyed Points
- Area Proposed for Diversion



Geographic Coordinate System - WGS84 Datum (UTM 44 N)

| Id | length_m | width_m | Area_ha |
|--------------|----------------|----------|----------------|
| 1 | 901.51 | 30 | 2.7045 |
| 2 | 337.04 | 15 | 0.5056 |
| 3a | 1654.56 | 30 | 4.9637 |
| 3b | 370.63 | 15 | 0.5559 |
| 4 | 1370.19 | 30 | 4.1106 |
| Total | 4633.93 | - | 12.8403 |

78°30'0"E

78°32'0"E

78°34'0"E

Tagged to nearest SOI GCP

APPENDIX

FORM – 'A'

Form for seeking prior approval under section 2 of the proposals by the State Governments and other authorities

PART – II

(To be filled by the concerned Deputy Conservator of Forests)

State Serial No. of proposal

| 7 | Location of the Project / Scheme | : | Project of NH 61 is located in Nirmal division of Nirmal district along the Nirmal to Khanapur road. Project Name: Widening and Strengthening of existing intermediate lane /two lane to two lane with paved shoulder from km 678/555 to km 699/655 of Nirmal to Khanapur section of NH-61 on EPC mode in Nirmal district. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
|------------------------------|---|----------------|--|---------------------------------------|---------------------------|--------------|------------------|-----------|-------------|-------------------------------|---------------------------------------|---------------------------|-------|----------|-----|--------|----|-----|----|-------|-------|-----|--------|----|---|----|-------|-----------------|-----------|---------|----|-----|----|-------|-----------------|-----|--------|----|---|----|-------|-----------------|-----|-----|----|----|----|-------|-----------------|-----|---------|----|-----|----|-------|------------------------------|--|----------------|--|--|--|--------------|
| | i) State / Union Territory | : | Telangana | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | ii) District | : | Nirmal | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | iii) Forest Division | : | Nirmal Division, Kawal Tiger Reserve Circle Nirmal. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | iv) Area of forest land proposed for diversion (in Ha.) | : | The User agency has furnished proposals for diversion of 12.840 Ha. of forest area for the said project (The total length of the proposed road is 4633.93 m. and width is 30.00 m. As per Field condition. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | | <table border="1"> <thead> <tr> <th>Name of the Beat</th> <th>Compt. No</th> <th>Length in m</th> <th>*Existing Width of road in RF</th> <th>Proposed widening Width of road in RF</th> <th>Total Width of road in RF</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>Boregaon</td> <td>940</td> <td>901.51</td> <td>10</td> <td>5+5</td> <td>20</td> <td>1.803</td> </tr> <tr> <td>Mamda</td> <td>946</td> <td>337.04</td> <td>10</td> <td>5</td> <td>15</td> <td>0.505</td> </tr> <tr> <td>Dimmadurthy (W)</td> <td>949 & 948</td> <td>1654.56</td> <td>10</td> <td>5+5</td> <td>20</td> <td>3.309</td> </tr> <tr> <td>Dimmadurthy (W)</td> <td>948</td> <td>120.63</td> <td>10</td> <td>5</td> <td>15</td> <td>0.181</td> </tr> <tr> <td>Dimmadurthy (W)</td> <td>948</td> <td>250</td> <td>10</td> <td>10</td> <td>20</td> <td>0.500</td> </tr> <tr> <td>Dimmadurthy (E)</td> <td>918</td> <td>1370.19</td> <td>10</td> <td>5+5</td> <td>20</td> <td>2.740</td> </tr> <tr> <td colspan="2">Nirmal Division Total</td> <td>4633.93</td> <td></td> <td></td> <td></td> <td>9.038</td> </tr> </tbody> </table> | | | | Name of the Beat | Compt. No | Length in m | *Existing Width of road in RF | Proposed widening Width of road in RF | Total Width of road in RF | Total | Boregaon | 940 | 901.51 | 10 | 5+5 | 20 | 1.803 | Mamda | 946 | 337.04 | 10 | 5 | 15 | 0.505 | Dimmadurthy (W) | 949 & 948 | 1654.56 | 10 | 5+5 | 20 | 3.309 | Dimmadurthy (W) | 948 | 120.63 | 10 | 5 | 15 | 0.181 | Dimmadurthy (W) | 948 | 250 | 10 | 10 | 20 | 0.500 | Dimmadurthy (E) | 918 | 1370.19 | 10 | 5+5 | 20 | 2.740 | Nirmal Division Total | | 4633.93 | | | | 9.038 |
| Name of the Beat | Compt. No | Length in m | *Existing Width of road in RF | Proposed widening Width of road in RF | Total Width of road in RF | Total | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Boregaon | 940 | 901.51 | 10 | 5+5 | 20 | 1.803 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Mamda | 946 | 337.04 | 10 | 5 | 15 | 0.505 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Dimmadurthy (W) | 949 & 948 | 1654.56 | 10 | 5+5 | 20 | 3.309 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Dimmadurthy (W) | 948 | 120.63 | 10 | 5 | 15 | 0.181 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Dimmadurthy (W) | 948 | 250 | 10 | 10 | 20 | 0.500 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Dimmadurthy (E) | 918 | 1370.19 | 10 | 5+5 | 20 | 2.740 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Nirmal Division Total | | 4633.93 | | | | 9.038 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | v) Legal status of forest | : | The proposed area is falling in " Mamda, Boregaon (S) beats of Mamda Range of Mamda Reserve Forest notified U/s. 19, of HFA,1355F vide Gt.No. 1 Dt, 03.01.1945 & Dimmadurthy (W) & (S) beats of Dimmadurthy Range of Mamda & Dimmadurthy Reserve Forest " notified U/s. 15 of TSFA,1967 vide Gt.No. 1 Dt, 02.01.1998. The proposed area is falling in Compt. No. 940,946 in Mamda Range & Compt.No.948,949,918 of Dimmadurthy Range. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | vi) Density of vegetation | : | 0.5 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | vii) Species-wise (scientific names) and diameter class-wise enumeration of trees (to be enclosed). In case of irrigation / hydel projects enumeration at FRL, FRL-2 meter & FRL-4 meter also to be enclosed) | : | The details of Species-wise and diameter class-wise enumeration of trees are enclosed. The total number of trees enumerated in the proposed area for diversion is as follows: | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |

| | Speices | No. of trees total | Girth Class wise number of trees (cms.) | | | | | No. of poles | Timber in Cum. | Fuel in Cum. | Total Value in Rs. |
|----|--|--------------------|--|------------|------------|------------|------------|--------------|----------------|---------------|--------------------|
| | | | 0-30 | 31 to 60 | 60 to 90 | 91 to 120 | > 120 | | | | |
| | Teak | 936 | 165 | 203 | 212 | 225 | 131 | 191 | 364.86 | 359.25 | 34455055 |
| | Non Teak | 1170 | 554 | 289 | 135 | 67 | 124 | 529 | 244.24 | 549 | 5220087 |
| | Total | 2106 | 719 | 492 | 347 | 292 | 255 | 720 | 609.11 | 908.25 | 39675142 |
| | viii) Brief note on vulnerability of the forest area to erosion | : | The area proposed for diversion is not vulnerable for erosion. | | | | | | | | |
| | ix) Approximate distance of proposed site for diversion from boundary of forest. | : | The proposed road site is adjacent to the Mamda Reserve Forest Block of Boregaon (S), Mamda beats of Mamda Range & Dimmadurthy (W) & (S) beats of Dimmadurthy Range The proposed forest area for diversion is passing through the Compt. No. 940, 948,949 and 918 and towards Southern Boundary of Comp. No. 946. | | | | | | | | |
| | x) Whether forms part of National Park, Wildlife Sanctuary, Biosphere reserve, Tiger reserve, Elephant Corridor etc., (If so, the details of the area and comments of the Chief Wildlife Warden to be annexed). | : | It doesn't form a part of National Park, Wildlife Sanctuary, Biosphere reserve, Tiger reserve, Elephant Corridor etc., but falls in the "Eco- Sensitive zone area" of Kawal Tiger Reserve. | | | | | | | | |
| | xi) Whether any rare / endangered / unique species of flora and fauna found in the area – if so details thereof. | : | Yes, the tiger movement is there, | | | | | | | | |
| | xii) Whether any protected Archaeological / Heritage site / defense establishment or any other important monument is located in the area – If so, details thereof with NOC from competent authority. | : | There are no protected Archaeological / Heritage site / defense establishment or any other important monument located in the forest area proposed for diversion. | | | | | | | | |
| 8 | Whether the requirement of forest land as proposed by the user agency in col.2 of Part-I is unavoidable and barest minimum for the project. If no, recommended area item-wise with details of alternatives examined | : | The requirement of forest land as proposed by the User Agency is 12.84 ha and as per the field conditions this is not the barest minimum and unavoidable for the project. Hence 9.038 Ha only recommended as detailed in col.13 | | | | | | | | |
| 9 | Whether any work in violation of the Act has been carried out (Yes / No). If Yes, details of the same including period of work done, action taken on erring officials. Whether work in violation is still in progress. | : | Yes The User agency not violated and not done any work in forest area proposed for diversion, but the user agency has started the work in Non-forest area which falls under Eco Sensitive Zone. Hence the Forest Divisional Officer Nirmal has issued Notice vide Rc.No.937/2020/S5, Dt.07.01.2021 & 08.02.2021 to stop the work and get the clearance of forest area under Forest Conservation Act(1980). | | | | | | | | |
| 10 | Details of compensatory Afforestation scheme | | | | | | | | | | |

| | | | |
|----|--|---|--|
| | a) Details of non – forest area / degraded forest area identified for compensatory Afforestation, its distance from adjoining forest, number of patches, size of each patch | : | The compensatory Afforestation is proposed over Double the degraded forest land which is identified in the Kaghaznagar division of KB Asifabad District. The details of the DFL area will be furnished by the FDO Kaghaznagar and DFO KB Asifabad, as per the instructions of the PCCF, Hyderabad vide Rc No 7365/2020/FCA2 dt.19.03.2021 |
| | b) Map showing non – forest / degraded forest area identified for compensatory Afforestation and adjoining forest boundaries | : | Double the degraded forest land is identified in the Kaghaznagar division of KB Asifabad District. The details of the DFL area will be furnished by the FDO Kaghaznagar and DFO KB Asifabad as per the instructions of the PCCF, Hyderabad vide Rc No 7365/2020/FCA2 dt.19.03.2021 |
| | c) Detailed compensatory Afforestation scheme including species to be planted, implementing agency, time schedule, cost structure, etc | : | As per the instructions of the PCCF, Hyderabad vide Rc No 7365/2020/FCA2 dt.19.03.2021 cited, the details of CA scheme will be furnished by the the Forest Divisional Officer, Kaghaznagar as the DFL land is identified in Kaghaznagar division. |
| | d) Total financial outlay for compensatory Afforestation scheme | : | The details of financial outlay of CA scheme will be furnished by the the Forest Divisional Officer, Kaghaznagar as the DFL land is identified in Kaghaznagar division, as per the instructions of the PCCF, Hyderabad vide Rc No 7365/2020/FCA2 dt.19.03.2021 |
| | e) Certificates from competent authority regarding suitability of area identified for compensatory Afforestation and from management point of view. (To be signed by the concerned Deputy Conservator of Forests). | : | The details will be furnished by the Forest Divisional Officer, Kaghaznagar as the DFL land is identified in Kaghaznagar division, as per the instructions of the PCCF, Hyderabad vide Rc No 7365/2020/FCA2 dt.19.03.2021 |
| 11 | Site inspection report of the DCF (to be enclosed) especially highlighting facts asked in Co.7 (xi, xii) 8 and 9 above | : | The field inspection report is enclosed. |
| 12 | Division / District Profile | | Nirmal Division of Nirmal District |
| | i) Geographical area of the District | : | 3734.43 Sq. Kms. / 373443.02 Ha. |
| | ii) Forest area of the District | : | 1216.60 Sq. Kms. / 121660.20 Ha. |
| | iii) Total forest area diverted since 1980 with number of cases | : | 199.35 Ha. / 06 cases |
| | iv) Total compensatory Afforestation stipulated in the District / Division since 1980 on | | |
| | a) Forest land including penal compensatory Afforestation | : | 46.20 Ha. |
| | b) Non-Forest land | : | 294.59 Ha. |
| | v) Progress of compensatory afforestation as on (date) 01-11-2013. | | |
| | a) Forest land | : | 46.20 Ha. |
| | b) Non-Forest land | : | 294.59 Ha. |

| | |
|--|--|
| <p>13 Specific recommendations of the ACF for acceptance or otherwise of the proposal with reasons</p> | <p>: 1).The diversion of forest area of 9.038 Ha (against 12.84 ha proposed) for a total length of 4633.93 m for widening & strengthening of existing intermediate lane/Two land to Two lane with Paved shoulders from Km 683+690 to 694+960 of Nirmal Division of NH 61 in favour of Regional Officer Ministry of Road Transport and Highways Hyderabad is recommended subject to the conditions mentioned:</p> <p>a) Width of 20 m (10+10) over a length of 3926.26 Mts ie chainage 683+690 to 688+540, 690+490 to 692+160, 693+690 to 694+960 ie in Comp Nos. 940, 948, 949 & 918 is recommended.</p> <p>b) Width of 20m (10+10) over a length of 250.00 m towards NE Border of Comp. 948 ie chainage 692+160 to 692+600 is recommended since it is a Four line Road of Nirmal – Mancherial - Khanapur Road, which requires more width and proposed for more area.</p> <p>c) Width of 15m (10+5) over a length of 120.63 m towards NE Border of Comp. 948 ie chainage 692+350 to 692+600 is recommended.</p> <p>d) Width of 15 (10+5) m over a length of 337.04 m towards Southern Border of Comp. 946 ie chainage 688+310 to 688+540 is recommended</p> <p>2). (05) No's of Animal passages of width minimum of 30.00 mtrs width and 2.75 m height as per the specific guidelines, designs and norms for construction of under passage as specified by the MoEF&CC shall be formed by the UA Animal Passage-I in Comp.no.940 at Latitude-19.080039⁰N Longitude-78.49297⁰E, Animal Passage-II in Compt.No. 948 at Latitude-19.07474⁰N, Longitude-78.55630⁰E, Animal Passage-III in Compt.No. 948 at Latitude-19.07558⁰N Longitude-78.56393, Animal Passage-IV in Compt.No. 918 at Latitude-19.07380 Longitude-78.58473⁰E and Animal Passage-V in Compt No.918 at Latitude⁰N -19.07192 Long-78.58840⁰E for easy crossing of animals preventing disturbance and road kills.</p> <p>3). The chainlink fencing shall be placed on either side of the passages on both sides of road to a length of 100 m in a funnel model for diverting the wildlife towards animal passages.</p> <p>4) The user agency shall deposit funds for wildlife habitat improvement, monitoring and protection as per the Wildlife Mitigative plan enclosed.</p> |
|--|--|

Date:

Place: Nirmal

Signature

Name: U. Koteswara Rao

Forest Divisional Officer
Official Seal NIRMAL

District Forest Officer
Nirmal

FIELD INSPECTION NOTES OF Sri. U. KOTESWARA RAO, FOREST DIVISIONAL OFFICER, NIRMAL ON DIVERSION OF 9.038 Ha (against 12.84 ha proposed) OF FOREST LAND IN NIRMAL DIVISION FOR WIDENING AND STRENGTHENING OF EXISTING INTERMEDIATE LANE/TWO LANE TO TWO LANE WITH PAVED SHOULDERS FROM KM 683+690 TO KM 694+960 OF NIRMAL DIVISION OF NH-61 EXTENDED IN FAVOUR OF REGIONAL OFFICER, MINISTRY OF ROAD TRANSPORT AND HIGHWAYS HYDERABAD ON 07.04.2021.

I along with the Forest Range Officer, Mamda, Forest Range Officer Dimmadurthy and concerned Range staff inspected the proposed area for diversion of Forest Land for widening & strengthening of existing intermediate lane/Two lane to Two lane with Paved shoulders from Km 683+690 to 694+960 of Nirmal Division of NH 61 Extended in favour of Regional Officer Ministry of Road Transport and Highways Hyderabad on 07.04.2021. The proposed area is falling in Compt. No. 940 of Boregaon beat, Compt. No.946 of Mamda beat in RF Mamda of Mamda Range and Compt. No. 948 & 949 of Mamda RF Block of Dimmadurthy (w) beat and Compt.No.918 of Dimmadurthy (E) beat of Dimmadurthy RF Block in Dimmadurthy Range of Nirmal Division along the existing road. The above Dimmadurthy Reserve Forest Block was notified U/s. 15 vide Gt. No. 1, Dt. 02-01-1998 and the Mamda RF block was notified U/s. 15 vide Gt. No. 1, Dt. 03-01-1335 F. The proposed forest area for diversion is passing through the Compt. No. 940, 948,949 and 918 and towards Southern Boundary of Comp. No. 946. The length of the proposed road passing in forest area is as follows.

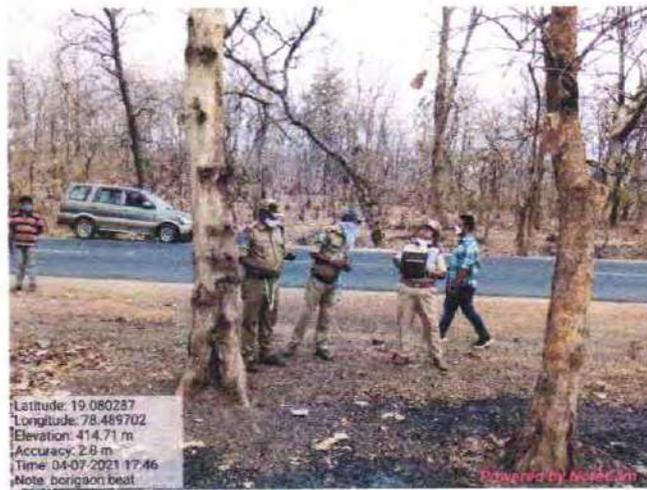
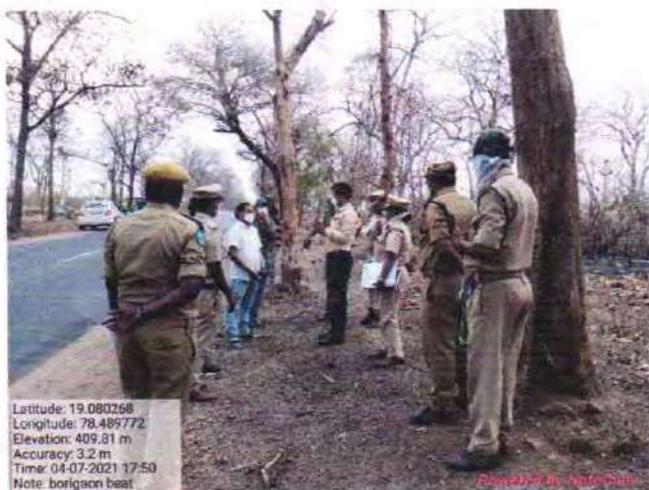
| Sl. No | Name of the Beat | Compt. No | Length in m | Side | *Existing Width of road in RF | Proposed widening Width of road in RF | Total Width of road in RF | Total |
|------------------------------|------------------|-----------|----------------|--|-------------------------------|---------------------------------------|---------------------------|--------------|
| 1 | Boregaon | 940 | 901.51 | Both sides | 10 | 5+5 | 20 | 1.803 |
| 2 | Mamda | 946 | 337.04 | LHS/ Southern Boundary of Comp. | 10 | 5 | 15 | 0.505 |
| 3 | Dimmadurthy (W) | 949 & 948 | 1654.56 | Both sides | 10 | 5+5 | 20 | 3.309 |
| 4 | Dimmadurthy (W) | 948 | 120.63 | RHS /NE Border of Comp. | 10 | 5 | 15 | 0.181 |
| 5 | Dimmadurthy (W) | 948 | 250 | RHS /NE Border of Comp. | 10 | 10 | 20 | 0.500 |
| 6 | Dimmadurthy (E) | 918 | 1370.19 | Both sides | 10 | 5+5 | 20 | 2.740 |
| Nirmal Division Total | | | 4633.93 | | | | | 9.038 |

* Since the existing road is falling in the RF area and there is no Right of Way is mentioned in the Gazette notification of the RF block. The existing widening of the road and the width proposed for widening of the road is considered for diversion.

The area proposed for diversion is not a part of National Park, Wildlife Sanctuary, Biosphere reserve, Tiger reserve, Elephant Corridor etc., **but they said area proposed for diversion falls in the “Eco- Sensitive zone area” of Kawal Tiger Reserve.** There is movement of tiger and other wildlife in the area. The major fauna in the said area are *Panthera tigris* (Tiger), *Panthera pardus* (Panther), *Cuan alpinus* (Wild Dog), *Melursus ursines* (Sloth Bear), *Hysterix indica* (Porcupine), *Lepus nigricollis* (Hare), *Bpselaphus dragocamulus* (Nilgai), *Tetraczerus quadricornis* (Fourhorned Antelope), *Gazelle gazelle* (Chinkara), *Cervus unicolour* (Sambar), *Axis axis* (Spotted Deer), *Sus scropha* (Wild Boar), *Pavo cristatus* (Indain Peafowl), *Glaucidium radiatum* (Jungle Owlet), *Terpsiphone paradise* (Paradise Flycatcher) etc.

There are no protected Archaeological/ Heritage site/Defence establishment or any other important monument in the forest area. **The User agency not violated and not done any work in forest area proposed for diversion, but the user agency has started the work in Non forest area which falls under Eco Sensitive Zone.** Hence the Forest Divisional Officer Nirmal has issued Notice vide Rc.No.937/2020/S5, Dt.07.01.2021 & 08.02.2021 to stop the work and get the clearance of forest area under Forest Conservation Act (1980).

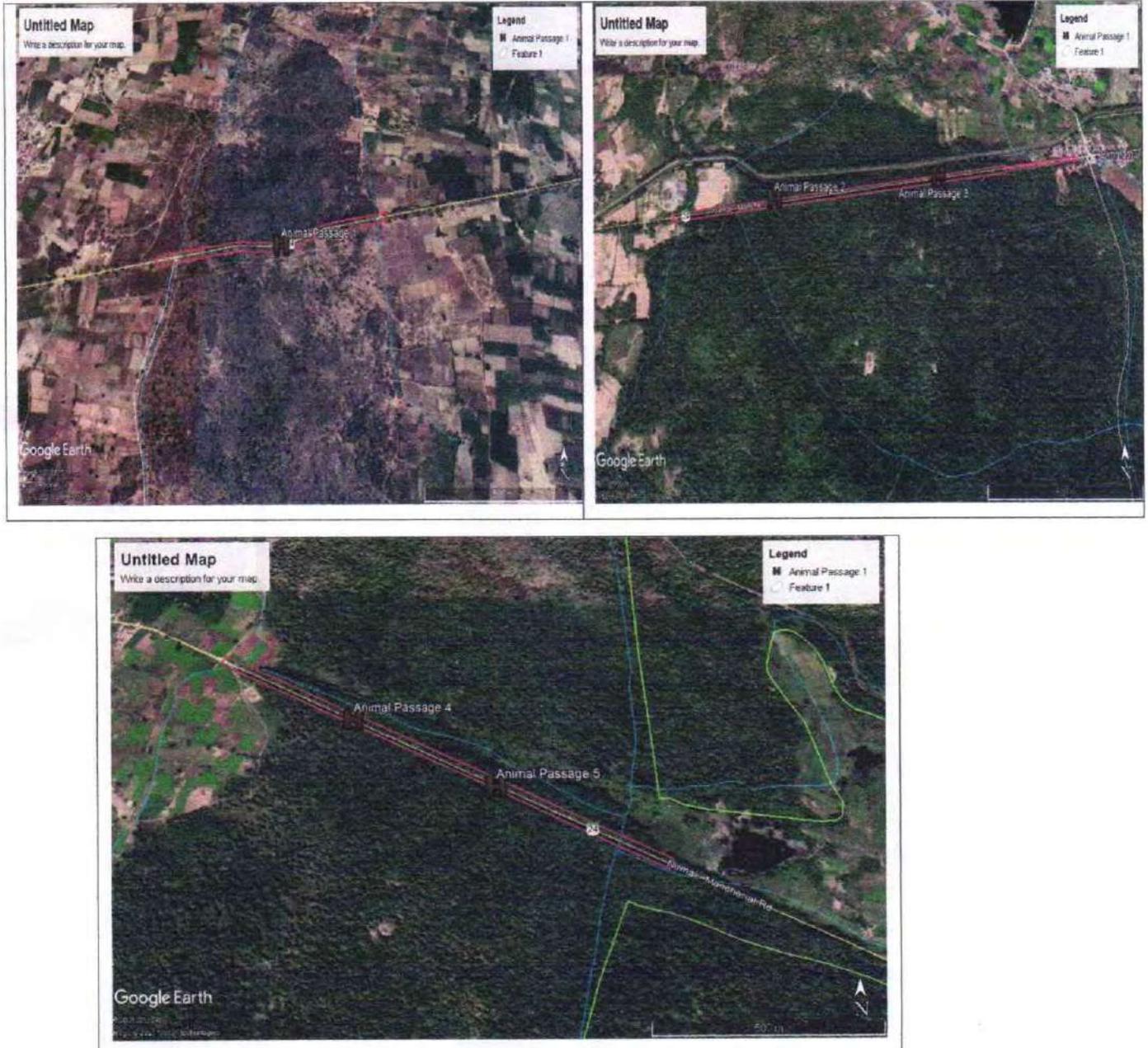
The canopy density of the vegetation is 0.5. The major flora The major flora existing are *Tectona grandis*, *Terminalia alata*, *Anogeissus latifolia*, *Chloroxylon swietenia*, *Albizia odoratissima*, *Terminalia bellerica*, *Dalbergia paniculata*, *Diospyros melanoxylon*, *Madhuca latifolia*, *Ficus mollis*, *Boswellia serrata*, *Mitragyna Parviflora*, *Lannea coromandelica*, *Terminalia arjuna*, *Cleistanthus collinus*, *Butea monosperma*, *Soymida febrifuga*, etc.



Since after formation of the NH road, there will be increase in speed of vehicles and also traffic and hence there is need for (05) No's of Animal passages of width minimum of 30.00 mtrs width and 2.75 mtrs height as per the specific guidelines, designs and norms for construction of under passage as specified by the MoEF&CC shall be formed by the UA Animal Passage-I in Comp.no.940 at Latitude-19.080039°N Longitude-78.49297°E, Animal Passage-II in Compt.No. 948 at Latitude-19.07474°N Long-78.55630°E, Animal Passage-III in Compt.No. 948 at Latitude-19.07558°N Longitude-78.56393°E, Animal Passage-IV in Compt.No. 918 at Latitude-19.07380°N Longitude-78.58473°E and Animal Passage-V in Compt No.918 at Latitude-19.07192°N Longitude-78.58840°E for easy crossing of animals preventing

disturbance and road kills. The chainlink shall be placed on either side of the passages on both sides of road to a length of 100mts in a funnel model for diverting the wildlife towards animal passages. These (05) wildlife under passages for crossing of wildlife safely should be done by the user agency.

The location of Animal passages for wildlife movement are showing in the following maps:



The diversion of forest area of 9.038 Ha (against proposed area of 12.84 ha) for a total length of 4633.93 m for widening & strengthening of existing intermediate lane/Two land to Two lane with Paved shoulders from Km 683+690 to 694+960 of Nirmal Division of NH 61 in favour of Regional Officer Ministry of Road Transport and Highways Hyderabad is **recommended** with following conditions in view of dense forest with canopy density of 0.5 and as many trees will be lost:

- Width of 20 m (10+10)** over a length of 3926.26 Mts ie chainage 683+690 to 688+540, 690+490 to 692+160, 693+690 to 694+960 ie in Comp Nos. 940, 948, 949 & 918 is recommended.
- Width of 20m (10+10)** over a length of 250.00 m towards NE Border of Comp. 948 ie chainage 692+160 to 692+600 is recommended since it is a Four line Road of Nirmal – Mancheri - Khanapur Road, which requires more width and proposed for more area.

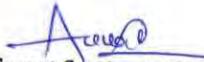
- c) **Width of 15m (10+5)** over a length of 120.63 m towards NE Border of Comp. 948 ie chainage 692+350 to 692+600 is recommended.
- d) **Width of 15 (10+5) m** over a length of 337.04 m towards Southern Border of Comp. 946 ie chainage 688+310 to 688+540 is recommended.
- d) The chainlink fencing shall be placed on either side of the passages on both sides of road to a length of 100 m in a funnel model for diverting the wildlife towards animal passages.
- e) The user agency shall deposit funds for wildlife habitat improvement, monitoring and protection as per the Wildlife Mitigative plan enclosed.


07/04/2021
Forest Divisional Officer,
Nirmal
Forest Divisional Officer
NIRMAL

Enumeration list of Tree Growth in proposed forest area of diversion in C.No. 948, 949, 918 of Dimmadurthy (E) & (W) Beat of Dimmadurthy Section (LHS & RHS) for Widening and Strengthening of existing intermediate lane/ two lane to two lane with paved shoulders from Km 678+555 to Km 699+655 of Nirmal to Khanapur section of NH 61 Extended

| S.No | Range | Teak & Non Teak | No. of trees total | Girth class wise number of trees (cms.) | | | | | No. of Poles | Timber in cum. | Fuel in Cum. | Total value in Rs. | Remarks |
|--------------|-------------|-----------------|--------------------|---|------------|------------|------------|------------|--------------|----------------|---------------|--------------------|---------|
| | | | | 0-30 | 30-60 | 60-90 | 90-120 | >120 | | | | | |
| 1 | Dimmadurthy | Teak | 671 | 144 | 135 | 129 | 154 | 109 | 139 | 278.309 | 63.25 | 26569423 | |
| 2 | Dimmadurthy | Non Teak | 1025 | 522 | 256 | 103 | 49 | 94 | 489 | 183.235 | 363 | 3883597 | |
| Total | | | 1696 | 666 | 391 | 232 | 203 | 203 | 628 | 461.544 | 426.25 | 30453020 | |

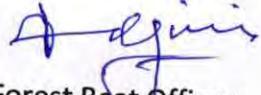

Forest Beat Officer
Dimmadurthy (E) & (W)


Forest Section Officer
Dimmadurthy

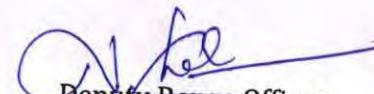

Forest Range Officer
Dimmadurthy

Enumeration list of Tree Growth in proposed forest area of diversion in C.No. 940 of Boregoan South Beat and C.No. 946 of Mamda Beat of Mamda Section (LHS & RHS) for Widening and Strengthening of existing intermediate lane/ two lane to two lane with paved shoulders from Km 678+555 to Km 699+655 of Nirmal to Khanapur section of NH 61 Extended

| S.No | Range | Teak & Non Teak | No. of trees total | Girth class wise number of trees (cms.) | | | | | No. of Poles | Timber in cum. | Fuel in Cum. | Total value in Rs. | Remarks |
|--------------|-------|-----------------|--------------------|---|------------|------------|-----------|-----------|--------------|----------------|--------------|--------------------|---------|
| | | | | 0-30 | 30-60 | 60-90 | 90-120 | >120 | | | | | |
| 1 | Mamda | Teak | 265 | 21 | 68 | 83 | 71 | 22 | 52 | 86.552 | 296 | 7885632 | |
| 2 | Mamda | Non Teak | 145 | 32 | 33 | 32 | 18 | 30 | 40 | 61.014 | 186 | 1336490 | |
| Total | | | 410 | 53 | 101 | 115 | 89 | 52 | 92 | 147.566 | 482 | 9222122 | |


Forest Beat Officer
Boregoan South


Forest Beat Officer
Mamda


Deputy Range Officer
I/c Mamda


Forest Range Officer
Mamda

MITIGATIVE MEASURES PROPOSED

FOR

Diversion of 9.038 Ha (against 12.84 ha proposed) of Forest land for the Road work diversion of Forest Land for widening & strengthening of existing intermediate lane/Two land to Two lane with Paved shoulders from Km 678+555 to 699+655 of Nirmal Division of NH 61 Extended in favour of Regional Officer Ministry of Road Transport and Highways Hyderabad in Mamda & Dimmadurthy Range of Nirmal Division.

IN
NIRMAL DIVISION OF NIRMAL DISTRICT
OF
KAWAL TIGER RESERVE NIRMAL CIRCLE

INTRODUCTION :

The Forest area of the Division is 43066.97 ha. The forest area spread over in (16) sections and (41) beats. There are (4) Forest Ranges in the Division namely (1) Bhainsa, (2) Dimmadurthy, (3) Mamda, (4) Nirmal.

RANGE WISE SECTION / BEATS & FOREST AREAS

| Sl. No. | Name of the Range | No. of Sections | No. of Beats | Forest area (In Ha) | Geographical area (in Ha) |
|------------------------------|-------------------|-----------------|--------------|---------------------|---------------------------|
| 1. | Bhainsa | 5 | 9 | 9142.11 | 125344.24 |
| 2. | Dimmadurthy | 3 | 11 | 10213.12 | 22832.84 |
| 3. | Mamda | 3 | 10 | 10621.80 | 25353.00 |
| 4. | Nirmal | 5 | 11 | 13089.94 | 92932.64 |
| Nirmal Division Total | | 16 | 41 | 43066.97 | 266462.72 |

The User agency i.e., Regional Officer Ministry of Road Transport and Highways Hyderabad has submitted proposals for diversion of forest land for widening & strengthening of existing intermediate lane/Two land to Two lane with Paved shoulders from Km 683+690 to 694+960 of Nirmal division is passing through The proposed area is falling in Compt. No. 940 of Boregaon beat, Compt. No.946 of Mamda beat in RF Mamda of Mamda Range and Compt. No. 948 & 949 of Dimmadurthy (w) beat and Compt.No.918 of Dimmadurthy (E) beat of Nirmal Division. As the area is having dense forest and movement of wild animals including tiger, sloth bear etc. are seen a wildlife conservation plan is essential to minimize the impact of diversion on wildlife habitat. Hence, the scheme prepared as follows:

1. Period of the Scheme:

The Conservation plan period is (3) years starting from 2021-22 to 2023-24 and subject to extent for another one year period after evaluation after 3rd year of implementation.

The management strategies are discussed under individual theme plans.

Water Conservation/ Rain water harvesting:

The proposed area forms catchment area for a number of streams, which drain finally into Kaddam River and adjoining ponds. Most of the areas is subjected to rich topsoil erosion and even at some places along hill slopes trees are uprooted accordingly. All the rainfall in treatment area shall be conserved in situ, improving the moisture regime and the vegetation will be lush green for longer periods providing ideal shelter and forage grounds for the wild animals. It also makes water available to the wild animals especially during the dry season. This also reduces migration of animals to villages utilizes in search of water whereby they are subjected to poaching.

It is proposed to construct (10 Nos) of new Percolation tanks to store water from solar bore well with an estimated cost of Rs. 10.00 Lakhs and Construction of Saucer pits for storage of rain water for wild animals (30 Nos) with an estimated cost of Rs.3.30 Lakhs. Digging of bore well with solar pump set (05 Nos) of Rs. 30.00 lakhs.

OBJECTIVES:

The main objectives of water conservation/rain water harvesting are as follows:-

- (i) To check soil erosion
- (ii) To conserve water in situ in the treatment area itself
- (iii) To improve moisture regime in treatment area and recharge ground water table.
- (iv) Improvement of vegetation of grassland and availability of sustainable food and cover to wildlife.
- (vi) Check siltation of ponds and waterholes in treatment area and maintain the water holding capacity.

It is proposed to take up the following activities for harvesting the rain water and improving the availability of water to the wild animals, and to increasing the water table and improvement of the vegetation.

Construction of Percolation Tank in the RF:-

It is proposed to take up construction of Percolation Tanks with earthen bunds for water harvesting, impounding and storage of water. This helps in availability of water all over the treatment area especially during the pinch period. The percolation tanks are in situ water harvesting structures, which help in percolation and recharge of ground water whereby water is available to the wildlife and also improves the vegetation in the treatment area. It is proposed to construct (10 Nos) of new Percolation tanks to store water from solar bore well with an estimated cost of Rs. 10.00 Lakhs and Construction of Saucer pits for storage of rain water for wild animals (30 Nos) with an estimated cost of Rs.3.30 Lakhs. Digging of bore well with solar pump set (05 Nos) of Rs. 30.00 lakhs.

3. Fire Control Measures:**Fire Tracing:**

- a) As a preventive measure fire tracing to a width of 5.00 Mtrs on either side of the proposed area to be taken up and these fire lines will be kept clean of any inflammable material. This will protect the forest from accidental fires due to throwing of lighted matchsticks by the traveler, shepherds etc. it is also proposed to take up fire line contour trenches where the inflammable material will be swept into the trench and control burning will be done. It is proposed to create about 30000 RMT at an estimated cost of 2.7135 Lakhs & 2.0073 lakhs for Maintenance of Fire lines for 3 years.
- b) All the R.F. lines, Compartment lines and Beat boundary will be fire traced and kept clean.
- c) The pasture areas around the waterholes will be given additional protection from fire for maintenance of succulent grass fodder to the wildlife.
- d) A follow up action of maintenance of the fire lines every year before the onset of summer shall be taken up.
- e) The local people will be involved in protection from fires and awareness programs will be conducted on importance of fire control and hazards due to fire.

4. **Publicity and Awareness:**

It is proposed to give wide publicity about the importance of Forest Protection, bio diversity and the wildlife conservation and also conservation of unique culture of the Primitive Tribal Groups of the area. An estimated cost of Rs. 9.00 lakhs. The publicity and awareness campaigns are proposed as follows:-

- a) Sensitize the community and create awareness about the need to conserve bio-diversity through awareness campaigns, nature camps, conducting workshops, trainings etc.
- b) Arranging prompt and quick payment of compensation cases involving wild animal attacks.
- c) Building mutual confidence between protected area management and local people by frequent interaction between the two and also being responsible to the gender issues.
- d) Taking up initiatives in mobilizing community for controlling totally stopping the grazing.
- e) Display of hoardings (signage and hoardings) and brochures/pamphlets with messages of bio-diversity conservation at prominent places.
- f) Training the people, departmental staff and NGO's to enhance their technical, social, professional skills for effective planning, implementation and monitoring of the eco-development programme.
- g) Conducting regular Gram Sabah's in the surrounding villages and making the people aware of the conservation. It is also proposed to take up all the habitat development activities by people's participation to develop the sense of ownership and responsibility.

FINANCIAL OUTLAY:-

The scheme is prepared with financial outlay of **Rs. 174.10 Lakhs**, of Total Project cost of Rs. 141.80 crore which is 0.81% of Project cost.

| Sl. No. | Item of works | Units | Qty. | Rate | Amount (Rs. In lakhs) | Year wise Plan | | |
|------------|---|-------|------|--------|--------------------------|----------------|---------|---------|
| | | | | | | 2021-22 | 2022-23 | 2023-24 |
| I | Wildlife protection | | | | | | | |
| 1 | Erection of check gates | Nos. | 20 | 0.12 | 2.4 | 2.40 | 0.00 | 0.00 |
| 2 | Construction anti poaching hut (Semi permanent structure) for wildlife monitoring | Nos. | 2 | 7 | 14.0 | 7.00 | 7.00 | 0.00 |
| 3 | Construction of Base Camp shed | Nos. | 2 | 8 | 16.0 | 8.00 | 8.00 | 0.00 |
| 4 | Animal Tracker 1 x 10115 x 12 = 121380 x 3 = 364140/- for 3 years 02 Nos | Nos. | 6 | 1.2138 | 7.283 | 2.428 | 2.428 | 2.428 |
| II | Habitat improvement measures | | | | | | | |
| 1 | Borewell with solar pump set | Nos | 5 | 6 | 30.0 | 12.00 | 12.00 | 6.00 |
| 2 | Construction of saucer pits | Nos. | 30 | 0.11 | 3.3 | 1.10 | 1.10 | 1.10 |
| 3 | Formation of Percolation Tanks | Nos. | 10 | 1.00 | 10.0 | 5.00 | 3.00 | 2.00 |
| III | Monitoring of wildlife | | | | | | | |
| 1 | Procurement of camera traps for monitoring wild animals | Nos | 50 | 0.3 | 15.0 | 10.00 | 3.00 | 2.00 |

| | | | | | | | | |
|-----------|---|------|----|---------|--------------|-------------|-------------|-------------|
| IV | Publicity & awarness and Eco Development activities | | | | | | | |
| 1 | Installation of large hoarding and sign boards to propogate the needs for the conservation of flora and fauna of the area | Nos | 5 | 1 | 5.0 | 2.00 | 2.00 | 1.00 |
| 2 | Setting up of regulatory sign boards on speed limits and wild animal crossing zones @ Rs.0.60 per each | Nos | 5 | 0.6 | 3.0 | 3.00 | 0.00 | 0.00 |
| 3 | Conducting of Awareness programme for Wildlife | Nos. | 4 | 0.25 | 1.0 | 0.25 | 0.50 | 0.25 |
| V | Fire management | | | | | | | |
| | Creation of Fire Lines | Km | 30 | 9045.1 | 2.7135 | 2.7135 | 0.00 | 0.00 |
| | Maintenance of Fire Lines for 3 years | Km | 30 | 6690.97 | 2.0073 | 0.6690 | 0.6690 | 0.6690 |
| 1 | Procurement of fire blowers @ Rs.0.60 | Nos | 12 | 0.6 | 7.2 | 2.40 | 2.40 | 2.40 |
| 2 | Procurement of fire fighting equipments like shoes, glouse, helmates, spades, crowbars fire beaters etc., @ Rs. | LS | LS | LS | 3.0 | 1.00 | 1.00 | 1.00 |
| | Engaging Fire Watchers 5x 10115x12 =606900 per year (3 years) 02 Ranges | Nos | 6 | 6.069 | 36.4 | 12.138 | 12.138 | 12.138 |
| | Total | | | | 158.3 | 72.1 | 55.2 | 31.0 |
| VI | Administrative cost (10% of the works component) | | | | 15.8 | 7.21 | 5.52 | 3.10 |
| | Grand total | | | | 174.1 | 79.3 | 60.8 | 34.1 |

Conclusion: The Mitigative measures are proposed to prevent adverse effects of proposed road of the widening & strengthening of existing intermediate lane/Two land to Two lane with Paved shoulders from Km 683+690 to 694+960 of Nirmla section to wildlife i.e., both Flora and Fauna and also at the same time improving the water resources and controlling soil and water erosion. There will be unaccountable loss due to proposed road is passing through is passing through The proposed area is falling in Compt. No. 940 of Boregaon beat, Compt. No.946 of Mamda beat in RF Mamda of Mamda Range and Compt. No. 948 & 949 of Dimmadurthy (w) beat and Compt.No.918 of Dimmadurthy (E) beat of Nirmal Division.


 28/04/2021
 Forest Divisional Officer
 Nirmal

APPENDIX

FORM – ‘A’

Form for seeking prior approval under section 2 of the proposals by the State Governments and other authorities

PART – II

(To be filled by the concerned Deputy Conservator of Forests)

State Serial No. of proposal

| 7 | Location of the Project / Scheme | : | Project of NH 61 is located in Khanapur division of Nirmal district along the Nirmal to Khanapur road. Project Name: Widening and Strengthening of existing intermediate lane /two lane to two lane with paved shoulder from km 678/555 to km 699/655 of Nirmal to Khanapur section of NH-61 on EPC mode in Nirmal district | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
|--------------|---|---|--|-------------------------------|---------------------------------------|---|--------------|-------------------------------|---------------------------------------|---------------------------|--------------|----------------|--------------|--------------------|---------|-------|-------|--------|-------|----------|----------|-----|-----|----|----|----|-------|--------|----------|-----------|------|-----|----|----|-------|-----|-------|----|----------------|-----|----------|--------------|--------------|------------|------------|------------|------------|------------|------------|---------------|---------------|-----------------|
| | i) State / Union Territory | : | Telangana | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | ii) District | : | Nirmal | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | iii) Forest Division | : | Khanapur Division, Kawal Tiger Reserve Circle Nirmal. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | iv) Area of forest land proposed for diversion (in Ha.) | : | The User agency has furnished proposals for diversion 4.658 Ha. of forest area in Khanapur Division (17.498 ha total forest land involved) (The total length of the proposed road is 3105.19 m. and width is 15.00 m.) As per Field Condition. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | | <table border="1"> <thead> <tr> <th>S.No</th> <th>Name of the Beat</th> <th>Compt.No</th> <th>Length</th> <th>*Existing width of Road in RF</th> <th>Proposed widening Width of Road in RF</th> <th>Total width of Road in RF</th> <th>Total</th> </tr> </thead> <tbody> <tr> <td>1</td> <td>Maskapur</td> <td>889 & 890</td> <td>1550.19</td> <td>10</td> <td>5</td> <td>15</td> <td>2.325</td> </tr> <tr> <td>2</td> <td>Maskapur</td> <td>892</td> <td>500</td> <td>10</td> <td>10</td> <td>20</td> <td>1.000</td> </tr> <tr> <td>3</td> <td>Maskapur</td> <td>892 & 893</td> <td>1055</td> <td>10</td> <td>5</td> <td>15</td> <td>1.582</td> </tr> <tr> <td></td> <td>Total</td> <td></td> <td>3105.19</td> <td></td> <td></td> <td></td> <td>4.907</td> </tr> </tbody> </table> | S.No | Name of the Beat | Compt.No | Length | *Existing width of Road in RF | Proposed widening Width of Road in RF | Total width of Road in RF | Total | 1 | Maskapur | 889 & 890 | 1550.19 | 10 | 5 | 15 | 2.325 | 2 | Maskapur | 892 | 500 | 10 | 10 | 20 | 1.000 | 3 | Maskapur | 892 & 893 | 1055 | 10 | 5 | 15 | 1.582 | | Total | | 3105.19 | | | | 4.907 | | | | | | | | | |
| S.No | Name of the Beat | Compt.No | Length | *Existing width of Road in RF | Proposed widening Width of Road in RF | Total width of Road in RF | Total | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 1 | Maskapur | 889 & 890 | 1550.19 | 10 | 5 | 15 | 2.325 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 2 | Maskapur | 892 | 500 | 10 | 10 | 20 | 1.000 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| 3 | Maskapur | 892 & 893 | 1055 | 10 | 5 | 15 | 1.582 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | Total | | 3105.19 | | | | 4.907 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | v) Legal status of forest | : | The proposed area is falling in “ Maskapur beat of Khanapur Section of Maskapur Reserve Forest Block ” notified U/s. 15 of TSFA,1967, vide Gt.No. 29, Dt, 18.07.1996. The proposed area is falling in Compt. No. 889, 890, 892 and 893 of Maskapur forest block. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | vi) Density of vegetation | : | 0.5 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | vii) Species-wise (scientific names) and diameter class-wise enumeration of trees (to be enclosed). In case of irrigation / hydel projects enumeration at FRL, FRL-2 meter & FRL-4 meter also to be enclosed) | : | The details of Species-wise and diameter class-wise enumeration of trees are enclosed. The total number of trees enumerated in the proposed area for diversion is as follows: <table border="1"> <thead> <tr> <th rowspan="2">Species</th> <th rowspan="2">No. of trees total</th> <th colspan="5">Girth class wise number of trees (cms.)</th> <th rowspan="2">No. of Poles</th> <th rowspan="2">Timber in cum.</th> <th rowspan="2">Fuel in Cum.</th> <th rowspan="2">Total value in Rs.</th> </tr> <tr> <th>0-30</th> <th>30-60</th> <th>60-90</th> <th>90-120</th> <th>>120</th> </tr> </thead> <tbody> <tr> <td>Non Teak</td> <td>546</td> <td>284</td> <td>89</td> <td>36</td> <td>42</td> <td>95</td> <td>215</td> <td>177.78</td> <td>105</td> <td>3076339</td> </tr> <tr> <td>Teak</td> <td>402</td> <td>55</td> <td>51</td> <td>85</td> <td>132</td> <td>79</td> <td>38</td> <td>166.72</td> <td>130</td> <td>14167261</td> </tr> <tr> <td>Total</td> <td>948</td> <td>339</td> <td>140</td> <td>121</td> <td>174</td> <td>174</td> <td>253</td> <td>344.50</td> <td>234.85</td> <td>17243600</td> </tr> </tbody> </table> | Species | No. of trees total | Girth class wise number of trees (cms.) | | | | | No. of Poles | Timber in cum. | Fuel in Cum. | Total value in Rs. | 0-30 | 30-60 | 60-90 | 90-120 | >120 | Non Teak | 546 | 284 | 89 | 36 | 42 | 95 | 215 | 177.78 | 105 | 3076339 | Teak | 402 | 55 | 51 | 85 | 132 | 79 | 38 | 166.72 | 130 | 14167261 | Total | 948 | 339 | 140 | 121 | 174 | 174 | 253 | 344.50 | 234.85 | 17243600 |
| Species | No. of trees total | Girth class wise number of trees (cms.) | | | | | No. of Poles | Timber in cum. | Fuel in Cum. | Total value in Rs. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | | 0-30 | 30-60 | 60-90 | 90-120 | >120 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Non Teak | 546 | 284 | 89 | 36 | 42 | 95 | 215 | 177.78 | 105 | 3076339 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Teak | 402 | 55 | 51 | 85 | 132 | 79 | 38 | 166.72 | 130 | 14167261 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| Total | 948 | 339 | 140 | 121 | 174 | 174 | 253 | 344.50 | 234.85 | 17243600 | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | viii) Brief note on vulnerability of the forest area to erosion. | : | The area proposed for diversion is not vulnerable for erosion. | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |
| | ix) Approximate distance of proposed site for diversion from | : | The proposed road site is adjacent to the Maskapur Reserve Forest Block of Maskapur beat of Khanapur Section of | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | | |

| | | | |
|----|--|---|--|
| | boundary of forest. | | Khanapur Range. The proposed forest site for diversion is along the eastern border of Compt. No. 889, 890, 892 and 893, |
| | x) Whether forms part of National Park, Wildlife Sanctuary, Biosphere reserve, Tiger reserve, Elephant Corridor etc., (If so, the details of the area and comments of the Chief Wildlife Warden to be annexed). | : | It is not a part of National Park, Wildlife Sanctuary, Biosphere reserve, Tiger reserve, Elephant Corridor etc., but the said area proposed for diversion falls in the "Eco- Sensitive zone area" of Kawal Tiger Reserve. |
| | xi) Whether any rare / endangered / unique species of flora and fauna found in the area – if so details thereof. | : | Yes, the tiger movement is there. |
| | xii) Whether any protected Archaeological / Heritage site / defense establishment or any other important monument is located in the area – If so, details thereof with NOC from competent authority. | : | There are no protected Archaeological / Heritage site / defense establishment or any other important monument in the forest area proposed for diversion. |
| 8 | Whether the requirement of forest land as proposed by the user agency in col.2 of Part-I is unavoidable and barest minimum for the project. If no, recommended area item-wise with details of alternatives examined | : | The requirement of forest land as proposed by the User Agency is 4.907 ha, and as per the field condition this is the barest minimum and unavoidable for the project |
| 9 | Whether any work in violation of the Act has been carried out (Yes / No). If Yes, details of the same including period of work done, action taken on erring officials. Whether work in violation is still in progress. | : | No |
| 10 | Details of compensatory Afforestation scheme | | |
| | a) Details of non – forest area / degraded forest area identified for compensatory Afforestation, its distance from adjoining forest, number of patches, size of each patch | : | The compensatory Afforestation is proposed over Double the degraded forest land which is identified in the Kaghaznagar division of KB Asifabad District. The details of the DFL area will be furnished by the FDO Kaghaznagar and DFO KB Asifabad, as per the instructions of the PCCF, Hyderabad vide Rc No 7365/2020/FCA2 dt.19.03.2021 |
| | b) Map showing non – forest / degraded forest area identified for compensatory Afforestation and adjoining forest boundaries | : | Double the degraded forest land is identified in the Kaghaznagar division of KB Asifabad District. The details of the DFL area will be furnished by the FDO Kaghaznagar and DFO KB Asifabad, as per the instructions of the PCCF, Hyderabad vide Rc No 7365/2020/FCA2 dt.19.03.2021 |
| | c) Detailed compensatory Afforestation scheme including species to be planted, implementing agency, time schedule, cost structure, etc | : | As per the instructions of the PCCF, Hyderabad vide Rc No 7365/2020/FCA2 dt.19.03.2021 cited, the details of CA scheme will be furnished by the Forest Divisional Officer, Kaghaznagar as the DFL land is identified in Kaghaznagar division. |
| | d) Total financial outlay for compensatory Afforestation scheme | : | The details of financial outlay of CA scheme will be furnished by the Forest Divisional Officer, Kaghaznagar as the DFL land is identified in Kaghaznagar division, as per the instructions of the PCCF, Hyderabad vide Rc No 7365/2020/FCA2 dt.19.03.2021 |
| | e) Certificates from competent authority regarding suitability of area identified for compensatory Afforestation and from management point of view. (To be signed by the | : | The details will be furnished by the the Forest Divisional Officer, Kaghaznagar as the DFL land is identified in Kaghaznagar division, as per the instructions of the PCCF, Hyderabad vide Rc No 7365/2020/FCA2 dt.19.03.2021 |

| | | |
|----|--|--|
| | concerned Deputy Conservator of Forests). | |
| 11 | Site inspection report of the DCF (to be enclosed) especially highlighting facts asked in Co.7 (xi, xii) 8 and 9 above | : The field inspection report is enclosed. |
| 12 | Division / District Profile | Khanapur Division of Nirmal District |
| | i) Geographical area of the District | : 3734.43 Sq. Kms. / 373443.02 Ha. |
| | ii) Forest area of the District | : 1216.60 Sq. Kms. / 121660.20 Ha. |
| | iii) Total forest area diverted since 1980 with number of cases | : 199.35 Ha. / 06 cases |
| | iv) Total compensatory Afforestation stipulated in the District / Division since 1980 on | |
| | a) Forest land including penal compensatory Afforestation | : 46.20 Ha. |
| | b) Non-Forest land | : 294.59 Ha. |
| | v) Progress of compensatory afforestation as on (date) 01-11-2013. | |
| | a) Forest land | : 46.20 Ha. |
| | b) Non-Forest land | : 294.59 Ha. |
| 13 | Specific recommendations of the ACF for acceptance or otherwise of the proposal with reasons | : 1). The diversion of forest area of 4.907 Ha (against proposed area of 4.658 ha in Khanapur division. The total area proposed is 17.498 Ha.) for widening & strengthening of existing intermediate lane/Two land to Two lane with Paved shoulders from Km 696+620 to 699+655 of Khanapur section of NH 61 in favour of Regional Officer Ministry of Road Transport and Highways Hyderabad is recommended subject to the conditions mentioned: a) Width of 15 mtrs (10+5) over a length of 2605.19 m i.e., chainage 696+620 to 698+100, 698+600 to 699+655 is recommended. 2) Width of 20 mtrs (10+10) over a length of 500 m i.e chainage 698+100 to 698+600 is recommended since it is a Tri Junction of Nirmal – Mancherial - Khanapur Road, which requires more width for major junction at Komram bheem chowrastha. 3). (02) No's of Animal passages of width minimum of 30.00 m width and 2.75 m height as per the specific guidelines, designs and norms for construction of under passage as specified by the MoEF&CC shall be formed by the UA at Kunta area at NE corner of Comp.no. 889 ie Latitude -19.069939° N Longitude -78.593314° E and the other at SE corner of Comp No. 890 i.e., Latitude -19.057214° N Longitude - 78.619089° E for easy crossing of animals preventing disturbance and road kills. 4). The chainlink fencing shall be erected on either side of the passages on both sides of road to a length of 100mts in a funnel model for diverting the wildlife towards animal passages. 4) The user agency shall deposit funds for wildlife habitat improvement, monitoring and protection as per the Wildlife Mitigative plan enclosed. |

Date:

Place: Khanapur

Signature

Name: U. Koteswara Rao
Official SealForest Divisional Officer
KhanapurDistrict Forest Officer
Nirmal

FIELD INSPECTION NOTES OF Sri. U. KOTESWARA RAO, FOREST DIVISIONAL OFFICER, KHANAPUR ON DIVERSION OF 4.907 Ha OF FOREST LAND IN KHANAPUR DIVISION FOR WIDENING AND STRENGTHENING OF EXISTING INTERMEDIATE LANE/ TWO LAND TO TWO LANE WITH PAVED SHOULDERS FROM KM 696+620 TO KM 699+655 OF KHANAPUR SECTION OF NH-61 EXTENDED IN FAVOUR OF REGIONAL OFFICER, MINISTRY OF ROAD TRANSPORT AND HIGHWAYS HYDERABAD ON 07.04.2021.

I along with the Forest Range Officer, Khanapur and concerned Range staff of Khanapur Range inspected the proposed area for diversion of Forest Land for widening & strengthening of existing intermediate lane/Two lane to Two lane with Paved shoulders from Km 678+555 to 699+655 of Khanapur section of NH 61 Extended in favour of Regional Officer Ministry of Road Transport and Highways Hyderabad on 07.04.2021. The proposed area is falling in Compt. No. 889, 890, 892 and 893 of Maskapur beat of Khanapur Section of Khanapur Division the Maskapur Reserve Forest Block which is notified U/s. 15 vide Gt. No. 29, Dt. 18-07-1996, along the existing Road. The proposed forest area for diversion is along the eastern border of Compt. No. 889, 890, 892 and 893 and existing road is passing along said border. The length of the proposed road passing in forest area are as follows.

| S.No | Name of the Beat | Compt.No | Length | *Existing width of Road in RF | Proposed widening Width of Road in RF | Total width of Road in RF | Total |
|------|------------------|-----------|----------------|-------------------------------|---------------------------------------|---------------------------|--------------|
| 1 | Maskapaur | 889 & 890 | 1550.19 | 10 | 5 | 15 | 2.325 |
| 2 | Maskapaur | 892 | 500 | 10 | 10 | 20 | 1.000 |
| 3 | Maskapaur | 892 & 893 | 1055 | 10 | 5 | 15 | 1.582 |
| | Total | | 3105.19 | | | | 4.907 |

* Since the existing road is falling in the RF area and there is no Right of Way is mentioned in the Gazette notification of the RF block. The existing widening of the road and the width proposed for widening of the road is considered for diversion.

The area proposed for diversion is not a part of National Park, Wildlife Sanctuary, Biosphere reserve, Tiger reserve, Elephant Corridor etc., **but the said area proposed for diversion falls in the "Eco- Sensitive zone area" of Kawal Tiger Reserve.** There is movement of tiger and other wildlife in the area. The major fauna in the said area are *Panthera tigris* (Tiger), *Panthera pardus* (Panther), *Cuan alpinus* (Wild Dog), *Melursus ursines* (Sloth Bear), *Hysterix indica* (Porcupine), *Lepus nigricollis* (Hare), *Bpselaphus dragocamulus* (Nilgai), *Tetraczerus quadricornis* (Fourhorned Antelope), *Gazelle gazelle* (Chinkara), *Cervus unicolour* (Sambar), *Axis axis* (Spotted Deer), *Sus scropha* (Wild Boar), *Pavo cristatus* (Indain Peafowl), *Glaucidium radiatum* (Jungle Owlet), *Terpsiphone paradise* (Paradise Flycatcher) etc.

There are no protected Archaeological/ Heritage site/Defence establishment or any other important monument in the forest area. No work in violation is carried out by the user agency.

The canopy density of the vegetation is 0.5. The major flora existing are *Tectona grandis*, *Terminalia alata*, *Anogeissus latifolia*, *Chloroxylon swietenia*, *Albizia odoratissima*, *Terminalia bellerica*, *Dalbergia paniculata*, *Diospyros melanoxylon*, *Madhuca latifolia*, *Ficus mollis*, *Boswellia serrata*, *Mitragyna Parviflora*, *Lanea coromandelica*, *Terminalia arjuna*, *Cleistanthus collinus*, *Butea monosperma*, *Soymida febrifuga*, etc.

During the field inspection, it is noticed that, the alignment of road proposed for diversion is passing along the existing road in the proposed area for diversion along the eastern border of Compt. No. 889, 890, 892 and 893.



Since after formation of the NH road, there will be increase in speed of vehicles and also traffic and hence there is need for (02) No's of Animal passages of width minimum of 30.00 mtrs width and 2.75 mtrs height as per the specific guidelines, designs and norms for construction of under passage as specified by the MoEF&CC shall be formed by the UA at Kunta area at NE corner of Comp.no. 889 ie Lat 19.069939 Long-78.593314 and the other at SE corner of Comp No. 890 ie Lat-19.057214 Long-78.619089 for easy crossing of animals preventing disturbance and road kills. The Chainlink shall be placed on either side of the passages on both sides of road to a length of 100mts in a funnel model for diverting the wildlife towards animal passages. These two under passages for crossing of wildlife safely should be done by the user agency.

The location of Animal passages for wildlife movement are showing in the following Maps:



The diversion of forest area of 4.907 Ha for a total length of 31035 Mts. for widening & strengthening of existing intermediate lane/Two land to Two lane with Paved shoulders from Km 696+620 to 699+655 of Khanapur section of NH 61 in favour of Regional Officer Ministry of Road Transport and Highways Hyderabad is **recommended** as follows in view of dense forest with canopy density of 0.5 and as many trees will be lost:

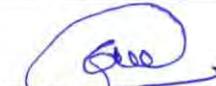
- Width of 15 mtrs (10+5)** over a length of 2605.19 Mts ie chainage 696+620 to 698+100 , 698+600 to 699+655 is recommended.
- Width of 20 mtrs (10+10)** over a length of 500 Mts ie chainage 698+100 to 698+600 is recommended since it is a Tri Junction of Nirmal - Mancherial - Khanapur Road, which requires more width for major Junction at Komaram bheem chowrasta.

07/04/24
 Forest Divisional Officer,
 Forest Divisional Officer
 Khanapur
 Khanapur

DETAILS OF TREE ENUMURATION AT FOREST LOCATION

| S.No | Local Name of tree | Botanical name of tree | No.of trees total | Girth class wise number of tres (cms.) | | | | | No.of Poles | Timber in cum. | Fuel in Cum. | Total value in Rs. | Remarks |
|------|--------------------|---------------------------|-------------------|--|------------|------------|------------|------------|-------------|----------------|---------------|--------------------|---------|
| | | | | 0-30 | 30-60 | 60-90 | 90-120 | >120 | | | | | |
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 | 10 | 11 | 12 | 13 | 14 |
| 1 | Babul | Acacia Nilotica | 1 | 0 | 0 | 0 | 0 | 1 | 0 | 0 | 1 | 498 | |
| 2 | Bhuruga | Bomdaxcaita | 16 | 8 | 4 | 0 | 1 | 3 | 9 | 3.38 | 2.75 | 34834 | |
| 3 | Budda darmi | Caryeya Arborea | 2 | 0 | 1 | 0 | 0 | 1 | 0 | 2.009 | 0.25 | 28140 | |
| 4 | Chima Chinth | Tithecellovium Dulce | 9 | 9 | 0 | 0 | 0 | 0 | 9 | 0 | 0 | 0 | |
| 5 | Chenangi | Lagerstroemia Lalceolata | 9 | 0 | 0 | 1 | 1 | 7 | 0 | 8.061 | 5 | 151332 | |
| 6 | Durshanam | Albizia Lebbeck | 28 | 12 | 0 | 0 | 3 | 13 | 11 | 38.618 | 4.15 | 688594 | |
| 7 | Dumpidi | Lannea Grandis | 6 | 0 | 0 | 0 | 3 | 3 | 0 | 3.025 | 1.5 | 43339 | |
| 8 | Eriki Chettu | Cordia macleodil | 2 | 0 | 1 | 1 | 0 | 0 | 0 | 0.244 | 0.75 | 2177 | |
| 9 | Gulmoher | Denonix regia | 3 | 3 | 0 | 0 | 0 | 0 | 3 | 0 | 0 | 0 | |
| 10 | Ippa | Madhuca indica | 18 | 0 | 1 | 2 | 6 | 9 | 1 | 14.225 | 7.5 | 237406 | |
| 11 | Jetrigi | Dalbergia latifolia | 6 | 2 | 0 | 0 | 2 | 2 | 1 | 2.297 | 2.75 | 37161 | |
| 12 | Kanuga | Pongamia Tinnate | 5 | 2 | 3 | 0 | 0 | 0 | 0 | 0.095 | 1.25 | 653 | |
| 13 | Maredu | Aegle Marmelous | 37 | 37 | 0 | 0 | 0 | 0 | 30 | 0.081 | 0 | 623 | |
| 14 | Moduga | Buteamonosperma | 74 | 16 | 17 | 14 | 10 | 17 | 13 | 16.761 | 22.75 | 240670 | |
| 15 | Mulla chettu | Zizyphus | 3 | 1 | 2 | 0 | 0 | 0 | 0 | 0.054 | 0.75 | 375 | |
| 16 | Nalla Kodisha | Cleistalthus collinus | 25 | 23 | 2 | 0 | 0 | 0 | 6 | 0.085 | 1.25 | 634 | |
| 17 | Nalla Maddi | Terminalia Alata | 1 | 0 | 0 | 0 | 0 | 1 | 0 | 1.884 | 0.5 | 73007 | |
| 18 | Nemalinara | Holoptelia integrifolia | 32 | 19 | 4 | 2 | 5 | 2 | 17 | 8.758 | 5 | 144520 | |
| 19 | Pala Kodisha | Holorhena anti decentrica | 64 | 54 | 6 | 2 | 1 | 1 | 45 | 0.879 | 3.75 | 10151 | |
| 20 | Peddagi | Pterocarpus marsupium | 1 | 0 | 0 | 0 | 1 | 0 | 0 | 0.29 | 0.5 | 4538 | |
| 21 | Rela | Cassiafistuli | 2 | 1 | 1 | 0 | 0 | 0 | 0 | 0.015 | 0.5 | 251 | |
| 22 | Satin | Chloroxylon swietenia | 8 | 3 | 1 | 1 | 1 | 2 | 2 | 2.385 | 2.25 | 29474 | |
| 23 | Sithapal | Custard Apple | 7 | 5 | 2 | 0 | 0 | 0 | 6 | 0.006 | 0.25 | 125 | |
| 24 | Sima Chinth | Pithecellobium Dulce | 1 | 0 | 0 | 0 | 1 | 0 | 0 | 0.332 | 0.5 | 5215 | |
| 25 | Somi | Soymidafebrifuga | 5 | 1 | 2 | 0 | 0 | 2 | 1 | 1.546 | 1.5 | 748 | |
| 26 | Soppera | Styphnolobium japonicum | 5 | 0 | 0 | 0 | 1 | 4 | 0 | 5.211 | 4 | 23895 | |
| 27 | Teak | Tectona grandis | 402 | 55 | 51 | 85 | 132 | 79 | 38 | 166.721 | 130.2 | 14167261 | |
| 28 | Thani | Terminia Bellarica | 16 | 0 | 0 | 1 | 2 | 13 | 0 | 42.193 | 9.75 | 746122 | |
| 29 | Tella Chinduga | Albizia Procera | 2 | 1 | 1 | 0 | 0 | 0 | 1 | 0.088 | 0 | 870 | |
| 30 | Tella Thumma | Acacialeucophloea | 3 | 0 | 2 | 1 | 0 | 0 | 0 | 0.233 | 0.75 | 375 | |
| 31 | Tella Maddi | Terminalia Arjuna | 7 | 6 | 0 | 0 | 0 | 1 | 0 | 3.679 | 0.25 | 142237 | |
| 32 | Thogarumuni | Tecomella undulata | 4 | 3 | 1 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | |
| 33 | Tirman | Anogeissus Latifolia | 17 | 2 | 1 | 2 | 3 | 9 | 0 | 10.631 | 6.25 | 251609 | |
| 34 | Udugu | Alangium sanviiifolium | 68 | 38 | 24 | 4 | 0 | 2 | 29 | 1.21 | 9.5 | 13448 | |
| 35 | Vepa | Azadirachta indica | 8 | 1 | 5 | 0 | 0 | 2 | 0 | 8.44 | 3.25 | 148697 | |
| 36 | Medi | Ficus cirgata | 51 | 37 | 8 | 5 | 1 | 0 | 31 | 1.063 | 4.5 | 14621 | |
| | | Total | 948 | 339 | 140 | 121 | 174 | 174 | 253 | 344.499 | 234.85 | 17243600 | |


Forest Beat Officer
Maskapur


Dy. Range Officer
Khanapur


Forest Range Officer
Khanapur


Forest Divisional Officer
Khanapur

MITIGATIVE MEASURES PROPOSED

FOR

*Diversion of 4.907 Ha of Forest land for the Road work
diversion of Forest Land for widening & strengthening
of existing intermediate lane/Two land to Two lane
with Paved shoulders from Km 678+555 to 699+655 of
Khanapur section of NH 61 Extended in favour of
Regional Officer Ministry of Road Transport and
Highways Hyderabad in Khanapur Range of
Khanapur Division.*

IN
KHANAPUR DIVISION OF NIRMAL DISTRICT
OF
KAWAL TIGER RESERVE NIRMAL CIRCLE

The Forest area of the Division is 78248.50 ha. The percentage of Forest area is about 74.74%. The forest area spread over in (12) Forest blocks and in (25) sections and (81) beats. There are (5) Forest Ranges in the Division namely (1) Khanapur, (2) Kaddam, (3) Pembi, (4) Udumpur and (5) Tandra.

RANGE WISE SECTION / BEATS & FOREST AREAS

| Sl. No. | Name of the Range | No. of Sections | No. of Beats | Forest area (In Ha) | Geographical area (in Ha) | % Forest Area |
|--------------------------------|-------------------|-----------------|--------------|---------------------|---------------------------|---------------|
| 1. | Khanapur | 5 | 17 | 14188.74 | 25307.18 | 56.07 |
| 2. | Kaddam | 5 | 16 | 16376.03 | 29571.09 | 55.38 |
| 3. | Pembi | 5 | 13 | 13753.05 | 14007.93 | 98.18 |
| 4. | Udumpur | 6 | 24 | 20205.99 | 21711.12 | 93.07 |
| 5. | Tandra | 4 | 11 | 13724.68 | 14092.86 | 97.38 |
| Khanapur Division Total | | 25 | 81 | 78248.5 | 104690.2 | 74.74 |

The User agency i.e., Regional Officer Ministry of Road Transport and Highways Hyderabad has submitted proposals for permitting for widening & strengthening of existing intermediate lane/Two land to Two lane with Paved shoulders from Km 696+620 to 699+655 of Khanapur section is passing through Compt Nos. 889,890,892 and 893 Maskapur beat of Khanapur Section of Khanapur Range of Khanapur Division.

1. Period of the Scheme:

The Conservation plan period is (3) years starting from 2021-22 to 2023-24 and subject to extent for another one year period after evaluation after 3rd year of implementation.

The management strategies are discussed under individual theme plans.

I. Management of Eco-System through Habitat Restoration:

A. Wild life Habitat Improvement:

II. Water Conservation/ Rain water harvesting:

The proposed area forms catchment area for a number of streams, which drain finally into Kaddam River and adjoining ponds. Most of the areas is subjected to rich topsoil erosion and even at some places along hill slopes trees are uprooted accordingly. All the rainfall in treatment area shall be conserved in situ, improving the moisture regime and the vegetation will be lush green for longer periods providing ideal shelter and forage grounds for the wild animals. It also makes water available to the wild animals

especially during the dry season. This also reduces migration of animals to villages utilizes in search of water whereby they are subjected to poaching.

It is proposed to construct (05 Nos) of new Percolation tanks to store water from solar bore well with an estimated cost of Rs. 5.00 Lakhs and Construction of Saucer pits for storage of rain water for wild animals (15 Nos) with an estimated cost of Rs.1.17 Lakhs. Digging of bore well with solar pump set (03 Nos) of Rs. 18.00 lakhs.

OBJECTIVES:

The main objectives of water conservation/rain water harvesting are as follows:-

- (i) To check soil erosion
- (ii) To conserve water in situ in the treatment area itself
- (iii) To improve moisture regime in treatment area and recharge ground water table.
- (iv) Improvement of vegetation of grassland and availability of sustainable food and cover to wildlife.
- (vi) Check siltation of ponds and waterholes in treatment area and maintain the water holding capacity.

It is proposed to take up the following activities for harvesting the rain water and improving the availability of water to the wild animals, and to increasing the water table and improvement of the vegetation.

Construction of Percolation Tank in the RF:-

It is proposed to take up construction of Percolation Tanks with earthen bunds for water harvesting, impounding and storage of water. This helps in availability of water all over the treatment area especially during the pinch period. The percolation tanks are in situ water harvesting structures, which help in percolation and recharge of ground water whereby water is available to the wildlife and also improves the vegetation in the treatment area It is proposed to construct (05 Nos) of new Percolation tanks to store water from solar bore well with an estimated cost of Rs. 5.00 Lakhs and Construction of Saucer pits for storage of rain water for wild animals (15 Nos) with an estimated cost of Rs.1.17 Lakhs. Digging of bore well with solar pump set (03 Nos) of Rs. 18.00 lakhs.

III. Fire Control Measures:

Fire Tracing:

- a) As a preventive measure fire tracing to a width of 5.00 Mtrs on either side of the proposed area to be taken up and these fire lines will be kept clean of any inflammable material. This will protect the forest from accidental fires due to throwing of lighted matchsticks by the traveler, shepherds etc. it is also proposed to take up fire line contour trenches where the inflammable material will be swept into the trench and control burning will be done. It is proposed to create about 10000 RMT at an estimated cost of 0.9045 Lakhs & 2.0073 lakhs for Maintenance of fire lines for 3 years
- b) All the R.F. lines, Compartment lines and Beat boundary will be fire traced and kept clean.
- c) The pasture areas around the waterholes will be given additional protection from fire for maintenance of succulent grass fodder to the wildlife.
- d) A follow up action of maintenance of the fire lines every year before the onset of summer shall be taken up.
- e) The local people will be involved in protection from fires and awareness programs will be conducted on importance of fire control and hazards due to fire.

V. Publicity and Awareness:

It is proposed to give wide publicity about the importance of Forest Protection, bio diversity and the wildlife conservation and also conservation of unique culture of the Primitive Tribal Groups of the area. An estimated cost of Rs. 9.00 lakhs. The publicity and awareness campaigns are proposed as follows:-

- a) Sensitize the community and create awareness about the need to conserve bio-diversity through awareness campaigns, nature camps, conducting workshops, trainings etc.
- b) Arranging prompt and quick payment of compensation cases involving wild animal attacks.
- c) Building mutual confidence between protected area management and local people by frequent interaction between the two and also being responsible to the gender issues.
- d) Taking up initiatives in mobilizing community for controlling totally stopping the grazing.
- e) Display of hoardings (signage and hoardings) and brochures/pamphlets with messages of bio-diversity conservation at prominent places.
- f) Training the people, departmental staff and NGO's to enhance their technical, social, professional skills for effective planning, implementation and monitoring of the eco-development programme.
- g) Conducting regular Gram Sabah's in the surrounding villages and making the people aware of the conservation. It is also proposed to take up all the habitat development activities by people's participation to develop the sense of ownership and responsibility.

FINANCIAL OUTLAY:-

The scheme is prepared with financial outlay of **Rs. 114.521 Lakhs**, of Total project cost of Rs. 141.80 crores which is 1.24 % of project cost

| Sl. No. | Item of works | Units | Qty. | Rate | Amount (Rs. In lakhs) | Year wise Plan | | |
|------------|---|-------|------|---------|--------------------------|----------------|-------------|-------------|
| | | | | | | 2021-22 | 2022-23 | 2023-24 |
| I | Wildlife protection | | | | | | | |
| 1 | Erection of check gates | Nos. | 10 | 0.12 | 1.2 | 1.20 | 0.00 | 0.00 |
| 2 | Construction anti poaching hut (Semi permanent structure) for wildlife monitoring | Nos. | 2 | 7 | 14.0 | 7.00 | 7.00 | 0.00 |
| 3 | Construction of Base Camp shed | Nos. | 1 | 8 | 8.0 | 8.00 | 0.00 | 0.00 |
| 4 | Animal Tracker 1 x 10115 x 12 = 121380 x 3 = 364140/- for 3 years | Nos. | 3 | 1.2138 | 3.641 | 1.214 | 1.214 | 1.214 |
| II | Habitat improvement measures | | | | | | | |
| 1 | Borewell with solar pump set | Nos | 3 | 6 | 18.0 | 6.00 | 6.00 | 6.00 |
| 2 | Construction of saucer pits | Nos. | 15 | 0.11 | 1.7 | 1.10 | 0.60 | 0.00 |
| 3 | Formation of Percolation Tanks | Nos. | 5 | 1.00 | 5.0 | 2.00 | 2.00 | 1.00 |
| III | Monitoring of wildlife | | | | | | | |
| 1 | Procurement of camera traps for monitoring wild animals | Nos | 35 | 0.3 | 10.5 | 6.00 | 4.50 | 0.00 |
| IV | Publicity & awareness and Eco Development activities | | | | | | | |
| 1 | Installation of large hoarding and sign boards to propagate the needs for the conservation of flora and fauna of the area | Nos | 5 | 1 | 5.0 | 2.00 | 2.00 | 1.00 |
| 2 | Setting up of regulatory sign boards on speed limits and wild animal crossing zones @ Rs.0.60 per each | Nos | 5 | 0.6 | 3.0 | 3.00 | 0.00 | 0.00 |
| 3 | Conducting of Awareness programme for Wildlife | Nos. | 4 | 0.25 | 1.0 | 0.25 | 0.50 | 0.25 |
| V | Fire management | | | | | | | |
| | Creation of Fire Lines | Km | 10 | 9045.1 | 0.9045 | 0.9045 | 0.00 | 0.00 |
| | Maintenance of Fire Lines for 3 years | Km | 30 | 6690.97 | 2.0073 | 0.6690 | 0.6690 | 0.6690 |
| 1 | Procurement of fire blowers @ Rs.0.60 | Nos | 15 | 0.6 | 9.0 | 3.00 | 3.00 | 3.00 |
| 2 | Procurement of fire fighting equipments like shoes, ghouse, helmets, spades, crowbars fire beaters etc., @ Rs. | LS | LS | LS | 3.0 | 1.00 | 1.00 | 1.00 |
| | Engaging Fire Watchers 5x 10115x12 =606900 per year (3 years) | Nos | 3 | 6.069 | 18.2 | 6.069 | 6.069 | 6.069 |
| | Total | | | | 104.1 | 49.4 | 34.6 | 20.2 |

| | | | | | | | | |
|----|---|--|--|--|----------------|--------------|--------------|--------------|
| VI | Administrative cost (10% of the works component) | | | | 10.411 | 4.941 | 3.455 | 2.020 |
| | Grand total | | | | 114.521 | 54.35 | 38.01 | 22.22 |

Conclusion: The Mitigative measures are proposed to prevent adverse effects of proposed road of the widening & strengthening of existing intermediate lane/Two land to Two lane with Paved shoulders from Km 696+620 to 699+655 of Khanapur section to wildlife i.e., both Flora and Fauna and also at the same time improving the water resources and controlling soil and water erosion. There will be unaccountable loss due to proposed road is passing through Compt Nos. 889,890,892 and 893 Maskapur beat of Khanapur Section of Khanapur Range of Khanapur Division



 Forest Divisional Officer
 Khanapur



1 - 133 -

GOVERNMENT OF TELANGANA
FOREST DEPARTMENT

From:
C.P. Vinod Kumar, I.F.S.,
Chief Conservator of Forests &
Field Director Project Tiger,
Kawal Tiger Reserve, Nirmal.

To:
The Principal Chief Conservator of Forests,
(Head of Forests Force),
Aranya Bhavan, Telangana State,
Hyderabad.

Rc. No. 3326/2021/D2, Date: 30-04-2021.

Madam,

Sub:- TSFD – F(C) Act, 1980 – Diversion of **17.498 Ha** of forest land for widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from Km 678+555 to Km 699+655 of Nirmal to Khanapur section of NH-61 Extended in the state of Telangana under NH (O) through EPC mode in favour of RO, MoRTH, Hyderabad – Forwarding of proposals under F(C) Act, 1980 – Processed proposals in FCA formats submitted – Reg.

Ref :-

1. PCCF (HoFF), TS, Hyd. Rc. No. 816/2021/FCA1, Dt: 29.01.2021.
2. PCCF (HoFF), TS, Hyd. Rc. No. 3701/2021/WL-1, Dt: 02.03.2021.
3. PCCF (HoFF), TS, Hyd. Rc. No. 2445/2021/FCA-3, Dt: 02.03.2021.
4. PCCF (HoFF), TS, Hyd. Rc. No. 816/2021/FCA-1, Dt: 12.03.2021.
5. FDO, Nirmal Rc. No. 609/2021/S1, Date: 28.04.2021.
6. FDO, Khanapur Rc. No. 699/2021/K5 Dt: 28.04.2021.
7. DFO, Nirmal, Rc. No. 1264/2020/N5. Dt: 29.04.2021.

In compliance to the instructions issued in the reference 4th cited above, it is submitted that, the District Forest Officer, Nirmal vide ref. 7th cited, has reported that, the Forest Divisional Officer, Nirmal and Khanapur vide references 5th and 6th cited above have submitted the processed proposals for diversion of **17.498 Ha** (**12.840 Ha** in Nirmal Forest Division and **4.658 Ha** in Khanapur Forest Division) of forest land for widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from Km 678+555 to Km 699+655 of Nirmal to Khanapur section of NH-61 Extended in the state of Telangana under NH (O) through EPC mode in favour of RO, Ministry of Road Transport and Highways, Hyderabad. It is reported that, the actual area required as per field verification is **13.945 Ha** (**9.038 Ha** in Nirmal Forest Division & **4.907 Ha** in Khanapur Forest Division).

It is submitted that, the Forest Divisional Officer, Nirmal and Khanapur have processed the proposals in FCA format with recommendation in Part-II. The details of the proposals are as follows;

I. Proposals by the User Agency i.e., Regional Officer, Ministry of Road Transport and Highways, Hyderabad in Part-I:

a) The User Agency i.e., Regional Officer, Ministry of Road Transport and Highways, Hyderabad has submitted proposals in Part-I, under F (C) Act, 1980 for Diversion of forest land of **17.498 Ha** (**12.840 Ha** in Nirmal Forest Division and **4.658 Ha** in Khanapur Forest Division) for Widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section. The User Agency has informed that, the total cost of the project is Rs. 141.80 Cores. That, 10000 mandays employment likely to be generated.

b) Justification by the U.A. for locating the project in Nirmal District forest area.

That, the length of the Road for which administrative sanction is accorded is from Km 678.555 to 699.655 of Nirmal – Khanapur Section. Out of the above stretch, existing road to a length of 7.739 Km (as per the DGPA authentication received from PCCF office) is passing through Forest area which

PCCF (SP)
DY. CF (ST)
FCA-1

01/05/2021

Pump

3/5/21
DCC (MIS)
FCA-1

is also a part of Kawal Eco Sensitive Zone area. As there is no alternative to that of widening of the existing road, proposal is being furnished for diversion of forest land.3. That there is no alternative to that of re-aligning the existing curve.

c) Purpose wise breakup of the total land required:-

That, the length of the road for which DGPS Survey data is authenticated is for 7.739 Kms. That only an extent of 3.926 Kms is passing through the middle of the RFs where diversion is required on both sides of the existing road and for remaining 3.812 Kms, diversion is required only on one side as the other side of the road is Revenue / Govt. land.

For diversion of forest land on both sides of the road, the width proposed for formation is 30.00 Mtrs and on one side the width proposed for formation is 15.00 Mtrs, including the existing width. The purpose wise break-up of forest land required is as follows;

| Sl. No. | Division/RF | Length in Mtrs | Widening on both or single side | Width in Mtrs | Area in Ha |
|---------|---------------------------------|----------------|---------------------------------|---------------|---------------|
| 1 | Nirmal / Mamada | 901.51 | Both sides | 30 | 2.705 |
| 2 | Nirmal / Mamada | 337.04 | Single Side | 15 | 0.506 |
| 3 | Nirmal / Mamada | 1654.56 | Both sides | 30 | 4.964 |
| | | 370.63 | Single Side | 15 | 0.556 |
| 4 | Nirmal / Mamada & Dimmadurthy | 1370.19 | Both sides | 30 | 4.111 |
| | Nirmal Division Total: | 4633.93 | | | 12.840 |
| 5 | Khanapur / Maskapur | 3105.19 | Single Side | 15 | 4.658 |
| | Khanapur Division Total: | 3105.19 | | | 4.658 |
| | Grand Total: | 7739.12 | | | 17.498 |

d) The User Agency has informed that, the displacement of people due to said project as NIL.

e) The User Agency has informed that the Cost Benefit (CB) analysis doesn't arise, as the area proposed for diversion is less than 20.00 Ha

f) The User Agency has also furnished the following certificates/documents:-

- i) Undertaking to pay the cost of Net Present Value
- ii) Undertaking to pay the cost of Additional Net Present Value
- iii) Undertaking to pay the cost towards compensatory afforestation charges
- iv) Certificate for of no alternative non-forest land available for the subject project
- v) DGPs surveyed map duly authenticated by the Geo-matics cell of Prl. Chief Conservator of Forests Office is also enclosed.
- vi) Certificate for bare minimum
- vii) Certificate of non-violation
- viii) Undertaking to pay cost of exploitation of tree growth
- ix) Undertaking for demarcate the proposed area using (04) feet concrete pillars.

- x) Undertaking for work on non-forest land
xi) Undertaking for no labour camp
xii) Area statement

II. The Forest Divisional Officer, Nirmal has furnished information in Part-II as follows:-

a) That, the total area of diversion is **9.038 Ha** of Reserve Forest Land as per filed verification (User Agency proposed **12.84 Ha**) in Nirmal Division for widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from Km 678+555 to Km 699+655 of Nirmal to Khanapur section of NH-61 Extended in the state of Telangana under NH (O) through EPC mode in favour of RO, Ministry of Road Transport and Highways, Hyderabad.

| Sl. No. | Name of the Beat | Compt. No. | Length in mtrs | *Existing Width of road in RF | Proposed widening Width of road in RF | Total Width of road in RF | Total area in Ha |
|---------|-------------------------------|------------|----------------|-------------------------------|---------------------------------------|---------------------------|------------------|
| 1 | Boregaon (S) | 940 | 901.51 | 10 | 5+5 | 20 | 1.803 |
| 2 | Mamda | 946 | 337.04 | 10 | 5 | 15 | 0.505 |
| 3 | Dimmadurthy (W) | 949 & 948 | 1654.56 | 10 | 5+5 | 20 | 3.309 |
| 4 | Dimmadurthy (W) | 948 | 120.63 | 10 | 5 | 15 | 0.181 |
| 5 | Dimmadurthy (W) | 948 | 250 | 10 | 10 | 20 | 0.500 |
| 6 | Dimmadurthy (E) | 918 | 1370.19 | 10 | 5+5 | 20 | 2.740 |
| | Nirmal Division Total: | | 4633.93 | | | | 9.038 |

b) The legal status of the forests is;

1. Compartment No. 940, Boregaon (South) Beat and Compartment No. 946 of Mamada Beat, Mamada Section and Range of Mamada Reserve Forest Block notified U/s. 19, of HFA, 1355F vide Gt. No. 1, Dt: 03.01.1945.

2. Compartment No. 948 and 949, Dimmadurthy (West) Beat and Compartment No. 918 Dimmadurthy (East) Beat of Dimmadurthy Section and Range of Dimmadurthy Reserve Forest Block notified U/s. 15, of TSFA, 1967 vide Gt. No. 1 Dt: 02.01.1998.

c) That, the proposed forest area for diversion is having the density of vegetation is 0.5.

d) That, there is tree growth existing in the proposed area of diversion. **The Species wise, girth, class wise enumeration of tree list is enclosed.**

e) That, proposed area is not vulnerable for erosion.

f) That, the proposed road site is adjacent to the Mamda Reserve Forest Block of Boregaon (S) and Mamda Beats of Mamda Range & Dimmadurthy (W) & (E) Beats of Dimmadurthy Range. The proposed forest area for diversion is passing through the Compt. No. 940, 948, 949 and 918 and towards Southern Boundary of Comp. No. 946.

g) That, the proposed area of diversion is not a part of National Park, Wildlife Sanctuary, Biosphere reserve, Tiger reserve, Elephant Corridor etc., but the said area proposed for diversion falls in the "Eco-Sensitive zone area" of Kawal Tiger Reserve.

h) That, the tiger movement is present in the proposed area of diversion.

i) That, no protected Archaeological/ Heritage site/ Defense Establishment or any other important monument in the forest area proposed for diversion.

j) That, the forest land of **9.038 Haas per filed inspection report** (proposed by the user agency is **12.84Ha**) in Column 2 of Part -1 is unavoidable and barest minimum for the project.

k) That, the compensatory Afforestation is proposed over **Double the degraded forest land** which is identified in the Kaghaznagar division of KB Asifabad District. The details of the DFL area and the CA Scheme will be furnished by the FDO Kaghaznagar and DFO KB Asifabad, as per the instructions of the Prl.CCF,(HoFF), TS, Hyderabad vide Rc. No. 7365/2020/FCA2 dt.19.03.2021.

l) That, the User agency not violated and not done any work in forest area proposed for diversion, but the user agency has started the work in Non- forest area which falls under Eco Sensitive Zone. Hence the Forest Divisional Officer Nirmal has issued Notice vide Rc.No.937/2020/S5, Dt.07.01.2021 & 08.02.2021 to stop the work and get the clearance of forest area under F(C) Act, 1980.

m) Specific recommendation of the Forest Divisional Officer:-

The Forest Divisional Officer, Nirmal has submitted that, the diversion of forest area of 9.038 Ha (against proposed area of 12.84 ha in Nirmal division) for widening & strengthening of existing intermediate lane/Two land to Two lane with Paved shoulders from Km 696+620 to 699+655 of Khanapur section of NH-61 in favour of Regional Officer Ministry of Road Transport and Highways Hyderabad is recommended subject to the conditions as follows;

1. The following length of road is recommended;

- a) **Width of 20 Mtrs (10 Mtrs +10 Mtrs)** over a length of 3926.26 Mtrs i.e., chainage 683+690 to 688+540, 690+490 to 692+160, 693+690 to 694+960 i.e., in Compt. Nos. 940, 948, 949 & 918 is recommended.
- b) **Width of 20 Mtrs (10 Mtrs +10 Mtrs)** over a length of 250.00 Mtrs towards NE Border of Compt. No. 948 i.e., chainage 692+160 to 692+600 is recommended since it is a Four line Road of Nirmal –Mancherial - Khanapur Road, which requires more width and proposed for more area.
- c) **Width of 15m (10+5)** over a length of 120.63 m towards NE Border of Compt. 948 i.e., chainage 692+350 to 692+600 is recommended.
- d) **Width of 15 Mtrs (10 Mtrs +5 Mtrs)** over a length of 337.04 Mtrs towards Southern Border of Compt. No. 946 i.e., chainage 688+310 to 688+540 is recommended

2. Five (05) No's of Animal passages of width minimum of 30.00 mtrs width and 2.75 m height as per the specific guidelines, designs and norms for construction of under passage as specified by the MoEF&CC shall be formed by the UA Animal Passage-I in Compt. No. 940 at Latitude-19.080039⁰N Longitude-78.49297⁰E, Animal Passage-II in Compt. No. 948 at Latitude-19.07474⁰N, Longitude-78.55630⁰E, Animal Passage-III in Compt. No. 948 at Latitude-19.07558⁰N Longitude-78.56393, Animal Passage-IV in Compt. No. 918 at Latitude-19.07380 Longitude-78.58473⁰E and Animal

Passage-V in Compt. No.918 at Latitude -19.07192⁰N Long-78.58840⁰E for easy crossing of animals preventing disturbance and road kills.

3. The chainlink fencing shall be placed on either side of the passages on both sides of road to a length of 100 Mtrs in a funnel model for diverting the wildlife towards animal passages.
4. The user agency shall deposit funds for wildlife habitat improvement, monitoring and protection as per the Wildlife Mitigative plan enclosed.

Comments of the Forest Divisional Officer, Nirmal in his site inspection report:-

That, on 07.04.2021, he has inspected along with Forest Range Officer, Mamada and Dimmadurthy, the forest area proposed for widening and strengthening of existing intermediate lane/Two land to Two lane with Paved shoulders from Km 696+620 to 699+655 of Nirmal-Khanapur section of NH-61 in favour of Regional Officer Ministry of Road Transport and Highways Hyderabad.

That, the proposed area is falling in Compt. No. 940 of Boregaon (S) beat, Compt. No.946 of Mamda beat in RF Mamda of Mamda Range and Compt. No. 948 & 949 of Mamda RF Block of Dimmadurthy (W) beat and Compt.No.918 of Dimmadurthy (E) beat of Dimmadurthy RF Block in Dimmadurthy Range of Nirmal Division along the existing road. The above Dimmadurthy Reserve Forest Block was notified U/s. 15 vide Gt. No. 1, Dt. 02-01-1998 and the Mamda RF block was notified U/s. 15 vide Gt. No. 1, Dt. 03-01-1335 F. The proposed forest area for diversion is passing through the Compt. No. 940, 948,949 and 918 and towards Southern Boundary of Comp. No. 946. The length of the proposed road passing in forest area is as follows.

| Sl. No. | Name of the Beat | Compt. No | Length in Mtrs | Side | *Existing Width of road in RF | Proposed widening Width of road in RF | Total Width of road in RF | Total area in Ha |
|-------------------------------|------------------|--------------|----------------|--|-------------------------------|---------------------------------------|---------------------------|------------------|
| 1 | Boregaon | 940 | 901.51 | Both sides | 10 | 5+5 | 20 | 1.803 |
| 2 | Mamda | 946 | 337.04 | LHS/ Southern Boundary of Comp. | 10 | 5 | 15 | 0.505 |
| 3 | Dimmadurthy (W) | 949 & 948 | 1654.56 | Both sides | 10 | 5+5 | 20 | 3.309 |
| 4 | Dimmadurthy (W) | 948 | 120.63 | RHS /NE Border of Comp. | 10 | 5 | 15 | 0.181 |
| 5 | Dimmadurthy (W) | 948 | 250 | RHS /NE Border of Comp. | 10 | 10 | 20 | 0.500 |
| 6 | Dimmadurthy (E) | 918 | 1370.19 | Both sides | 10 | 5+5 | 20 | 2.740 |
| Nirmal Division Total: | | | 4633.93 | | | | | 9.038 |

It is reported that, since the existing road is falling in the RF area and there is no Right of Way is mentioned in the Gazette notification of the RF block. The existing widening of the road and the width proposed for widening of the road is considered for diversion.

That, the area proposed for diversion is not a part of National Park, Wildlife Sanctuary, Biosphere reserve, Tiger reserve, Elephant Corridor etc., **but the said area proposed for diversion falls in the "Eco- Sensitive zone area" of Kawal Tiger Reserve.** There is movement of tiger and other wildlife in the area. The major fauna in the said area are *Panthera tigris* (Tiger), *Panthera pardus* (Panther), *Cuan alpinus* (Wild Dog), *Melursus ursines* (Sloth Bear), *Hysterix indica* (Porcupine), *Lepus nigricollis* (Hare), *Bpselaphus dragocamulus* (Nilgai), *Tetracerus quadricornis* (Fourhorned Antelope), *Gazelle gazelle* (Chinkara), *Cervus unicolour* (Sambar), *Axis axis* (Spotted Deer), *Sus scropha* (Wild Boar), *Pavo cristatus* (Indain Peafowl), *Glaucidium radiatum* (Jungle Owlet), *Terpsiphone paradise* (Paradise Flycatcher) etc.

There are no protected Archaeological/ Heritage site/Defence establishment or any other important monument in the forest area. **The User agency not violated and not done any work in forest area proposed for diversion, but the user agency has started the work in Non forest area which falls under Eco Sensitive Zone.** Hence the Forest Divisional Officer Nirmal has issued Notice vide Rc.No.937/2020/S5, Dt.07.01.2021 & 08.02.2021 to stop the work and get the clearance of forest area under Forest Conservation Act (1980).

The canopy density of the vegetation is 0.5. The major flora The major flora existing are *Tectona grandis*, *Terminalia alata*, *Anogeissus latifolia*, *Chloroxylon swietenia*, *Albizia odoratissima*, *Terminalia bellerica*, *Dalbergia paniculata*, *Diospyros melanoxylon*, *Madhuca latifolia*, *Ficus mollis*, *Boswellia serrata*, *Mitragyna Parviflora*, *Lannea coromandelica*, *Terminalia arjuna*, *Cleistanthus collinus*, *Butea monosperma*, *Soymida febrifuga*, etc.

Since after formation of the NH road, there will be increase in speed of vehicles and also traffic and hence there is need for (05) No's of Animal passages of width minimum of 30.00 mtrs width and 2.75 mtrs height as per the specific guidelines, designs and norms for construction of under passage as specified by the MoEF&CC shall be formed by the UA Animal Passage-I in Compt. No. 940 at Latitude-19.0800390N Longitude-78.492970E, Animal Passage-II in Compt. No. 948 at Latitude-19.074740N Long-78.556300E, Animal Passage-III in Compt. No. 948 at Latitude-19.075580N Longitude-78.563930E, Animal Passage-IV in Compt. No. 918 at Latitude-19.073800N Longitude-78.584730E and Animal Passage-V in Compt. No. 918 at Latitude-19.071920N Longitude-78.588400E for easy crossing of animals preventing disturbance and road kills. The chainlink shall be placed on either side of the passages on both sides of road to a length of 100mts in a funnel model for diverting the wildlife towards animal passages. These (05) wildlife under passages for crossing of wildlife safely should be done by the user agency. The map showing the location of Animal passages for wildlife movement are also enclosed for kind perusal.

That, the diversion of forest area of 9.038 Ha (against proposed area of 12.84 ha) for a total length of 4633.93 m for widening & strengthening of existing intermediate lane/Two land to Two lane with Paved shoulders from Km 683+690 to 694+960 of Nirmal Division of NH-61 in favour of Regional Officer Ministry of Road Transport and Highways Hyderabad is **recommended** with following conditions in view of dense forest with canopy density of 0.5 and as many trees will be lost:

1. The following length of road is recommended;

- a) **Width of 20 m (10+10)** over a length of 3926.26 Mts i.e., chainage 683+690 to 688+540, 690+490 to 692+160, 693+690 to 694+960 i.e., in Compt. Nos. 940, 948, 949 & 918 is recommended.
- b) **Width of 20m (10+10)** over a length of 250.00 m towards NE Border of Compt. No. 948 i.e., chainage 692+160 to 692+600 is recommended since it is a Four line Road of Nirmal – Mancherial - Khanapur Road, which requires more width and proposed for more area.
- c) **Width of 15m (10+5)** over a length of 120.63 m towards NE Border of Compt. No. 948 i.e., chainage 692+350 to 692+600 is recommended.
- d) **Width of 15 (10+5) m** over a length of 337.04 m towards Southern Border of Compt. No. 946 i.e., chainage 688+310 to 688+540 is recommended.

2. The chainlink fencing shall be placed on either side of the passages on both sides of road to a length of 100 m in a funnel model for diverting the wildlife towards animal passages.

3. The user agency shall deposit funds for wildlife habitat improvement, monitoring and protection as per the Wildlife Mitigative plan enclosed.

II. The Forest Divisional Officer, Khanapur has furnished information in Part-II as follows:-

a) That, the total area of diversion is **4.907 Ha** of Reserve Forest Land as per filed verification (User Agency proposed **4.658 Ha**) in Khanapur Division for widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from Km 678+555 to Km 699+655 of Nirmal to Khanapur section of NH-61 Extended in the state of Telangana under NH (O) through EPC mode in favour of RO, Ministry of Road Transport and Highways, Hyderabad.

| Sl No. | Name of the Beat | Compt. No. | Length in Mtrs | Existing width of Road in RF | Proposed widening Width of Road in RF | Total Width of Road in RF | Total Area Ha |
|---------------|------------------|------------|----------------|------------------------------|---------------------------------------|---------------------------|---------------|
| 1 | Maskapur | 889 & 890 | 1550.19 | 10 | 5 | 15 | 2.325 |
| 2 | Maskapur | 892 | 500 | 10 | 10 | 20 | 1.000 |
| 3 | Maskapur | 892 & 893 | 1055 | 10 | 5 | 15 | 1.582 |
| Total: | | | 3105.19 | | | | 4.907 |

b) The legal status of the forests is;

Compartment No. 889, 890, 892 & 893 of Maskapur Beat, Khanapur Section, Khanapur Range of Khanapur Division of Maskapur Reserve Forest Block notified U/s.15 of TS Forest Act, 1967 vide Gt. No. 29, Dt: 18.07.1996.

c) That, the proposed forest area for diversion is having the density of vegetation is 0.5.

d) That, there is tree growth existing in the proposed area of diversion. **The Species wise, girth, class wise enumeration of tree list is enclosed.**

e) That, the proposed area of diversion is not vulnerable for erosion.

f) That, the proposed road site is adjacent to the **Maskapur Reserve Forest Block** of Maskapur beat of Khanapur Section of Khanapur Range. The proposed forest site for diversion is along the eastern border of Compt. No. 889, 890, 892 and 893.

g) That, the proposed area of diversion is not a part of National Park, Wildlife Sanctuary, Biosphere reserve, Tiger reserve, Elephant Corridor etc., but the said area proposed for diversion falls in the "Eco-Sensitive zone area" of Kawal Tiger Reserve.

h) That, the tiger movement is present in the proposed area of diversion.

i) That, no protected Archaeological/ Heritage site/ Defense Establishment or any other important monument in the forest area proposed for diversion.

j) That, the forest land of **4.907 Ha as per filed inspection report** (proposed by the user agency is **4.658Ha**) by the user agency in Column 2 of Part -1 is unavoidable and barest minimum for the project.

k) That, the compensatory Afforestation is proposed over **Double the degraded forest land** which is identified in the Kaghaznagar division of KB Asifabad District. The details of the DFL area and the CA Scheme will be furnished by the FDO Kaghaznagar and DFO KB Asifabad, as per the instructions of the PCCF,(HoFF), TS, Hyderabad vide Rc. No. 7365/2020/FCA2 dt.19.03.2021.

l) That, No violation has been carried out by the User Agency in the proposed area of Diversion.

m) Specific recommendation of the Forest Divisional Officer:-

The Forest Divisional Officer, Khanapur has submitted that, the diversion of forest area of 4.907 Ha (against proposed area of 4.658 ha in Khanapur division) for widening & strengthening of existing intermediate lane/Two land to Two lane with Paved shoulders from Km 696+620 to 699+655 of Nirmal-Khanapur section of NH-61 in favour of Regional Officer Ministry of Road Transport and Highways Hyderabad is recommended subject to the conditions as follows;

1. The following length of road is recommended;

a) Width of 15 mtrs (10mtrs+5mtrs) over a length of 2605.19 mtrs i.e., chainage 696+620 to 698+100, 698+600 to 699+655 is recommended.

b) Width of 20 mtrs (10mtrs+10mtrs) over a length of 500 mtrs i.e., chainage 698+100 to 698+600 is recommended since it is a Tri Junction of Nirmal – Mancherial - Khanapur Road, which requires more width and for major junction at Komram Bheem Chowrastha.

2. Two (02) No's of Animal passages of width minimum of 30.00 mtrs width and 2.75 mtrs height as per the specific guidelines, designs and norms for construction of under passage as specified by the MoEF&CC shall be formed by the UA at Kunta area at NE corner of Compt. No. 889 i.e., Latitude - 19.0699390 N Longitude -78.5933140 E and the other at SE corner of Compt. No. 890 i.e., Latitude - 19.0572140 N Longitude - 78.619089 0 E for easy crossing of animals preventing disturbance and road kills.

3. The chainlink fencing shall be erected on either side of the passages on both sides of road to a length of 100mts in a funnel model for diverting the wildlife towards animal passages.

4. The user agency shall deposit funds for wildlife habitat improvement, monitoring and protection as per the Wildlife Mitigative plan enclosed.

Comments of the Forest Divisional Officer, Khanapur in his site inspection report:-

That, on 07.04.2021, he has inspected along with Forest Range Officer, Khanapur, the forest area proposed for widening and strengthening of existing intermediate lane/Two land to Two lane with Paved shoulders from Km 696+620 to 699+655 of Nirmal-Khanapur section of NH-61 in favour of Regional Officer Ministry of Road Transport and Highways Hyderabad.

That, the proposed area is falling in Compt. No. 889, 890, 892 and 893 of Maskapur beat of Khanapur Section of Khanapur Division the Maskapur Reserve Forest Block which is notified U/s. 15 vide Gt. No. 29, Dt. 18-07-1996, along the existing Road. The proposed forest area for diversion is along the eastern border of Compt. No. 889, 890, 892 and 893 and existing road is passing along said border. The length of the proposed road passing in forest area are as follows.

| SI No. | Name of the Beat | Compt. No. | Length in Mtrs | Existing width of Road in RF | Proposed widening Width of Road in RF | Total Width of Road in RF | Total Area Ha |
|---------------|------------------|------------|----------------|------------------------------|---------------------------------------|---------------------------|---------------|
| 1 | Maskapur | 889 & 890 | 1550.19 | 10 | 5 | 15 | 2.325 |
| 2 | Maskapur | 892 | 500 | 10 | 10 | 20 | 1.000 |
| 3 | Maskapur | 892 & 893 | 1055 | 10 | 5 | 15 | 1.582 |
| Total: | | | 3105.19 | | | | 4.907 |

It is reported that, since the existing road is falling in the RF area and there is no Right of Way is mentioned in the Gazette notification of the RF block. The existing widening of the road and the width proposed for widening of the road is considered for diversion.

That, the area proposed for diversion is not a part of National Park, Wildlife Sanctuary, Biosphere reserve, Tiger reserve, Elephant Corridor etc., **but the said area proposed for diversion falls in the "Eco- Sensitive zone area" of Kawal Tiger Reserve.** There is **movement of tiger** and other wildlife in the area. The major fauna in the said area are *Panthera tigris* (Tiger), *Panthera pardus* (Panther), *Cuan alpinus* (Wild Dog), *Melursus ursines* (Sloth Bear), *Hysterix indica* (Porcupine), *Lepus nigricollis* (Hare), *Bpselaphus dragocamulus* (Nilgai), *Tetraczerus quadricornis* (Fourhorned Antelope), *Gazelle gazelle* (Chinkara), *Cervus unicolour* (Sambar), *Axis axis* (Spotted Deer), *Sus scropha* (Wild Boar), *Pavo cristatus* (Indain Peafowl), *Glaucidium radiatum* (Jungle Owlet), *Terpsiphone paradise* (Paradise Flycatcher) etc.

There are no protected Archaeological/ Heritage site/Defence establishment or any other important monument in the forest area. No work in violation is carried out by the user agency.

The canopy density of the vegetation is 0.5. The major flora The major flora existing are *Tectona grandis*, *Terminalia alata*, *Anogeissus latifolia*, *Chloroxylon swietenia*, *Albizia odoratissima*, *Terminalia bellerica*, *Dalbergia paniculata*, *Diospyros melanoxylon*, *Madhuca latifolia*, *Ficus mollis*, *Boswellia serrata*, *Mitragyna Parviflora*, *Lanea coromandelica*, *Terminalia arjuna*, *Cleistanthus collinus*, *Butea monosperma*, *Soymida febrifuga*, etc.

- 153 -
10

The Forest Divisional Officer, Khanapur has further reported that, the alignment of road proposed for diversion is passing along the existing road in the proposed area for diversion along the eastern border of Compt. No. 889, 890, 892 and 893.

Since after formation of the NH road, there will be increase in speed of vehicles and also traffic and hence there is need for (02) No's of Animal passages of width minimum of 30.00 mtrs width and 2.75 mtrs height as per the specific guidelines, designs and norms for construction of under passage as specified by the MoEF&CC shall be formed by the UA at Kunta area at NE corner of Comp. No. 889 i.e., Lat-19.069939 Long-78.593314 and the other at SE corner of Comp No. 890 i.e., Lat-19.057214 Long-78.619089 for easy crossing of animals preventing disturbance and road kills. The Chainlink shall be placed on either side of the passages on both sides of road to a length of 100mts in a funnel model for diverting the wildlife towards animal passages. These two under passages for crossing of wildlife safely should be done by the user agency. The map showing the location of Animal passages for wildlife movement are also enclosed for kind perusal.

That, the diversion of forest area of 5.907 Ha for a total length of 3105.19 Mts. for widening & strengthening of existing intermediate lane/Two lane to Two lane with Paved shoulders from Km 696+620 to 699+655 of Nirmal-Khanapur section of NH-61 in favour of Regional Officer, Ministry of Road Transport and Highways, Hyderabad is **recommended** as follows in view of dense forest with canopy density of 0.5 and as many trees will be lost:

- a) **Width of 15 mtrs** (10+5) over a length of 2605.19 Mts i.e., chainage 696+620 to 698+100, 698+600 to 699+655 is recommended.
- b) **Width of 20 mtrs** (10+10) over a length of 500 Mts i.e., chainage 698+100 to 698+600 is recommended since it is a Tri Junction of Nirmal – Mancherial - Khanapur Road, which requires more width for major Junction at Komaram Bheem chowrastha.

It is submitted that, the User Agency has not furnished the necessary RoFR Form-I certificate along with its enclosures with the proposals.

It is submitted that, as reported by the District Forest Officer, Nirmal and Forest Divisional Officers Nirmal & Khanapur, the diversion of forest land of **13.945 Ha** (**9.038 Ha** in Nirmal Division and **4.907 Ha** in Khanapur Division) for the said proposal for widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from Km 678+555 to Km 699+655 of Nirmal to Khanapur section of **NH-61** Extended in the state of Telangana under NH (O) through EPC mode is recommended subject to the following conditions:

1. Formation of Wildlife passages as proposed by the Forest Divisional Officer, Khanapur & Nirmal as specified by the MoEF&CC and WII.
2. All other conditions proposed by the Forest Divisional Officer, Khanapur & Nirmal.
3. The user agency shall camoufluge the underpass with local species.
4. The user agency shall clear all the debris at the underpass and surrounding area immediately after the work completion and also periodically every 04 months.

5. Animal crossing and speed limit signs of 30 KMPH in forest areas shall be erected.
6. The speed control structures such as Rumble strips as is done in NH shall be placed at every 01 Km of road passing through Forest.
7. Kindling of any fire in forest shall not be allowed and work of upgradation shall be done between 7AM to 4PM only.
8. The user agency shall deposit funds for wildlife habitat improvement, monitoring and protection as per the Wildlife Mitigative plan enclosed.
9. The User agency shall raise multiple row avenue plantation as per NH model on either side of the road to the extent of double the number of trees felled.

Hence, the proposals duly processed and recommended by the Forest Divisional Officer, Nirmal and Khanapur and the District Forest Officer, Nirmal along with duly filled in Part-III by the Chief Conservator of Forests & Field Director Project Tiger, Kawal Tiger Reserve Circle, Nirmal are submitted herewith in (04) sets of each Division.

This is submitted for favour of kind information and necessary action.

Encl: (Nirmal Division 04 sets +
Khanapur Division 04 sets)

Yours faithfully,
Sd/-
Chief Conservator of Forests &
Field Director Project Tiger,
Kawal Tiger Reserve, Nirmal.

Copy to the District Forest Officer, Nirmal and Forest Divisional Officer, Nirmal and Khanapur for information.

//T.C.B.O.//


MANAGER

PART - III

(Proposal for diversion of **17.498 Ha** of forest land for widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from Km 678+555 to Km 699+655 of Nirmal to Khanapur section of NH-61 Extended in the state of Telangana under NH (O) through EPC mode in favour of RO, MoRTH, Hyderabad)

| | | | |
|---|---|---|---|
| 1 | Whether site, where the forest land involved is located has been inspected by concerned Conservator of Forests (Yes/No). If yes the date of inspection & observations made in form of inspection note to be enclosed. | : | No. As the area is less than 40 Ha inspection has not been done by the Chief Conservator of Forests & Field Director Project Tiger. |
| 2 | Whether the concerned Conservator of Forests agree with the information given in Part-B and the recommendations of Deputy Conservator of Forests. | : | Yes. I agree with the information in Part-B and the recommendations given by the Forest Divisional Officer, Nirmal and Khanapur regarding the proposal for widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from Km 678+555 to Km 699+655 of Nirmal to Khanapur section of NH-61 Extended in the state of Telangana under NH (O) through EPC mode. |
| 3 | Specific recommendation of concerned Conservator of Forests for acceptance or otherwise of the proposal with detailed reasons. | : | <p>The diversion of forest land of 13.945 Ha (9.038 Ha in Nirmal Division and 4.907 Ha in Khanapur Division) for the said proposal for widening and Strengthening of existing intermediate lane/two lane to two lane with paved shoulders from Km 678+555 to Km 699+655 of Nirmal to Khanapur section of NH-61 Extended in the state of Telangana under NH (O) through EPC mode is recommended subject to the following conditions:</p> <ol style="list-style-type: none"> 1. Formation of Wildlife passages as proposed by the Forest Divisional Officer, Khanapur & Nirmal as specified by the MoEF&CC and WII. 2. All other conditions proposed by the Forest Divisional Officer, Khanapur & Nirmal. 3. The user agency shall camouflge the underpass with local species. 4. The user agency shall clear all the debris at the underpass and surrounding area immediately after the work completion and also periodically every 04 months. |

| | |
|--|--|
| | <ol style="list-style-type: none">5. Animal crossing and speed limit signs of 30 KMPH in forest areas shall be erected.6. The speed control structures such as Rumble strips as is done in NH shall be placed at every 01 Km of road passing through Forest.7. Kindling of any fire in forest shall not be allowed and work of upgradation shall be done between 7AM to 4PM only.8. The user agency shall deposit funds for wildlife habitat improvement, monitoring and protection as per the Wildlife Mitigative plan enclosed9. The User agency shall raise multiple row avenue plantation as per NH model on either side of the road to the extent of double the number of trees felled. |
|--|--|

Date: 30-04-2021
Place: NIRMAL

Signature 

Name: C.P. Vinod Kumar, I.F.S.,
Chief Conservator of Forests &
Field Director Project Tiger,
Kawal Tiger Reserve Circle, Nirmal.
**Chief Conservator of Forests &
Field Director Project Tiger,
Kawal Tiger Reserve, Nirmal**

Minutes of the 48th meeting of Regional Empowered Committee (REC) of Integrated Regional Office, Ministry of Environment, Forests & Climate Change, Chennai held through video conference on 07.07.2021 at 10.30 AM

The 48th meeting of the Regional Empowered Committee (REC) of Integrated Regional Office, Ministry of Environment, Forests & Climate Change, Chennai was held through video conference;

The following members / special invitees were present during the meeting.

1. Shri.R.Hemanth Kumar, IFS,
Regional Officer (Central), Ministry of Environment,
Forests & Climate Change
Integrated Regional Office (SEZ),Chennai **...Chairman**
2. Shri.K.Jude Sekar, IFS (Retired)
Flat No. R-33, Arihant Heirloom Apartments,
P.O. Thalambur, Off. OMR Chennai -600130 **...Member**
3. Shri.B.S.S.Reddy, IFS (Retired)
107, White House Apartments, Road No.13,
Banjara Hills, Hyderabad **...Member**
4. Dr.C.N. Rao, IFS (Retired) 9-10-3 Giddi Lane
Gandhi Nagar, Kakinada,
East Godavari District, Andhra Pradesh **... Member**
5. Smt.R.Sobha, IFS,
PCCF (HoFF), Forest Department,
Govt of Telangana **...Special Invitee**
6. Shri R.M.Dobriyal, IFS
PCCF (SF), Forest Department,
Govt of Telangana **...Special Invitee**



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

7. Shri Anil Kumar, ACF
O/o PCCF CRZ &FC **...Special Invitee**
8. Shri. S. Sasikumar, IFS
Deputy Inspector General of Forests (Central)
Ministry of Environment, Forests & Climate Change
Integrated Regional Office, Chennai **...Member**
9. Shri. K. Karthikeyan, IFS
Assistant Inspector General of Forests (Central), **... Member Secretary**
Ministry of Environment, Forests & Climate Change
Integrated Regional Office, Chennai

At the outset, Chairperson extended a warm welcome to the members of REC and other participants. As directed by the Regional Officer (Central)/ Chairman REC, the Assistant Inspector General of Forests made presentation on action taken on the decisions made by the committee during 47th meeting held on 07.05.2021 then presented the agendas;



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021



| Agenda No | State/UI | File Number/ Proposal No | Name of the proposal | Area (ha.) | Action taken report |
|-----------|------------|--|--|------------|---|
| 01 | Tamil Nadu | FP/TN/RO AD/8238/2014 4-TNC043/2019-CHN | Diversion of 5.42 ha of forest land in Magimandalam Reserved Forests of Vellore Forest Division for Construction of 4-Lane Bangalore-Chennai Expressway by the National Highways Authority of India | 5.42 | As recommended by the REC, Stage I approval accorded |
| 02 | Telangana | FP/TG/RO AD/40154/2019 4-TSC181/2021-HYD | Diversion of 14.1439 ha (11.434 ha in Mancherial division and 2.7099 ha in Chennur Division) of forest land for widening and Strengthening of NH-63 to Two Lane with paved shoulder from Mancherial to Chennur Section in the State of Telangana in Mancherial Forest Division in favour of CE, MoRTH, GoI, Hyderabad. | 14.1439 | As recommended by the REC, the IRO requested additional information for issuing of Stage I approval |
| 03 | | FP/TG/TR ANS/42277/2019 4-TSC180/2021-HYD | Diversion of 6.7076 ha of forest land in Shamshabad division for erection of 400 KV overhead DC line from Kethireddipally 400 KV SS to 400 KV Rayadurg GIS (TSPA junction to ORR junction) along outer side of ORR in favour of EE, 400 KV/Const-II, Metro, TS, TRANSCO, Hyderabad | 6.7076 | As recommended by the REC, Stage I approval accorded |



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

| | | | | | |
|----|----------------|---|--|---------|---|
| 04 | | FP/TG/RAI L/138554/2 021 4- TSC182/202 1-HYD | Proposal for regularization of 8.02 ha of forest area in Saidulnama RF of Suryapet Division for establishing part of the railway siding and associated activities and other permanent structures in Suryapet District in favour of M/s Deccan Cements Limited (DCL), Hyderabad | 8.02 | As recommended by the REC, Stage I approval accorded |
| 05 | | 4- APB895/20 12-BAN | Diversion of 4.59 ha (Previously 3.89 ha). of forest land for quarrying of road metal in Sy.No.361 of Sangam (V) & Mandal, Sangam RF, SPSR Nellore Division/District in favour of Smt. D. Mamatha Rani, Nellore | 4.59 ha | As recommended by the REC, proposal file has been forwarded to the Ministry for concurrence. |
| 06 | Andhra Pradesh | FP/AP/IRR IG/15739/2 015 4- APC092/20 18-CHN | Diversion of 20.72 ha of forest land in Venkatagiri Hill RF & Inagaluru RF in Nellore and Chittoor District for excavation of SomasilaSwarnamukhi Link canal from Km 56.00 to Tail End Km 100.425 including CM & CD Works in favour of Chief Engineer, NTR TGP, Tirupati. | 20.72 | As recommended by REC, requested the State Govt. to submit the fresh proposal including additional area under violation |
| 07 | | FP/AP/QR Y/38806/20 19 | Diversion of 4.72 ha forest land in Compt No 450 of Yerragonda RF , Tummagunta (V), Kanigiri | 4.72 | As recommended by the REC, proposal file has been forwarded to the Ministry for |



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

| | | | | | |
|----|----------------------|--|---|--------|--|
| | | 4- APB103/20 20-CHN | (M), Prakasham District for excavation of quartz in f/o Sri AhobilaNarasimha Minerals | | concurrency. |
| 08 | | FP/AP/QR Y/40862/20 19 | Diversion of forest land over an extent of 4.90 ha falling in Compt No 205 of Ragimanupeta RF, Bodabanda Beat, Bangarupalyam (M), Chittoor West Division & District for grant of quarry lease for Black Granite in favour of M/s Prathima Granites, Chittoor District | 4.9 | As recommended by the REC, proposal file has been forwarded to the Ministry for concurrency. |
| 09 | Andhra Pradesh | FP/AP/HY D/8384/201 4 4- APB094/20 19-CHN | Diversion of 4.88 ha of FL in Compt. No. 425, 426 & 427 of Nanda RF, Vizianagaram Division for construction of Mini Hydel Project (3X4000 KW) 12.00 MW on Gomukhi River near Thonam village of SalurMandal, in favour of M/s Mohanarupa Power Project (Pvt.) Ltd. | 4.88 | The decision of the REC will be communicated to the Ministry after receipt of muck disposal plan from the State Govt. as desired by the Ministry. |
| 10 | Andaman & Nicobar | 5- AIB001/200 4-BHU | Diversion of 0.0225 ha of forest land for establishment of Lighted Beacon at Aves Island | 0.0255 | As recommended, Stage II approval accorded |



State: Telangana

Agenda No: 01: Diversion of 13.945 ha (9.038 ha in Nirmal Division and 4.907 ha in Khanapur Division) of forest land for widening and strengthening of existing intermediate lane / two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 extended in the State of Telangana under NH 61 extended in the State of Telangana under NH(O) through EPC mode in favour of the Regional Officer, MORTH Hyderabad.

The Regional Empowered Committee (REC) has noted the following facts of the proposal:

1. The Telangana State Govt. vide letter No. 1897/For.I(1)/2021 dated 11.06.2021, has forwarded the proposal to this office for diversion of 13.945 ha (9.038 ha in Nirmal Division and 4.907 ha in Khanapur Division) of forest land for widening and strengthening of existing intermediate lane / two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 extended in the State of Telangana under NH 61 extended in the State of Telangana under NH(O) through EPC mode in favour of the Regional Officer, MORTH Hyderabad and requested to communicate GoI's approval under Forest (Conservation) Act, 1980;
2. **Purpose wise breakup of the forest area required for diversion:** 13.945 ha which is falling in two forest divisions i.e. 9.038 ha in Nirmal and 4.907 ha in Khanapur Forest Divisions respectively;
 - A. **Nirmal Forest Division :** Originally the User Agency proposed 12.840 ha in Nirmal Forest Division as follows;

| Sl. No. | Division / RF | Length (mtr) | Widening on Both or single side | Width (mtr) | Area (Ha.) |
|----------------------------------|------------------------------|----------------|---------------------------------|-------------|---------------|
| 1. | Nirmal / Mamada | 901.50 | Both side | 30 | 2.705 |
| 2. | | 337.04 | Single side | 15 | 0.506 |
| 3. | | 1654.56 | Both side | 30 | 4.964 |
| 4. | | 370.63 | Single side | 15 | 0.556 |
| 5. | Nirmal / Mamada & Dimadirthy | 1370.19 | Both side | 30 | 4.111 |
| Nirmal division sub total | | 4633.93 | | | 12.840 |

However, Forest Divisional Officer, Nirmal revised the area proposed for diversion to 9.038 ha against proposed 12.840 ha and reported that total length of the road is 4633.93 mtrs and width is varying from 15.00 to 20.00 mtrs on one side of the road in Compt NO 946 & 948 and on both the sides of the road in Compt No 940, 949 and part of 948 & 918 and reported that, **the UA**



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

could not produce any proof of laying of 10 m wide BT road prior to 1980. Hence total road existing + proposed width is considered for diversion. The details of the breakup are as follows;

| Name of the Beat | Compt. No. | Length, m | Existing Width of Road in RF | Proposed widening width of road in RF | Total Width of road in RF | Total, ha |
|------------------------------|------------|----------------|------------------------------|---------------------------------------|---------------------------|-------------|
| Boregaon | 940 | 901.51 | 10 | 5+5 (both sides) | 20 | 1.803 |
| Mamda | 946 | 337.04 | 10 | 5 (one side) | 15 | 0.505 |
| Dimmadurthy (W) | 949 & 948 | 1654.56 | 10 | 5+5 (both sides) | 20 | 3.309 |
| Dimmadurthy (W) | 948 | 120.693 | 10 | 5 (one side) | 15 | 0.181 |
| Dimmadurthy (W) | 948 | 250 | 10 | 10(one side) | 20 | 0.500 |
| Dimmadurthy (E) | 918 | 1370.19 | 10 | 5+5(both sides) | 20 | 2.740 |
| Nirmal Division Total | | 4633.93 | | | | 9.38 |

B. Khanapur Forest Division:

FDO, Khanapur Division reported that the diversion of **4.907 ha** (revised from **4.658 ha**) of forest land for widening and strengthening of existing intermediate lane / two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 extended in the state of Telangana under NH (O) through EPC mode in favour of Regional Officer, MORTH, Hyderabad. The length of proposed road passing in forest area is 3105.19 Meters, width is divided in random as required and the total extent of areas is **4.907 ha** which is falling in Maskapur Beat of Khanapur section of Maskapur Reserve Forest Block.

As reported, the total length of the road length is **3105.19 meters** and the width is varying from 15.00 to 20.00 meters, on one side of road, which comes to **4.907 Ha**. Further reported that, the UA could not produce any proof of laying of 10 m wide BT road prior to 1980. Hence total road existing + proposed width is considered for diversion.



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021



The detailed breakup of the forest area proposed for diversion is as follows;

| S. No. | Name of the Beat | Compt. No. | Length | *Existing width of Road in RF | Proposed widening width of Road in RF | Total width of Road in RF | Total |
|---------------|------------------|------------|----------------|-------------------------------|---------------------------------------|---------------------------|--------------|
| 1. | Maskapur | 889 & 890 | 1550.19 | 10 | 5(one side) | 15 | 2.325 |
| 2. | Maskapur | 892 | 500 | 10 | 10(one side) | 20 | 2.325 |
| 3. | Maskapur | 892 & 893 | 1055 | 10 | 5(one side) | 15 | 2.325 |
| Total: | | | 3105.19 | | | | 4.907 |

3. Legal Status of Forest land: Reserved Forest
4. Density of Vegetation:
 - a. Nirmal forest division: 0.5, Eco Class 3.
 - b. Khanapur Forest Division: 0.5, Eco Class 3.
5. Cost of the project: Rs. 14180 lakhs
6. As reported, 10000 temporary employments are likely to be generated due to the project.
7. FDOs of Khanapur & Nirmal Forest Divisions reported that the proposed forest area is not vulnerable to erosion;
8. FDOs of Khanapur&Nirmal Forest Divisions reported that, the said proposed area for diversion falls under the **Eco-Sensitive zone area of Kawal Tiger Reserve**. There is movement of tiger and other wildlife in the area
9. FDOs of Khanapur & Nirmal Forest Divisions reported that rare/ endangered / unique species of flora is found in the area;
10. **The major fauna in the said area are Tiger, Panther, Wild Dog, Sloth Bear, Porcupine , Hare, Nilgai, Four horned Antelope, Chinkara, Sambar, Spotted Dear, Wild Boar, Indian Peafowl, Jungle Owlet, Paradise Fly catcher etc**
11. FDOs of Khanapur & Nirmal Forest Divisions reported thatno protected archaeological/ heritage site/ defence establishment or any other important monument is located in the area
12. FDOs of Khanapur & Nirmal Forest Divisions has reported that the requirement of forest land for diversion as proposed by the UA is unavoidable and the barest minimum for the project.
13. FDO Khanapur Forest Division reported that no work in violation of FCA, 1980 has been carried out by the User Agency;
14. **FDO Nirmal Forest Division reported that**, the User Agency has not done work in Forest Areas proposed for diversion, but the User Agency has started the work in Non-Forest Area which falls under Eco Sensitive Zone. Hence, the Forest Divisional Officer, Nirmal has issued Notice to the User Agency vide Rc.No.937/2020/S5 dated 07.01.2021 & 08.02.2021 to stop the work and get the clearance of Forest Area under Forest



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

- (Conservation) Act, 1980. The work was stopped by User Agency.
15. FDO, Nirmal Forest Division reported that total 2106 number of trees are present in the proposed area.
 16. FDO, Khanapur Forest Division reported that total 948 number of trees are present in the proposed area
 17. Major flora existing are Tectona grandis, Terminalia alata, Anogeissus latifolia, Chloroxylon swietenia, Albizzia odoratissima, Terminalia bellerica, Dalbergia paniculata, Diospyros melanoxylon, Madhuca latifolia, Ficus mollis, Boswellia serrata, Mitragyna parviflora, Lannea coromandelica, Terminalia arjuna, Cleistanthus collinus, Butea monosperma, Soyamida febrifuga, etc.,
 18. Compensatory afforestation over the extent of 35.00 ha in degraded forest area in Compt.No. 101 of KadambaRF, Kanki Beat, Koutala Section of Sirpur Range of Kagaznagar Forest Division has been proposed. The CA Scheme including 10 years of maintenance with financial outlay of Rs. 230.710 lakhs has been submitted and uploaded in the portal;
 19. Site Inspection report of the FDOs of Khanapur & Nirmal Forest Divisions have been furnished and uploaded in the web portal;
 20. RoFR certificate (FORM I) for an extent of 17.498 ha has been submitted by the PCCF, Telangana vide letter No 816/2021/FCA.1 dated 17.06.2021.
 21. Map of the Forest land proposed for diversion has been uploaded in the web portal.
 22. The subject proposal has been processed through DSS cell and found to be not inviolate.
 23. The subject proposal has been uploaded in the web portal vide proposal number FP/TG/ROAD/126851/2021.
 24. The FDO, Nirmal has proposed mitigative measures for a financial outlay of Rs.174.1 Lakhs for a period of (3) years from 2021-22 to 2023-24.
 25. The Forest Divisional Officer, Khanapur has proposed mitigative measures for a financial outlay of Rs.114.521 Lakhs for a period of (3) years from 2021-22 to 2023-24.

26. Recommendation



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

a. Forest Divisional Officer, Nirmal: Recommended subject to the conditions mentioned hereunder:

1. Width of 20 m (10+10) over a length of 3926.26 meters i.e., chainage 683+690 to 688+540, 690+490 to 692+160, 693+690 to 694 + 960 i.e., in Compt. No.'s 940, 948, 949 and 918 is recommended.
2. Width of 20 m (10+10) over a length of 250.00 meters towards NE border of Compt. 948 i.e., chainage 692+160 to 692 + 600 is recommended since it is a four line Road of Nirmal - Mancherial - Khanapur Road, which requires more width and proposed for more area.
3. Width of 15 m (10+5) over a length of 120.63 meters towards NE border of Compt. 948 i.e, chainage 692+350 to 692+600 is recommended. Width of 15 (10+5) meters over a length of 337.04 meters towards southern borders of Comp. 946 i.e, chainage 688 +310 to 688+540 is recommended.
4. (05) No's of Animal passages of width minimum of 30,00 meters width and 2.75 meters height as per the specifications ,guidelines designs and norms for construction of under passage of specified by the MoEF& CC and WII Dehradun shall be formed by the UA. Animal passage-I in Comp. No.940, Animal passage-II & III in Comp. No.948, Animal passage-IV & V in Comp. No.918 for crossing of animals preventing disturbance and road kills recommended.
5. The chain link fencing shall be placed on either side of the passage of both side of road to a length of 100 m in a funnel model for diverting of Wildlife towards animal pass to cross the road.
6. The User agency shall deposit funds for wildlife habitat improvement, monitoring and protection as per the wildlife mitigative plan

b. Forest Divisional Officer, Khanapur: Recommended, subject to the conditions mentioned hereunder:

1. Width of 15 meters (10+5) over a length of 2605.19 m i.e., chainage 696+620 to 698+100, 698+600 to 699+655 is recommended.
2. Width of 20 meters (10+10) over a length of 500 meters i.e, chainage 698+100 to 698+600 is recommend since it is a Tri junction of Nirmal, Mancherial and Khanapur Road, which requires more width of Major junction at KomarambheemChouwrastra.
3. (02) No.'s of Animal passages of width minimum 30.00 m width and 2.75 m height as per the specific guidelines designs and norms for construction of under passage as specified by the MoEF& CC and WII, Deharadun shall be formed by the User Agency at Kunta area at NE corner of Comp. No.889 and the other at SE corner of Comp. No. 890 for easy crossing of animals preventing disturbance and road kills.
4. The chain link fencing shall be erected on either side of the passages on both sides of road to a length of 100 meters in a funnel model for diverting the wildlife toward animal passage to cross the road.



(Handwritten signature)

5. The User agency shall deposit funds for wildlife habitat improvement, monitoring and protection as per the wildlife mitigative plan
- c. CCF / Field Director, Project Tiger, Kawal Tiger Reserve, Nirmal: Recommended subject to following conditions:
1. Formation of Wildlife passages as proposed by the Forest Divisional Officers, Khanapur and Nirmal as specified by the MoEF& CC and WII.
 2. All other conditions proposed by the Forest Divisional Officers, Khanapur and Nirmal.
 3. The User Agency shall camouflage the underpass with local species.
 4. The User Agency shall clear all the debris at the under pass and surroundings area immediately after the work completions and also periodically every 04 months.
 5. Animal crossing and speed limit signs of 30 KMPH in forest areas shall be erected.
 6. The speed control structures such as Rumble strips as is done in NH shall be placed at every 01 Km of road passing through Forest.
 7. Kindling of any fire in forest shall not be allowed and work of upgradation shall be done between 7AM to 4 PM only.
 8. The user Agency shall deposit funds for wildlife habitat improvement, monitoring and protection as per the wildlife Mitigative plan.
 9. The User Agency shall raise multiple row avenue plantation as per NH model on either side of the road to the extent of double the number of trees felled
- d. PCCF (HoFF)Telangana: Recommended
- e. State Government of Telangana: Recommended

27. The Integrated Regional Office, Hyderabad circulated Fact Sheet and requested State Forest Department to clarify certain issues;

28. The PCCF (HoFF) Telangana vide letter dated 06.07.2021 submitted the additional information as below;

| S.No | Additional information sought by the GOI, MoEF, IRO, Hyderabad | Reply furnished |
|------|--|--|
| a) | The present road exist in the RF for a width of 10m, but as per the inspection reports of FDOs, it is mentioned that "existing road is falling in RF area and there is no Right of Way is mentioned in the | The existing road and the proposed widening of the Road is falling in Reserve Forest with a width of 10 meters and there is no right of way mentioned in the RF block Gazette notification and also the User Agency could not provide any proof for laying of 10 meters wide BT Road |



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

| | | |
|-----------|---|--|
| | <p>Gazette notification of RF block", it is also mentioned that the "UA could not produce any proof of laying of 10m wide BT road prior to 1980". Above report of the field officials needs clarification on the status of existing road.</p> | <p>prior to 1980, hence the total area of existing road and proposed widening of the road is considered for Diversion. The present status of the existing road is that: it is being used by the public but the Right of Way is not mentioned in the Gazette notification. Hence the total area of the present existing road and proposed widening of road is recommended for Diversion.</p> |
| <p>b)</p> | <p>The request of UA is for single side widening in some chainage portions, in such cases avoiding forest areas and laying road entirely in revenue / govt. land can be examined.</p> | <p>The UA submitted justifications and clarified that;</p> <p>"The Ministry of Road Transport and Highways, Government of India has appointed the DPR preparing agency i.e., M/s Voyants Consultancy services -Hyderabad and the agency has submitted the alignment report considering the road safety consultants report on priority and after examining the report in quantitatively and qualitatively the Ministry of Road Transport and Highways and approved the alignment duly considering the concentric widening (using existing road formation) and also taken sufficient care during the design of the alignment to remove kinks in the alignment and improving substandard curves to geometric standard curves.</p> |
| | | <p>Further it is to inform that the presently the existing highway is as per the SH standards and the proposal is to upgrade to 2 lane with paved shoulders according to the NH standards, since the entire project is up gradation due to which some unavoidable improvement of curves, unavoidable improvement of major junction which results in the bare minimum land to be acquired in the forest which is on one side of the Highway and moreover the project road carries the heavy traffic in accordance to its level of</p> |



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| | | <p>service which results in numerous accidents it is required to upgrade the road in the approved existing alignment.</p> <p>The summarized reasons for the approving the alignment in concentric widening is as follows;</p> <ul style="list-style-type: none"> a. It is the best suitable alignment in the technical point of view by requiring the minimum forest area. b. The proposed widening of the project mostly on existing road c. Optimum cost. d. Optimum land acquisition and no property acquisition e. Good geometrics f. Avoid habitant area g. High safety and low R&R issues. <p>Hence the widening of the existing road and approved alignment is found to be social economical, financial and environmentally feasible option with the diversion of forest land which has been limited to the barest minimum, duly considering the Road safety on priority to avoid accidents and final alignment is justified on widening of the road on both side is inevitable."</p> <p>Copy of the justification report is enclosed here with for kind perusal.</p> |
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| c) | The wildlife mitigation plans prepared for both the divisions needs to be scrutinized and approved by CWW of the State. | The Principal Chief Conservator of Forests (HoFF) & Chief Wildlife Warden vide reference 10 th cited (copy enclosed) has revised wildlife mitigation plan and approved the same with financial out lay as Rs.289.55 lakhs (Rs.174.23 lakhs for Nirmal Division and Rs.115.32 Lakhs for Khanapur Division). |
| d) | Since the area falling inside the ESZ of Kawal Tiger Reserve, applicability of prior permission from NBWL, if any shall be verified and corresponding violations noticed to be dealt accordingly; | <p>It is submitted that as per the guideline of GoI, MoEF& CC, (WL division) in F.No.6-10/2011/WL, Dt.19.12.2012 (Para 3.5.1) and reiterated in F.No.6-60/2020WL Part(1), Dt.16.07.2020 (Para 3), wherein it is mentioned that</p> <p>Para 3.5.1 of guidelines Dt.19.12.2012. In pursuance to the order of Hon'ble Supreme Court dated 4th December 2006in Writ Petition (Civil) No. 460/2004, in case any project requiring Environmental Clearance, is located within the eco-sensitive zone around a Wildlife Sanctuary or National Park or in absence of delineation of such a zone, within a distance of 10 km from its boundaries, the User agency/Project Proponent is required to obtain recommendations of the Standing Committee of NBWL.</p> <p>Para 3 of guidelines Dt.16.07.2020 (Copy enclosed)</p> <p>a. Proposals involving project/activity located within the notified ESZ (not being draft notification) and listed in the schedule of the EIA notification 2006 and requiring Environment clearance, prior clearance from Standing committee of the National Board for Wildlife shall be obtained.</p> <p>b. Proposals involving project/activity located within 10 km of National park/Wildlife Sanctuary wherein ESZ has not been finally notified and listed in the schedule of the</p> |



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| | | <p>EIA notification 2006 and requiring Environment clearance, prior clearance from Standing committee of the National Board for Wildlife shall be obtained.</p> <p>Further, as per the Environment (Protection) Act, 1986, the road projects of National Highways of above 100 km require Environment clearance.</p> <p>The guidelines of Wildlife division dated 16-07-2020 has to be read with guidelines of FC division issued on 24-07-2020.</p> <p>As per the above guidelines, the User Agency informed that the present project doesn't require Environment Clearance, hence clearance under W(P)Act,1972 from Standing Committee of NBWL is not required.</p> |
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Deliberation:

The Committee enquired the PCCF, Telangana regarding status of SC-NBWL approval as the proposed area is falling in Eco sensitive Zone of Kawal Tiger Reserve. The PCCF & the representative of the User Agency informed to the Committee that, proposed road does not required Environmental Clearance as the road is less than 100 KM and as per the Ministry's guidelines dated 24-07-2020, clearance under W(P)Act,1972 from Standing Committee of NBWL is not required. Committee after due deliberation, opined that though the approval of SC NBWL is not required for the project, but considering the faunal diversity in the habitat appropriate mitigation measures and management plan is essential to improve the habitat and to safeguard wild animals thus by minimize the human animal conflicts. Accordingly, committee examined the Wildlife Mitigation Plans submitted by the State Government and deliberated in details regarding components of the plan. **After detailed deliberation, committee opined that the mitigation plan shall be revised to 10 years against the 3 years as proposed by the State Government;**

Committee deliberated on number of animal passages proposed by the FDOs i.e. (05) No's of Animal passages (**Animal passage-I in Comp. No.940, Animal passage-II & III in Comp. No.948, Animal passage-IV & V in Comp. No.918**) in Nirmal Division having minimum width of 30.00 meters width and 2.75 meters height and (02) No's of Animal passages (**NE corner of Comp. No.889 and the other at SE corner of Comp. No. 890**) in Khanapur Division of width minimum of 30.00 meters and 2.75 meters height. After deliberation decided that the construction of under passage shall be as specified by the MoEF& CC and WII, Dehradun at the



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

cost of the User Agency;

Committee examined the recommendations made by the Forest Divisional Officers of Nirmal & Khanapur Forest Division & CCF / Field Director, Project Tiger, Kawal Tiger Reserve, Nirmal and deliberated on each recommendation and **decided to accept all recommendations with allowing the UA to carry out work of upgradation between 7AM to 5 PM only.**

Upon enquiry, the PCCF & the representative of the UA informed to the Committee that the existing road and the proposed widening of the Road is falling in Reserve Forest with a width of 10 meters and there is no right of way mentioned in the RF block Gazette notification and also the User Agency could not provide any proof for laying of 10 meters wide BT Road prior to 1980, hence the total area of existing road and proposed widening of the road is considered for Diversion. The present status of the existing road is that: it is being used by the public but the Right of Way is not mentioned in the Gazette notification. Hence the total area of the present existing road and proposed widening of road is recommended for Diversion;

Committee discussed on alternative examined and as briefed by the User Agency the widening of the existing road and approved alignment is found to be technically feasible and economically viable with the barest minimum utilization of the forest land, duly considering the Road safety on priority to avoid accidents and final alignment is justified on widening of the road as recommended by DFOs is inevitable;

Committee found that, **2106 number of trees in** Nirmal Forest Division and **948** number of trees in Khanapur Forest Division are enumerated and to be felled. Committee examined the species wise trees existing in the area and opined that the State Forest Department shall translocate trees wherever feasible and the User Agency shall raise multiple row avenue plantation as per NH model on either side of the road to the extent of double the number of trees felled as recommended by the CCF / Field Director, Project Tiger, Kawal Tiger Reserve, Nirmal;

Recommendation: After detailed deliberation, committee **RECOMMENDED** the proposal for issuing of Stage I approval subject to the standard conditions applicable to such road projects with the following additional conditions;

1. Required number of Animal Passages with appropriate specifications as per the MoEF and WII guidelines shall be constructed at the cost of the User Agency;
2. The User Agency shall carry out work of upgradation between 7AM to 5 PM only;
3. Mitigation plan shall be revised to 10 years against the 3 years as proposed by the State Government and revised plan shall be submitted to IRO, Hyderabad along with the compliance report;
4. The User Agency shall raise multiple row avenue plantation as per NH model on either side of the road to the extent of double the number of trees felled as recommended by



the CCF / Field Director, Project Tiger, Kawal Tiger Reserve, Nirmal;

Agenda No: 02: Diversion of 6.3099 ha of forest land for widening and formation of BT road from Muthnoor to Fakheernaik Thanda of Sirikonda Mandal of Sirichelma RF of Utnoor FDPT of Adilabad District in favour of District Panchayat Raj Engineer Adilabad District

The Regional Empowered Committee (REC) has noted the following facts of the proposal:

1. The Telangana State Govt. vide letter No.2032/For.I(1)/2021 dated 22.06.2021, has forwarded the proposal to this office for Diversion of 6.3099 ha of forest land for widening and formation of BT road from Muthnoor to Fakheernaikthanda of Sirikonda Mandal of Sirichelma RF of Utnoor FDPT of Adilabad District in favour of District Panchayat Raj Engineer, Adilabad and requested to communicate GoI's approval under Forest (Conservation) Act, 1980.
2. **Purpose wise breakup of the forest area required for diversion:** 6.3099 ha for widening & formation of BT road from Muthnoor to Fakheernaik Thanda i.e. 10516.53 mtrs length with 6 mtrs width
3. Legal Status of Forest land: Reserved Forest
4. Density of Vegetation: 0.1, Eco Class 3.
5. Cost of the project: Rs.659.5 lakhs
6. As reported,29311 number of person days of temporary employment are likely to be created due to the project;
7. FDO, Utnoor FDPT reported that the soil type is black cotton soil with undulating terrain and also hilly at some portion which is moderately prone for soil erosion and reported that the proposed road passes through small hillock;
8. FDO, Utnoor FDPT reported that the forest area proposed for diversion is part of Kawal Tiger Reserve (KTR);
9. FDO, Utnoor FDPT reported that no rare/ endangered / unique species of flora and fauna are found in the area. **However, it is reported that fauna in the area majorly consist of Melursus ursines (Sloth Bear) Hysterix indica (Porcupine), Lepus nigricolis (Hare), Boselaphus tragocamulus (Nilgai), Tetracerus quadricornis (Fourhorned Antelope), Spotted deer(Axis axis), Sus scrofa (Wild boar), Pavo cristatus (Indian Peafowl) and Glaucidium radiatum (Jungle Owlet).**
10. FDO, Utnoor FDPT reported that no protected archaeological/ heritage site/ defence establishment or any other important monument is located in the area.
11. FDO, Utnoor FDPT has reported that the requirement of forest land for diversion as proposed by the UA is unavoidable and the barest minimum for the project
12. FDO, Utnoor FDPT has reported that the User Agency has not carried out any work in violation of FCA, 1980



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

13. FDO, Uttoor FDPT reported no tree growth exist in the proposed area;
14. The PCCF, Telangana reported the User Agency has identified Non-forest land to an extent of 59.468 ha in Sy.No. 86 of Girgaon Village of Tamsi Mandal of Adilabad Range falling in Adilabad division , in lieu of proposed diversion of forest land for road under PMGSY Scheme of Panchayathi Raj Department. Further it is reported that, the non-forest CA land is free from encroachments. It is classified as Non-Forest in Village records. The land is in a compact block and in close proximity of Reserve Forest area of Ambadi of Maharashtra State. The land now proposed has not been proposed or recommended to any other assignment or alternate land for any other project of any department. The land is having 0.4 to 0.6 density vegetation and is a hillock with rocky terrain, hence raising of CA Plantation is not proposed in this land and same is proposed over degraded forest land as per above guidelines. However, the identified non-forest land to an extent of 59.468 ha is proposed to be protected by erecting chain link fencing, boundary pillars and SMC works i.e., SCTs etc., and taking up cultural operations and fire management works.
15. In compliance with the Ministry's guidelines, proposed to carry out plantation in degraded forest area i.e. 1111 plants per ha. Accordingly, an extent of 50.00 ha in degraded forest land in Compt.243 of Mavala Beat of Adilabad Section & Compt. No.248 of Beat of Adilabad Section of Adilabad Range of Adilabad Division falling in Mavala RF has been identified for various PMGSY road proposals.
16. The PCCF Telangana reported that, The Forest Divisional Officer, Adilabad under whose jurisdiction the above CA land falls has prepared Compensatory Afforestation scheme for raising plantation with 10 years of maintenance with a financial outlay of Rs. 518.56 lakhs, for raising plantations in Non forest land identified to an extent of 59.468 ha in Sy.No. 86 of Girgaon Village of Tamsi Mandal of Adilabad Range falling in Adilabad division of and Rs.297.62 lakhs for development of degraded land identified to an extent of 50.00 ha in degraded forest land in Compt.243 of Mavala Beat of Adilabad Section & Compt. No.248 of Beat of Adilabad Section of Adilabad Range of Adilabad Division falling in Mavala RF.
17. As reported, the proportionate CA scheme amount for non forest area comes to Rs. 55.0222 lakhs and proportionate CA amount for degraded forest land comes to Rs. 37.55905 lakhs
18. Site Inspection report of the FDO, Uttoor FDPT has been submitted and uploaded in the portal;
19. RoFR certificate (Form I) has been furnished;
20. Map of the Forest land proposed for diversion has been uploaded in the web portal.
21. The subject proposal has been processed through DSS cell and found to be not inviolate.
22. The subject proposal has been uploaded in the web portal vide proposal number FP/TG/ROAD/49729/2020.
23. Approval from the SC -NBWL has not been submitted.



24. Wildlife life mitigation plan with financial outlay of Rs. 98.94 lakhs has been uploaded in the web portal.
25. Recommendation:
- a. FDO, Utnoor FDPT: Recommended and reported that the project is intended to connect many interior tribal villages. The road connectivity improves the standard of life of the interior tribes and facilities to transport agricultural produce to the nearest market centers.
 - b. Conservator of Forests, Adilabad: Recommended subject to the following conditions;
 1. All the debris at the site of construction of under passes shall be removed immediately after construction.
 2. The culverts shall be of height of 2.50 mts for the wildlife to pass safely.
 3. The culverts across the streams shall be maintained and desilting shall be done once in 04 months to prevent sand/silt deposition for easy wildlife movement.
 4. Kindling of any fire in forest shall not be allowed.
 5. The work of upgradation shall be done between 9 am to 4 pm only.
 6. Speed breakers shall be provided for every 500 M length to control the speed as it is in Tiger Reserve.
 7. Signage on speed limit and wildlife movement/ protection shall be placed at every 500 m on both sides.
 8. Wildlife Mitigation measures as proposed in wildlife mitigation plan shall be provided
 - c. PCCF (HoFF), Telangana: Recommended and reported that the conditions proposed by the FDO, Utnoor FDPT and Conservator of Forests, Adilabad are agreed to and may be stipulated in the approval.
 - d. State Government of Telangana: Recommended
26. The Integrated Regional Office, Hyderabad circulated Fact Sheet and requested State Forest Department to clarify certain issues;
27. The PCCF (HoFF) Telangana vide letter dated 06.07.2021 submitted the additional information as below;

| Sl. No. | Additional Information sought by the GoI, MoEF, IRO, Hyderabad | Reply furnished |
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| 1. | a) It is observed the proposal of roads especially width of road is mentioned without referring any standard width needed for | The User agency vide Lr. No.D2/PMGSY-XII/Muthnur to Fakheernaikthandan/ 2021, Dt.06.07.2021 (copy enclosed) has submitted that, as per IRC:SP: 20-2002, Para 2.6.3. |



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

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| | <p>the particular locality as suggested by MORTH/similar organisation. Hence rationale behind the request of 6 m width of road needs to be submitted.</p> | <p>Roadway width inclusive of parapet, side drains for rural roads for mountainous and Steep terrain it will be 6.00 Mt. For rural roads, where the traffic intensity is less than 100 motor vehicles per day, and where the traffic is not likely to increase due to situation like dead end, low habitation and difficult terrain conditions the roadway width may be reduced to 6.00Mt. in case of plain and rolling terrain.</p> |
| 2. | <p>b) The present road existing in the RF is earthen/ cart road, but its width and Right of Way mentioned in RF notification, if any, to be provided.</p> | <p>The RF notification states that a cart track existed at the eastern boundary of the Sirichelma RF block. This cart track formed the border between the Sirichelma and Utnoor RF blocks. The cart track is also shown in the SOI toposheet. Further, the right of way is not mentioned explicitly in notification and width of road is not mentioned in the notification. Hence, while processing the proposal, the entire road width proposed by the User Agency is taken for diversion.</p> |
| 3. | <p>c) Even though the project falls in the buffer zone of Kawal Tiger Reserve area, the wildlife management plan does not speak about effect of road on the wildlife and their habitat. Especially some of the fauna mentioned in the proposal are Sloth bear and Jungle owlet which are Schedule I animals under Wild Life Protection Act, 1972 and in addition to that sloth bear is classified as Vulnerable under IUCN red list. The wild life mitigation plan submitted by State Government does not say anything specifically on the conservation of these two species and also the plan needs to be scrutinized and</p> | <p>As requested the Wildlife Mitigation Plan is revised taking into account the interventions required for Sloth Bear and Jungle Owlet. The revised Mitigation Plan for Rs.100.50 lakhs has been approved by the PCCF(HoFF) & Chief Wildlife Warden which is enclosed herewith. The Proposals in W(P)Act, 1972 format along with Part-IV has been submitted to the State Government vide PCCF's Ref.No. 11368/2018/WL.1,dt.08-04-2021. Copy enclosed for ready reference.</p> |



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

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| approved by CWW of the State. | |
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Deliberation:

Upon enquiry with the PCCF, Telangana and the representative of the User Agency the committee noted that, proposed road project is under **Pradhana Manthri Grama Sadak Yojana (PMGSY) programme** and mainly intended to connect many interior villages and claimed that this road connectivity will improves the standard of life of the interior tribes.

In view of Ministry's recent guidelines regarding '*consideration of all such proposals falling in LWE district by the REC twice in a month*', the committee examined the proposal on priority and examined all documents / information provided by the State Government.

The Committee enquired the PCCF, Telangana regarding status of SC-NBWL approval as the proposed area is part of Kawal Tiger Reserve (KTR). Committee discussed in details with the PCCF (HoFF) / CWLW, Telangana regarding existing cart track and Right of Way (RoW). The PCCF (HoFF) / CWLW, Telangana, informed to the committee that as per the RF notification a cart track existed at the eastern boundary of the Sirichelma RF block. This cart track formed the border between the Sirichelma and Utnoor RF blocks. The cart track is also shown in the SOI toposheet. Further, the right of way is not mentioned explicitly in notification and width of road is not mentioned in the notification. Hence, while processing the proposal, the entire road width proposed by the User Agency is taken for diversion;

As the proposed upgradation of cart road falls in **Kawal Tiger Reserve** which supports very good faunal diversity, the Committee discussed the possible impact of such roads on wildlife habitat. The PCCF, Telangana, **informed that as requested, Mitigation Plan for Rs.100.50 Lakh specifically the interventions required for Sloth Bear and Jungle Owlet, was approved by the PCCF(HoFF) & Chief Wildlife Warden** and same was submitted to the IRO Hyderabad. Accordingly, committee examined the mitigative measures plan and deliberated in details regarding various activities proposed under different components of the plan. **After detailed deliberation, committee opined that period of execution of the mitigation plan shall be revised to 10 years against the 3 years as proposed by the State Government.**

Committee noted that the approval of SC-NBWL is yet to be obtained.

Committee deliberated on the requirement of animal passages and after deliberation decided that under passages shall be constructed at appropriate places as per the directions of CWLW with specification as suggested by the MoEF& CC and WII, Dehradun at the cost of the User Agency.

Committee examined the recommendations made by the Conservator of Forests, Adilabad and deliberated on each recommendation and decided to accept all recommendations;

Committee found that, **no tree felling is involved under this project.** Upon enquiry, the



User Agency informed the committee that the proposed road is for 6 mtrs width, out of which 3.00 mtrs is for carriage way and 1.5 mtrs shoulders at each side and specification is as per the Indian Road Congress (IRC).

The Chairman informed to the committee that, total 16 separate road proposals under PMGSY programme (**which are mostly less than 2 ha**) received from the Telangana State Government seeking approval under FCA, 1980 and after preliminary scrutiny it is noted that, most of the proposals are falling in Kawal Tiger Reserve or in its Eco Sensitive Zone. The Committee discussed on the above mentioned proposals received together in a large numbers, and enquired about nature of village hamlets existing within the Kawal Tiger reserve and plan of action of State Government for relocation of those village hamlets, if any.

The PCCF, Telangana informed to the committee that, two village hamlets have already been relocated from Tiger reserve to other places. Further informed that the, Forest Department not considering some of the road proposals which are proposed by the Panchaythi Raj in the core areas and other fragile areas and only considered those stretches which are already having cart roads and the area is considerably lesser impact on wildlife based on the parameters such as movements of the animals (mainly tiger) in those areas the 16 proposals are considered and forwarded to the IRO Hyderabad along with necessary mitigation measures plans to mitigate impact of the road on wildlife and its habitat.

Committee after detailed deliberation, appreciated efforts made by the State Government to relocate villages and advised to make effort on more such relocation of village hamlets existing within tiger reserve. The Committee requested the PCCF (HoFF) to submit comprehensive map depicting all such roads to be upgraded in the Kawal Tiger Reserve, its ESZ and adjoining areas of Tiger Reserve. Committee opined that as there are several such proposals to be considered, a comprehensive wildlife mitigation measure plan needs to be prepared in consultation with the expert members from the reputed institutes like WII considering the overall impact of such upgradation activities (planned to be executed at a time) on wildlife and to ensure implementation of the plan in planned manner for betterment of wildlife and to avoid man animal conflict.

Recommendation: After detailed deliberation, committee **RECOMMENDED** the proposal for issuing of Stage I approval subject to the standard conditions applicable to such road project with the following additional conditions;

1. No working permission shall be accorded by the State Government without obtaining approval from competent authority i.e. SC-NBWL;
2. All conditions to be imposed by the SC-NBWL shall be complied with by the State Govt / User Agency;
3. In case, SC NBWL not recommend the subject proposal then the Stage I approval accorded under FCA, 1980 shall stand revoked automatically;



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

4. Required number of Animal Passages with suitable heights as per the MoEF and WII guidelines shall be constructed at the cost of the User Agency;
5. The User Agency shall carry out work of upgradation between 7AM to 4 PM only;
6. The State Government shall consult experts from institutions such as WII, etc and shall prepare revised comprehensive mitigation plan considering the overall impact on wildlife due to upgradation of roads (different stretches under PMGSY) within the Kawal Tiger Reserve and its ESZ areas and shall be implemented at the cost of UA.

Agenda No: 03: Diversion of forest land for 1.3574 Ha of Forest land for improvement of existing road and widening road from R/F Ervachintal to Dattojipet upto Gangapur of Khanapur Mandal in Nirmal District in favour of District Panchayathi Raj Engineer, Nirmal

The Regional Empowered Committee (REC) has noted the following facts of the proposal:

1. The Telangana State Govt. vide letter No.2056/For.I(1)/2021 dated 22.06.2021, has forwarded the proposal to this office for diversion of forest land for 1.3574 Ha of Forest land for improvement of existing road and widening road from R/F Ervachintal to Dattojipet upto Gangapur of Khanapur Mandal in Nirmal District in favour of District Panchayathi Raj Engineer, Nirmal and requested to communicate GoI's approval under Forest (Conservation) Act, 1980.
2. **Purpose wise breakup of the forest area required for diversion:** The User Agency reported that 1.3332 ha as area proposed for diversion. However, State Government recommended for diversion of 1.3574 (i.e. 2221.88 mtrs length with 6.00 mtrs width and reported that width of the road at culverts points requires more than 6.00 mtrs). **However, correct in kml file for 1.3574 ha has not been uploaded in the online application.**
3. Legal Status of Forest land: Reserved Forest
4. Density of Vegetation: 0.1, Eco Class 3
5. Cost of the project: Rs.110 lakhs
6. As reported, 4889 number of person days of temporary employment are likely to be created due to the project;
7. FDO, Khanapur Forest Division reported that the proposed road is passing along the cart track, there will be no erosion due to upgradation of road;
8. **FDO, Khanapur Forest Division reported that the proposed site is part of Buffer area of Kawal Wildlife sanctuary.**
9. **FDO, Khanapur Forest Division that rare/ endangered / unique species of flora and fauna are found in the area.**
10. FDO, Khanapur Forest Division reported that no protected archaeological/ heritage site/



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

defence establishment or any other important monument is located in the area.

11. FDO, Khanapur Forest Division has reported that the requirement of forest land for diversion as proposed by the UA is unavoidable and the barest minimum for the project.

12. Work in violation of FCA, 1980

The FDO reported that the following work has been carried out by the User Agency in violation of Forest Conservation Act 1980 i.e., before approval, (2) No. Slab Culvert, (6) No's of Pipe Culverts, (01) bridge and CC Road for 160 Meters length were constructed.

| Sl.No. | Item | Length of Culvert (in Meters) | Width (in Meters) |
|--------|----------------|----------------------------------|-------------------|
| 1 | Pipe Culvert-1 | 5.15 | 7.6 |
| 2 | Pipe Culvert-2 | 5.20 | 7.6 |
| 3 | Pipe Culvert-3 | 5.20 | 7.6 |
| 4 | Pipe Culvert-4 | 9.00 | 7.8 |
| 5 | Pipe Culvert-5 | 5.2 | 7.7 |
| 6 | Pipe Culvert-6 | 5.20 | 7.6 |
| 7 | Slab Culvert-1 | 23.20 | 7.5 |
| 8 | Slab Culvert-2 | 20.00 | 7.60 |
| 9 | Bridge | 47.70 | 8.45 |
| 10 | CC Road | 160 | 3.80 |

Further reported that, The Forest Range Officer, Khanapur and concerned staff have stopped the work and issued notices to the Deputy Executive Engineer, Panchayath Raj Dept., Khanapur vide Rc.No.110/2019 (K), dt: 02.05.2019 and Rc.No.110/2016 dt.01.08.2019 the same were acknowledged by the user agency on 03.05.2019 and 13.08.2019 respectively and the FDO, Khanapur issued notice to the District Panchayathi Raj Engineer, Nirmal vide Rc.No.1238/2019/K5 (FCA) dt.30-03-2020

13. FDO, Khanapur Forest Division no tree growth in the area proposed for diversion;

14. The PCCF, Telangana reported the User Agency has identified Non-forest land to an extent of 39.84 ha in Sy.No. BDPP of Indhani Village of Karameri Mandal of Karameri Range of Asifabad Division under the jurisdiction of District Forest Officer, Kumuram Bheem - Asifabad, in lieu of proposed diversion of forest land for (15) road projects in various Divisions & Districts under PMGSY Scheme of Panchayathi Raj Department. The subject project is one among the (15) roads projects. Further it is reported that, the non-forest CA land is free from encroachments, it is classified as Non-forest land identified in Sy.No.BDPP of Indhani Village of KerameriMandal of Kerameri Range of Asifabad Division is adjacent to compartment No's 67 & 28 of Manigarh R.F. of Kerameri Range. The land free from encroachments. It is classified as Non-Forest in village records. The land is in a compact block and in close proximity of RF area of Manikgarh Reserve Forest. The land now proposed has not been proposed or recommended to any other assignment or alternate land for any other project of any department. The land is having



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

- 0.3 to 0.5 density with good vegetation and is a hillock with rocky terrain, hence raising of CA is not proposed in this land and same is proposed over degraded forest land as per the above guidelines.
15. The District forest Officer, Komarambheem Asifabad under whose jurisdiction the above CA land falls has prepared Compensatory Afforestation schemes for raising with 10 years of maintenance (i) with a financial outlay of Rs.293.598 lakhs, proposing to protect non-forest CA land by erecting chain link fencing, boundary pillars and SMC works i.e., SCTs etc., and taking up cultural operations and fire management works identified to an extent of 39.84 ha in Sy.No. BDPP of Indhani Village of KerameriMandal of Kerameri Range falling in Asifabad division and (ii) 40.00 ha in degraded forest land in Compt. No. 134 of Raspally Beat of Raspally Section of Kaghaznagar Range falling in Kaghaznagar Division with a financial outlay of Rs.322.708 lakhs, for raising plantation with 1111 plants/ha with 10 years of maintenance as per the Ministry's guidelines;
 16. As reported, the proportionate CA scheme amount for non forest area comes to Rs. 31.8359 lakhs and proportionate CA amount for degraded forest land comes to Rs.34.8525 lakhs;
 17. Site Inspection report of the FDO, Khanapur Forest Division has been submitted and uploaded in the portal;
 18. RoFR certificate (Form I) has been furnished;
 19. Map of the Forest land proposed for diversion has been uploaded in the web portal.
 20. The subject proposal has been processed through DSS cell and found to be not inviolate.
 21. The subject proposal has been uploaded in the web portal vide proposal number FP/TG/ROAD/40354/2019.
 22. Approval from the SC -NBWL has not been submitted.
 23. **Recommendation:**
 - a. FDO, Khanapur Forest Division: Recommended
 - b. CF / Field Director, Project Tiger, Kawal Tiger Reserve, Nirmal: Recommended subject to the following conditions;
 1. Penal Afforestation for the violation done under FC Act.
 2. All the debris at the site of construction of under passes shall be removed immediately after construction.
 3. The culverts across the streams shall be maintained and desilting shall be done once in 04 months to prevent sand / slit deposition for easy wildlife movement.
 4. Kindling of any fire in forest shall not be allowed and work of upgradation shall be done between 7 AM to 4 PM only.
 5. Speed breakers shall be provided for every 500 m length to control the speed as it is in Tiger Reserve.



6. Signages on speed limit and wildlife movement / protection shall be placed at every 500 m on both sides
- c. PCCF (HoFF), Telangana: Recommended and reported that the conditions proposed by the FDO, Khanapur and CF / Field Director, Project Tiger, Kawal Tiger Reserve, Nirmal are agreed to and may be stipulated in the approval
- d. State Government of Telangana: Recommended
- 24. The Integrated Regional Office, Hyderabad circulated Fact Sheet and requested State Forest Department to clarify certain issues;**
- 25. The PCCF (HoFF) Telangana vide letter dated 06.07.2021 submitted the additional information as below;**

| S.No | Additional information sought by the GOI, MoEF, IRO, Hyderabad | Reply furnished |
|------|--|--|
| a) | Penal Compensatory Afforestation (PCA) over 01 ha has been proposed. Details like map, PCA scheme have not been provided; | The Penal CA scheme will be prepared for a total of 2.72 Ha. (i.e., double the degraded of 1.3574 Ha of violation) and will be submitted at the earliest along with Stage-I compliance. |
| b) | As per the length and width of forest area under violation as reported in the PCCF letter it appears to be more than 0.0242 ha. Moreover, the FDO in PART II, Sl.No.II(C) it is reported that extent of area under violation as 0.16 ha. Hence, correct extent of area under violation needs to be submitted; | By considering the total length of the proposed Road as 2221.88 meter and width of 6 meters, the total proposed area is arrived as 1.3332 Ha. But considering the violations at some places the width more than 6 meters for 5 Nos of culverts and 2 Nos of Slab culverts and 1 No Bridge, the actual area for diversion is arrived as 1.3574 Ha. So the correct total area under violation is arrived as 1.3574 Ha. |
| c) | The violation work done by the UA was not reported in details. As per details entered in "Form-A, PART-II Sl.No.11. Details of Violation", it is mentioned that 2 slab Culverts, 6 pipe culverts and one bridge was constructed for a period of 6 months. Details such as date of work started; reason for not halting the work and allowed to progress the work for a prolonged period which was carried out in violation | The UA has submitted the proposals and meanwhile they have started the work laying of road construction and done some culverts work. Immediately the Staff of Forest Department stopped the work and issued Show cause notices to the UA. No further work has been allowed by the Forest Department. Further the violations are reported during the submission of proposals. The Penal Compensatory Afforestation (PCA) and other actions will be taken as per the recommendations in project approvals by the |



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

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| | needs justification. Also it is seen that only show cause notice was issued to the UA, instead of registering offence under relevant Acts. Hence, same needs to be clarified; | Competent Authority. |
| d) | As per the Letter No. 7798/2019/FCA.1 dated 09.06.2021, it is reported that the UA has requested the road for the width of 6 m for the length of 2221.88 m, this works out only a area of 1.3332 ha. The kml file uploaded in the Parivesh portal also having the extent of 1.3332 ha. But the officials have recommended the road for an extent of 1.3547 ha. Hence the discrepancy needs to be substantiated and corresponding correct kml file to be submitted; | The length of the proposed road Passing in Forest area is 2221.88 meter with width of 6 meters, the total extent of Area for diversion is 1.3332 Ha. However, 2 Nos of slab culverts 6 Nos of Pipe culverts and 1 No of Bridge, requires width of more than 6 meters. Thus, considering more than 6 meters for the above-mentioned culverts and Bridge, the total area for diversion of 1.3574 Ha. The details comes to the extra width in meters required for diversion is submitted in Annexure - I of (Part-II) proposal of 7 (IV). |
| e) | It is also observed the proposal of roads especially width of road is mentioned without referring any standard width needed for the particular locality as suggested by MORTH / similar organization, proper justification for 6 mtrs width of road need to be provided; | The UA submitted justifications and clarified that, "as per Clause: 2.6.3 of Rural Road Manual of MORD 2007 road way width can be provided for 6 Meters in the restricted areas. Hence the 6 Mtrs width of road is proposed." Copy of the Justification report is enclosed here with for kind perusal. |
| f) | The present road existing in the RF is cart road, but its width and Right of Way mentioned in RF notification, if any, to be provided. | There is no right of way mentioned in RF Block Gazette Notification for the proposed Road. But the proposed Road is already passing through very old cart road which is being used from long time as a cart road, which is not mentioned in RF block Gazette notification, hence the total width of proposed road is considered for Diversion. Accordingly, the recommendations for forest area diversion are submitted. |
| g) | Even though the CF report reveals that the project falls in the Tiger | The area proposed for diversion falls in Buffer area of Kawal Wildlife |



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| <p>Reserve area, the inspection reports does not speak about the wildlife presence in the locality and effect of road on their habitat. Since the said area is in buffer zone of Kawal TR, the necessary permission need to be obtained from SBWL/NBWL and wild life management plan approved by CWW need to be submitted;</p> | <p>Sanctuary/Kawal Tiger Reserve. There is movement of tiger and other wildlife in the area.</p> <p>The PCCF (HoFF) and CWLW has submitted the wildlife proposals to Government vide PCCF (HoFF) and CWLW Rc.No.15914/2019/ WL-1 Dt.25.02.2021, a copy of the said proposal forwarding letter and Part-IV is enclosed for ready reference.</p> |
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Deliberation: The Committee examined the works carried out by the User Agency in violation of FCA, 1980 and expressed deep anguish on the User Agency for the works carried out without prior approval from the competent authority and on forest department officials for not taking required measures to stop such violations.

Recommendation: Considering the nature of violation and as the area under violation is falls in Buffer area of Kawal Wildlife Sanctuary/Kawal Tiger Reserve committee decided to **DEFER** the proposal and to seek following reports from the State Government at the earliest and to consider the proposal in the next meeting;

- a. Correct details of works carried out by the UA in violation of FCA, 1980. i.e. Extent of area, duration, persons responsible for such violation;
- b. Report on officials of the Forest Department responsible for not preventing such violation;
- c. Detailed action taken report on both User Agency / Forest Department Officials shall be submitted;
- d. The State Forest Department shall not allow the User Agency to carry out any works further;

Agenda No: 04: Diversion of 4.32 ha of forest land for road from Narsapur to Gollamada via Anjani Thanda, Thimmapur of Narsapur G Mandal in Kusli RF Pyaramoor RF &Narsapur RF Block of Nirmal Forest Division



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

The Regional Empowered Committee (REC) has noted the following facts of the proposal:

1. The Telangana State Govt. vide letter No.2064/For.I(1)/2021 dated 22.06.2021, has forwarded the proposal to this office for diversion of 4.32 ha of forest land for road from Narsapur to Gollamada via Anjani Thanda, Thimmapur of Narsapur G Mandal in Kusli RF Pyaramoor RF & Narsapur RF Block of Nirmal Forest Division and requested to communicate GoI's approval under Forest (Conservation) Act, 1980
2. **Purpose wise breakup of the forest area required for diversion:** 4.32 ha for upgradation and widening of road i.e. 5760.02 mtrs length with 7.5 mtrs width (earthen road to BT standards)
3. Legal Status of Forest land: Reserved Forest
4. Density of Vegetation: **0.2, Eco Class 3.**
5. Cost of the project: Rs.574.08 lakhs
6. As reported, 25515 number of person days of temporary employment are likely to be created due to the project;
7. FDO, Nirmal Forest Division reported that the proposed road is passing along the cart track, there will be no erosion due to upgradation of road;
8. FDO in its PART II of the proposal it is reported that the forest area proposed for diversion is not fall in National Park, Wildlife Sanctuary, Biosphere Reserve, Tiger Reserve and Elephant Corridor. However, as per the recommendations of the CF / Field Director, Project Tiger, Kawal Tiger Reserve the area is in Tiger Reserve and as per the PCCF letter dated 10947/2020/FCA.1, Dated.14-06-2021, it is revealed that the UA has been instructed to submit proposal seeking permission from the Standing Committee of National Board for Wildlife/ National Tiger Conservation Authority under Wildlife (Protection) Act,1972. As per the information provided by the State Government, approval from the SC -NBWL has not been submitted.
9. FDO, Nirmal Forest Division that no rare/ endangered / unique species of flora and fauna are found in the area.
10. FDO, Nirmal Forest Division reported thatno protected archaeological/ heritage site/ defence establishment or any other important monument is located in the area.
11. FDO, Nirmal Forest Division has reported that the requirement of forest land for diversion as proposed by the UA is unavoidable and the barest minimum for the project
12. **Work in violation of FCA, 1980**
As reported, the User Agency has attempted road work over a length of 0.5 km in the proposed area. The forest area involved in violation comes to 0.500 km & 7.50 Meter Width = 0.375 ha and reported that, the work has been stopped. 10 No's of new CC Culverts are constructed by the User Agency which comes under violation of FC Act 1980. In relation to the above violations, reported that, basing on the above, show cause notice has been issued to the user agency vide FDO, Nirmal Rc.No.2440/2017/S1 dated 21.12.2020.
13. FDO, Nirmal Forest Division reported that 39 number of trees are enumerated in the



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

forest area proposed for diversion and the major species falling on the proposed area are Teak (*Tectona grandis*), Chennangi (*Lagerstroemia parviflora*), Moduga (*Butea monosperma*) and Neem (*Azadirachta indica*). Enumeration list of trees have been uploaded in the online application under additional information;

14. The PCCF, Telangana reported the User Agency has identified Non-forest land to an extent of 39.84 ha in Sy.No. BDPP of Indhani Village of Karameri Mandal of Karameri Range of Asifabad Division under the jurisdiction of District Forest Officer, Kumurambheem - Asifabad, in lieu of proposed diversion of forest land for (15) road projects in various Divisions & Districts under PMGSY Scheme of Panchayathi Raj Department. The subject project is one among the (15) roads projects. Further it is reported that, the non-forest CA land is free from encroachments, it is classified as Non-forest land identified in Sy.No.BDPP of Indhani Village of KerameriMandal of Kerameri Range of Asifabad Division is adjacent to compartment No's 67 & 28 of Manigarh R.F. of Kerameri Range. The land free from encroachments. It is classified as Non-Forest in village records. The land is in a compact block and in close proximity of RF area of Manikgarh Reserve Forest. The land now proposed has not been proposed or recommended to any other assignment or alternate land for any other project of any department. The land is having 0.3 to 0.5 density with good vegetation and is a hillock with rocky terrain, hence raising of CA is not proposed in this land and same is proposed over degraded forest land as per the above guidelines.
15. The District forest Officer, Komarambheem Asifabad under whose jurisdiction the above CA land falls has prepared Compensatory Afforestation schemes for raising with 10 years of maintenance (i) with a financial outlay of Rs.293.598 lakhs, proposing to protect non-forest CA land by erecting chain link fencing, boundary pillars and SMC works i.e., SCTs etc., and taking up cultural operations and fire management works identified to an extent of 39.84 ha in Sy.No. BDPP of Indhani Village of KerameriMandal of Kerameri Range falling in Asifabad division and (ii) 40.00 ha in degraded forest land in Compt. No. 134 of Raspally Beat of Raspally Section of Kaghaznagar Range falling in Kaghaznagar Division with a financial outlay of Rs.322.708 lakhs, for raising plantation with 1111 plants/ha with 10 years of maintenance as per the Ministry's guidelines;
16. As reported, the proportionate CA scheme amount for non forest area comes to Rs. 31.8359 lakhs and proportionate CA amount for degraded forest land comes to Rs.34.8525 lakhs;
17. Site Inspection report of the FDO, Nirmal Forest Division has been submitted and uploaded in the portal;
18. RoFR certificate (Form I) has been furnished;
19. Map of the Forest land proposed for diversion has been uploaded in the web portal.
20. The subject proposal has been processed through DSS cell and found to be not inviolate.
21. The subject proposal has been uploaded in the web portal vide proposal number



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

FP/TG/ROAD/64751/2020.

22. Approval from the SC -NBWL has not been submitted.

23. **Recommendation:**

- a. FDO, Nirmal Forest Division: Recommended with the conditions that UA shall laid speed breakers at every 500 m for controlling the speed and also signages at every 500 m on speed control & protection of forest and wildlife and from fire and the culverts shall be cleaned of debris and maintained free from clogging every 4 months
- b. CF / Field Director, Project Tiger, Kawal Tiger Reserve, Nirmal: Recommended subject to the following conditions;
1. All the debris at the site of construction of under passes shall be removed immediately after construction.
 2. Penal CA for the violation done under FC Act 1980.
 3. The culverts across the streams shall be maintained and desilting shall be done once in 04 months to prevent sand / slit deposition for easy wildlife movement.
 4. Kindling of any fire in forest shall not be allowed and work of upgradation shall be done between 9 AM to 4 PM only.
 5. Speed breakers shall be provided for every 500 m length to control the speed as it is in Tiger Reserve.
 6. Signages on speed limit and wildlife movement / protection shall be placed at every 500 m on both sides
- c. PCCF (HoFF), Telangana: Recommended and reported that the conditions proposed by the FDO, Nirmal and CF / Field Director, Project Tiger, Kawal Tiger Reserve, Nirmal are agreed to and may be stipulated in the approval, with penalty for the violations committed by the User Agency
- d. State Government of Telangana: Recommended

24. **The Integrated Regional Office, Hyderabad circulated Fact Sheet and requested State Forest Department to clarify certain issues;**

25. **The PCCF (HoFF) Telangana vide letter dated 06.07.2021 submitted the additional information as below;**

| S.No | Additional information sought by the GOI, MoEF, IRO, Hyderabad | Reply furnished |
|------|---|---|
| a) | Penal Compensatory Afforestation (PCA) over 01 ha has been proposed. Details like map, PCA scheme have not been provided; | It is submitted that, at the time submission of the proposal during field inspection by the Forest Divisional Officer, Nirmal on 21.12.2020, the violation noticed was 0.375 Ha. But later during field inspection on 5/7/2021 by the Forest Divisional Officer, Nirmal the road formation is noticed |



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

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| | | <p>completed over a total area of 4.32 Ha. and also black topped (Including the earlier violation over 0.375 ha.).</p> <p>The Penal CA scheme will be prepared for a total of 8.64 ha (i.e., double the degraded of 4.32 Ha. of violation) and will be submitted at the earliest, along with Stage -I compliance.</p> |
| b) | <p>FDO reported that the area under violation is 0.375 ha for road, however, as per the KML file uploaded by the UA, it appears that most of the road portion has already been constructed and appears to be black topped. Hence actual area under violation needs to be re verified.</p> | <p>The Forest Divisional Officer, Nirmal has reported that, as per field visit on 5/7/2021, the actual area under violation comes to be 4.32 Ha as the User Agency has nearly completed the road work to the length of 5.76 Km. and also black topped. Copy of Field inspection is enclosed.</p> |
| c) | <p>FDO reported that 10 No's of new CC Culverts are constructed in violation of FCA, 1980. However, actual extent of area utilized for constructed for 10 No's of new CC Culverts has not been reported;</p> | <p>The length and breadth of the culverts is 6mx7.5m, so for 10 culverts area comes out to be 0.045 Ha. It is submitted that, the said area of violation under culverts is covered in the total area of violation of 4.32 ha. as culverts are part of the road.</p> |
| d) | <p>The details on violation, such as when the work in violation was started? and progress period of work till completion of 10 culverts and when this violation was detected by field official and action initiated against the violators? etc. and whether the violation happened before submission of the proposal under FCA, 1980 or not need to be substantiated;</p> | <p>The Forest Divisional Officer, Nirmal has reported that, the violation was done after submission of FCA proposal by the UA. It was first noticed during the field visit conducted on 21/12/2020 and road work over 0.5Km was attempted and stopped. Show cause notice was issued for the same to the User Agency and Penal CA was proposed in the processed proposal submitted by the Forest Divisional Officer. Later during field visit on 5/7/2021, it is noticed that the road work has been completed and another show cause notice to UA was issued.</p> |
| e) | <p>As per the Letter No. 10947/2020/FCA.1, dated 14.06.2021, it is reported that the UA has requested the road for the width of 6m for the length of</p> | <p>The User Agency has submitted for diversion of 4.32 Ha. In the area statement by the UA, the length is mentioned as 5760.02 m and width as 7.5 m, which is wrongly mentioned as 6.00 meters by the User Agency in Part-I</p> |



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

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| | 5760.20m, this works out only a area of 3.46 ha. But the officials have recommended the road for the width of 7.5m with an extent of 4.32 ha. Hence the discrepancy needs to be substantiated. | of Form-A. |
| f) | It is also observed the proposal of roads especially width of road is mentioned without referring any standard width needed for the particular locality as suggested by MORTH / similar competent organization | As per the IRC-SP-20-2002 guidelines the road width for rural plain areas in 7.5 meters, however, in this case the road is already laid in violation of F(C)Act, 1980 and hence penal provisions are applicable & recommended for 4.32 ha as per actual area utilized. |
| g) | The present road existing in the RF is earthen road, but its width and Right of Way mentioned in RF notification, if any, not provided. | The RF notification of Narsapur Blocks mentions that - "General rights of passages would be the same as previous details of Bandobast map" but does not mention the specific width of right of way. It is submitted that, the diversion proposals include the right of way and no area is deleted & hence diversion proposals are recommended for the entire area. |
| h) | Even though the CF report reveals that the project falls in the Tiger Reserve area, the inspection reports does not speak about the wildlife presence in the locality and effect of road on their habitat. | As per the site inspection report of the Forest Divisional Officer, Nirmal the proposed area for diversion falls at 34.2km distance from boundary of the buffer area, 46.10 kms distance from the boundary of the core area & 38.25 kms distance from the Eco Sensitive zone areas of Kawal Tiger Reserve. However, the Conservator of Forests & Field Director Project Tiger, Kawal TR, Nirmal has by oversight mentioned that speed breakers shall be provided for every 500 m length to control the speed as it is in Tiger Reserve at point (e) in Part-III recommendation. The revised Part-III submitted by Conservator of Forests & Field Director Project Tiger, Kawal Tiger Reserve received vide his Rc.No.3161/2020./D2 dated 06-07-2021 is enclosed for ready reference and for |



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| | | consideration. |
| i) | It is seen from kml file that there are alternate routes through private settlements can be made, but selecting forest area not explained through proper " copy of map indicating location of alternative examined" as stipulated in Form-A, PART-I Sl. No. D. is not provided. | It is an old right of way which is used by people of said hamlets & villages since a long time and there is no alternate road for the said hamlets, villages in the specific mandal. Alternate routes have hilly and undulating patches and dense forest area which involves removal of more number of trees. |

Deliberation:

The Committee noted that, at the time of submission of the proposal, the FDO reported that an extent of 0.375 ha as area under Violation FCA, 1980 and upon enquiry by the IRO, Hyderabad, the PCCF, Telangana vide letter dated 06.07.2021 informed that, the Forest Divisional Officer, Nirmal has reported that, as per field visit on 5/7/2021, the actual area under violation comes to be 4.32 Ha as the User Agency has nearly completed the road work to the length of 5.76 Km. and also black topped.

The Committee examined the works carried out by the User Agency in violation of FCA, 1980 and expressed deep anguish on the User Agency for the works carried out without prior approval from the competent authority and on forest department officials for not taking required measures to stop such violations.

Recommendation:

Considering the nature of violation committee decided to **DEFER** the proposal and to seek following reports from the State Government at the earliest and to consider the proposal in the next meeting;

- a. Correct details of works carried out by the UA in violation of FCA, 1980. i.e. Extent of area, duration, persons responsible for such violation;
- b. Report on officials of the Forest Department responsible for not preventing such violation;
- c. Detailed action taken report on both User Agency / Forest Department Officials shall be submitted;



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| State: Andaman & Nicobar Islands |
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Agenda No 05: Diversion of 1.81 ha Forest land (0.86 ha forest land in Gandhi Ghat Jetty side, Baratang Island + 0.95 ha on Uttara Jetty side) for construction of 2-lane Bridge over Humphery Strait Creek (at Km 130) in favour of Nodal Officer, NH-223, Chief Engineer's Office, APWD, Port Blair-reg

1. A& N Islands UT Administration vide letter No.CF/FCA/75/261 dated 12th February, 2016 and the APCCF, A&N Islands letter No. APCCF/FCA/261/90 dated 13th July, 2016 forwarded the subject proposal for seeking prior approval of the Central Government for diversion of forest land in accordance with Section 2 of Forest (Conservation) Act, 1980 for the above mentioned project. The project was accorded in-principle approval (Stage-I) by the Central Government vide letter No.5-ANB004/2016-CHN/1493 dated 25th July, 2016. The UT Govt. vide letter No.CF/FCA/261/343 dated 08.03.2017 has reported compliance to the conditions stipulated in the in-principle approval. **Considering the compliance report, the Regional Office, Chennai vide its letter dated 18.04.2017 conveyed Stage II approval;**
- 2 Subsequently, a DO letter No 10(G-1)/62-A/Vol-I/05 dated 29.04.2020 received from Shri. Tarun Coomar, PCCF, Andaman & Nicobar Islands addressed to the Secretary, MoEF&CC, New Delhi wherein referred various projects **(including subject project)**at A&N Islands and reported works in violation of FCA, 1980 by the various agencies without obtaining prior approval from the competent authority;
- 3 MoEF&CC, FC Division, New Delhi vide letters No FC-11/72/2020-FC dated 14.05.2020, 06.06.2020 &17.09.2020 directed the Regional Office, Chennai to obtain detailed report on allegation made in the above said DO letter. As the detailed report on alleged violation was received from the UT Administration, the report was forwarded to the Ministry;
- 4 Regarding alleged violation under the subject proposal, the UT Forest Department vide letter No PCCF/FCA/304/75 dated 06.04.2021 informed that the following works in violation of FCA, 1980 have been noticed during joint inspection;
 - A. Change in Alignment
 - B. Clearance of additional pathway
 - C. Felling outside approved area
 - D. Conversion of felled trees has not happened as per the terms & conditions and hence has resulted in loss to the government



- E. There is gross mismatch in the quantity of forest produce recovered post -extraction from the site versus the original quantity in the felling list
- F. Earth works has been completed in the entire stretch and stumps have been incorporated into the soil and buried
- G. Earthwork has also been done outside diverted area to level soil and store machinery
- H. The muck in term of spills generated from digging has not been properly disposed. The spills are resulting in degrading the mangroves in the nearby standing forest. In addition, the debris from extraction of trees were all incorporated into the soil rather than be dumped at the identified site.

5 As per the report received from the UT Forest Department, it appears that the User Agency utilized more forest area over an extent of 0.224 ha in addition to 1.81 ha diverted under FCA, 1980 and changed the alignment which leads to more tree felling and found that the User Agency violated by not complied with the conditions stipulated by the Government of India in its Stage I & II approval order.

Deliberation:

The Committee deliberated on the facts of the proposal and enquired ACF, O/o PCCF Andaman & Nicobar Islands regarding action taken on responsible person / Official(s) of NHIDCL and ACF informed to the Committee that after issuing show cause notice no response from the NHIDCL is received so far.

The Committee examined the detailed report submitted by the UT Forest Department on nature of works in violation of FCA, 1980 have been carried out by the User Agency i.e. NHIDCL and mainly found the following;

- a. The User Agency utilized additional 0.0799 ha in excess to the 1.81 ha diverted;
- b. The User Agency utilized an area over an extent of 0.1439 ha for new path for transportation materials to and from work site adjacent to the approved site and reported that total length of clearance is 139 Mtrs
- c. Mismatch in trees enumerated with trees felled and mismatch in quantity of forest produce recovered post extraction;
- d. Earth works carried out beyond diverted forest area;
- e. Non disposal of muck properly resulted in to degrading the mangroves;

As no representative from the User Agency attended the meeting, committee was not able to hear the User Agency on works in violation of FCA, 1980. However, the Committee considered the works in violation of FCA, 1980 very seriously and noted that NHIDCL need to take extra precaution while carrying out any development activities in the forest area of A&N Islands and NHIDCL required to sensitize the contractors who are doing works behalf of NHIDCL.



Recommendation: Committee after due deliberation, recommended the following;

1. Revised total forest area utilized (**1.81 ha diverted + extent of area under violation**) for the project along clearly depicted in the map with DGPS coordinates along with duly revised recommendation i.e. PART II, III, IV & V have to be submitted, as per the procedure laid down by the Ministry;
2. As reported, the User Agency utilized over an extent of 0.1439 ha for new path for transportation materials to and from work site adjacent to the approved site and reported that, total length of clearance is 139 Mtrs. Hence, it appears that the said area are under violation over 0.1439 ha likely as temporary usage. In view of the above, UT Forest Department shall examine the area and if the area not required for the User Agency permanently, then same shall be reported to the IRO Chennai. In case, the said area is also required for the User Agency permanently, then same shall be included in to the revised area for diversion in addition to the area mentioned under Sl No. (1) above;
3. UT Forest Department reported that, earth works carried out beyond diverted forest area. However extent of forest area utilized for earth works beyond diverted area has not been reported. Hence, actual extent of area utilized shall be reported;
4. The UT Forest Department shall ascertain actual loss occurred due to non disposal of muck properly resulted in to degrading the mangroves and same shall be informed to the IRO, Chennai;
5. Detailed action taken report on User Agency for works in violation of FCA, 1980 and Official(s) of the forest Department responsible for not preventing such violations shall be reported;
6. The UT Forest Department may take action against User Agency and officials of the Forest Department on mismatch in trees enumerated with trees felled and mismatch in quantity of forest produce recovered post extraction as per the Indian Forest Act, 1927;

After receipt of the above information the IRO, Chennai may issue revised approval order for the revised forest area for diversion subject to the following conditions;

1. Penalty (Penal NPV) over extent of area under violation shall be as per the provisions made in the hand book under 1.21(iii);
2. The UT Administration shall initiate action against the User Agency and Forest Department as per the provisions made in the hand book under 1.21(ii) (c) (d);
3. NPV & CA amount for the additional area to be diverted shall be realized from the User Agency;



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

12 July 2021

The above decision may be informed to the Ministry in view of action taken by the IRO Chennai on the subject project in view of DO letter No 10(G-1)/62-A/Vol-I/05 dated 29.04.2020 received from Shri. Tarun Coomar, PCCF, Andaman & Nicobar Islands addressed to the Secretary, MoEF&CC, New Delhi.

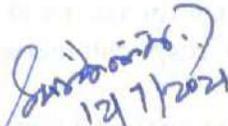
The Chairman thanked all members of the committee, Nodal Officers and representatives of the User Agency who participated in the 48th REC meeting held through video conference. The meeting ended with thanks to the chair.

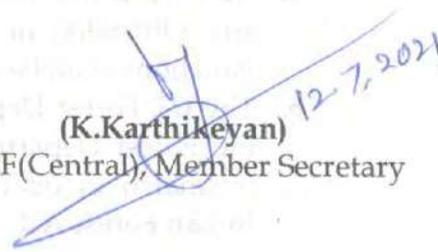

(Shri.R.Hemanth Kumar)
Regional Officer & Chairman

Approved through email
(Shri.K.Jude Sekar)
Member

Approved through email
(Shri BSS Reddy)
Member

Approved through email
(Dr.C.N.Rao)
Member


(Shri S.Sasikumar)
DIGF (Central) , Member


(K.Karthikeyan)
AIGF(Central), Member Secretary



Minutes of the 49th meeting of Regional Empowered Committee (REC) of Integrated Regional Office, Ministry of Environment, Forests & Climate Change, Chennai held through hybrid mode/video conference on 09.08.2021 at 2:00 PM

The 49th meeting of the Regional Empowered Committee (REC) of Integrated Regional Office, Ministry of Environment, Forests & Climate Change, Chennai was held through hybrid mode/video conference;

The following members / special invitees were present during the meeting.

1. Shri.R.Hemanth Kumar, IFS,
Regional Officer (Central), Ministry of Environment,
Forests & Climate Change
Integrated Regional Office (SEZ),Chennai **...Chairman**
2. Shri.K.Jude Sekar, IFS (Retired)
Flat No. R-33, Arihant Heirloom Apartments,
P.O. Thalambur, Off. OMR Chennai -600130 **...Member**
3. Shri.B.S.S.Reddy, IFS (Retired)
107, White House Apartments, Road No.13,
Banjara Hills, Hyderabad **...Member**
4. Dr.C.N. Rao, IFS (Retired) 9-10-3 Giddi Lane
Gandhi Nagar, Kakinada,
East Godavari District, Andhra Pradesh **... Member**
5. Smt.R.Sobha, IFS, **...Special Invitee**
PCCF (HoFF), Forest Department,
Govt of Telangana
6. Shri R.M.Dobriyal, IFS **...Special Invitee**
PCCF (SF), Forest Department,
Govt of Telangana



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021

[Handwritten Signature]
17/8/2021

| | | |
|-----------|-------|------|
| Agenda No | State | File |
|-----------|-------|------|

7. Shri N.S. Murali, IFS
Regional Officer, IRO, Vijayawada

...Special Invitee

8. Shri S Sasikumar , IFS
Deputy Inspector General of Forests (Central)
Ministry of Environment, Forests & Climate Change
Integrated Regional Office, Chennai

....Member

9. Shri K. Karthikeyan, IFS
Assistant Inspector General of Forests (Central),
Ministry of Environment, Forests & Climate Change
Integrated Regional Office, Chennai

... Member Secretary

At the outset, Chairperson extended a warm welcome to the members of REC and other participants. As directed by the Regional Officer (Central)/ Chairman REC, the Assistant Inspector General of Forests made presentation on action taken on the decisions made by the committee during 48th meeting held on 07.07.2021 which is submitted below;



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021


17/8/2021

| Agenda No | State | File Number/ Proposal No | Name of the proposal | Area (ha) | Action Taken |
|-----------|-----------|--------------------------|---|-----------|---|
| 01 | Telangana | FP/TG/ROAD/126851/2021 | Diversion of 13.945 ha (9.038 ha in Nirmal Division and 4.907 ha in Khanapur Division) of forest land for widening and strengthening of existing intermediate lane / two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 extended in the State of Telangana under NH 61 extended in the State of Telangana under NH(O) through EPC mode in favour of the Regional Officer, MORTH Hyderabad | 13.945 | The REC Recommended the proposal for issuing of Stage I. For clarification on legality of existing 10 mtrs road the subject proposal is once again placed before 49 th REC meeting |
| 02 | | FP/TG/ROAD/49729/2020 | Diversion of 6.3099 ha of forest land for widening and formation of BT road from Muthnoor to Fakheernaik Thanda of Sirikonda Mandal of Sirichelma RF of Uttoor FDPT of Adilabad District in favour of District Panchayat Raj Engineer Adilabad District | 6.3099 | As recommended by the REC, the IRO Hyderabad accorded Stage I approval |
| 03 | | FP/TG/ROAD/40354/2019 | Diversion of forest land of 1.3574 ha of forest land in Nirmal District for the road work from RF Ervachintal to Dattojipet upto Gangapur of Khanapur Mandal in Nirmal District in favour of District Panchayath Raj Engineer Nirmal | 1.3574 | As decided by the REC, the IRO, Hyderabad requested the State Govt to submit detailed report on violation including action taken on violators |



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021

[Handwritten signature]
17/8/2021

| Agenda No | State | File Number/ Proposal No | Name of the proposal | Area (ha) | Action Taken |
|-----------|-------------------|--------------------------|--|-----------|--|
| 04 | | FP/TG/ROA D/64751/2020 | Diversion of 4.32 ha of forest land for road from Narsapur to Gollamada via Anjani Thanda, Thimmapur of Narsapur G Mandal in Kusli RF Pyaramoor RF & Narsapur RF Block of Nirmal Forest Division | 4.32 | As decided by the REC, the IRO, Hyderabad requested the State Govt. to submit detailed report on violation including action taken on violators |
| 05 | Andaman & Nicobar | 5-ANB004/2016-CHN | Diversion of 1.81 ha Forest land (0.86 ha forest land in Gandhi Ghat Jetty side, Baratang Island + 0.95 ha on Uttara Jetty side) for construction of 2-lane Bridge over Humphery Strait Creek (at Km 130) in favour of Nodal Officer, NH-223, Chief Engineer's Office, APWD, Port Blair | 1.81 | As recommended by the REC, the IRO, Chennai requested the A&N UT Administration to submit additional information for issuing of revised approval |



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021

[Handwritten signature]
17/8/2021

State: Telangana

Agenda No: 01: Diversion of 13.945 ha (9.038 ha in Nirmal Division and 4.907 ha in Khanapur Division) of forest land for widening and strengthening of existing intermediate lane / two lane to two lanes with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 extended in the State of Telangana under NH 61 extended in the State of Telangana under NH(O) through EPC mode in favour of the Regional Officer, MORTH Hyderabad.

1. The Telangana State Govt. vide letter No. 1897/For.I(1)/2021 dated 11.06.2021, forwarded the proposal to this office for diversion of 13.945 ha (9.038 ha in Nirmal Division and 4.907 ha in Khanapur Division) of forest land for widening and strengthening of existing intermediate lane / two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 extended in the State of Telangana under NH(O) through EPC mode in favour of the Regional Officer, MORTH Hyderabad and requested to communicate Govt's approval under Forest (Conservation) Act, 1980.
2. The subject proposal was considered by the REC in its 48th meeting held on 07.07.2021 and recommended for issuing of Stage I approval with certain conditions;
3. However, in reply to the information sought by the IRO Hyderabad, the PCCF (HoFF) reported that "the existing road and the proposed widening of the Road is falling in Reserve Forest with a width of 10 meters and there is no right of way mentioned in the RF block Gazette notification and also the User Agency could not provide any proof for laying of 10 meters wide BT Road prior to 1980, hence the total area of existing road and proposed widening of the road is considered for Diversion. The present status of the existing road is that; it is being used by the public but the Right of Way is not mentioned in the Gazette notification. Hence the total area of the present existing road plus the proposed width of widening the road is recommended for Diversion".
4. In view of the above, the IRO Hyderabad vide letter dated 29.07.2021 requested the State Government to clarify some more details for issuing of Stage I approval. Based on the clarifications raised, the PCCF (HoFF) vide letter dated 07.08.2021 submitted the additional information as below;



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021

[Handwritten signature]
17/8/2021

| S.No | Additional information sought by the GOI, MoEF, IRO, Hyd | Reply furnished |
|------|---|---|
| a) | Name of the Department / User Agency constructed existing 10 mts BT Road and period in which the said road was constructed. | The user agency has stated that the State PWD Department i.e. now Roads & Buildings Department had constructed the road and the road was formed before 1953 as per the revenue records viz., village maps, tippons, Sethwars and upgraded from time-to-time prior to 1980. The width of the road is varying and on an average 7 m width with 1.50 m earthen shoulders on both sides exists for which FCA has been applied for. |
| b) | Whether any Department / User Agency has obtained any prior approval from the competent authority under FCA, 1980 to construct existing road. If yes, please provide details of the Forest clearance orders; if no, the reasons thereof or action taken report may kindly be submitted. | <p>The User Agency has reported that the road was constructed in the year 1953 and upgraded from time-to-time before 1980.</p> <p>Even though the road was existing before 1980 as informed by the user agency, depicted on old series SOI topomaps (enclosed), some village maps (enclosed), some tippons (enclosed), some Sethwars (enclosed) and also on the RF notification maps (enclosed), the exact road width at the time of formation and it's widening at various times is not available and user agency is unable to produce any evidence of permission from Forest Department / State Government for construction of the road, nor all the records are available with the forest department. The records are traced from various offices. As per these, the road is passing in the middle of the Mamda RF for most of its length and along the periphery of the Dimmadurthy and Maskapur RFs for most part. In the permission given for repairs to Dimmadurthy to Rajura road during 1975, the existence of PWD road in Mamda RF was mentioned. Hence, the entire existing road (7.00 m BT Road + 2 x 1.50 m earthen shoulders) along with widening portion is proposed for diversion, in view of absence of connected records.</p> |



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021

[Handwritten signature]
17/8/2021

Deliberation: The Committee considered the subject proposal and additional information submitted by the PCCF, Telangana then deliberated in details regarding the existence of the road prior to 1980. The committee unanimously accepted the reply submitted in this regard and considered to accord approval for the entire road width, including Right of Way as requested by the State Government.

Recommendation: After detailed deliberation, committee **RECOMMENDED** the proposal for issuing of Stage I approval subject to the standard conditions applicable to such road project with the following additional conditions;

1. Required number of Animal Passages with suitable heights as per the MoEF and WII guidelines shall be constructed at the cost of the User Agency;
2. The User Agency shall carry out work of upgradation between 7AM to 5 PM only;
3. Mitigation plan shall be revised to 10 years against the 3 years as proposed by the State Government and revised plan shall be submitted to IRO, Hyderabad along with the compliance report;
4. The User Agency shall raise multiple row avenue plantation as per NH model on either side of the road to the extent of double the number of trees felled as recommended by the CCF / Field Director, Project Tiger, Kawal Tiger Reserve, Nirmal;

Agenda No 02 to 10

Agenda No 02 Diversion of 5.890 ha (2.5384 ha in Echoda and 3.3516 ha in Utnoor FDPT) of forest land for upgradation of existing road to Neradigonda Mandal Nagamalia RF of Utnoor FDPT & Echoda Divisions of Adilabad District in favour of District Panchayat Raj Engineer, Adilabad.

Agenda No 03 Diversion of 4.0555 ha of forest land for laying road from L032-Chervumundu thanda to Doravarivempally of Kothaguda (M) of Mahabubabad district in favour of District Panchayati Raj Engineer, Mahabubabad District

Agenda No.04 Diversion of 1.764 ha (revised from 1.8173 ha) of forest land for improving and widening of road for BT from L026-NH7 to Boregaon of Nagamalia RF of Echoda Division of Adilabad District in favour of District Panchayat Raj Engineer, Adilabad

Agenda No .05 Diversion of 7.451 ha (revised from 7.4189) of forest land for improvement of existing road and widening from Etiguda to Agerguda (Karjavelly to



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021

17/8/2021

such work
will be carried

Motlaguda via Gundepally) in Bejjur RF of Kagaznagar Division of Komurambheem Asifabad District in favour of District Panchayati Raj Engineer, Komurambheem Asifabad District

Agenda No.06

Diversion of 1.32 ha of forest land for widening and upgradation of existing road from Markodu to Pedduru of Damartogu RF of Yellandu Division in Bhadradi Kothagudem District of Kothagudem Circle in favour of EE, PR Division, Bhadrachalam

Agenda No.07

Diversion of 5.9359 ha of forest land for laying road from "Mattawada to Veerampet" in Gudur (M) of Gudur RF of Gudur Wildlife Division of Mahabubabad District of Kothagudem Circle in favour of District Panchayathi Raj Engineer, Mahabubabad District.

Agenda No.08

Diversion of 3.4263 ha of forest land for widening and upgradation of the existing road from "Mondikunta to Mamillavai of Mamilavai RF of WL Kinnerasani Division in Bhadradi Kothagudem District in favour of EE, Panchayati Raj Division, Bhadrachalam.

Agenda No 09

Diversion of 5.1285 ha forest land (revised from 7.14 ha) (i.e., 2.3485 ha) (revised from 2.275 ha) of Khanpur and 2.78 ha (revised from 4.865 ha) of Uttoor FDPT Divisions) for improvement and widening of existing road from R/F R&B Road to Allampally of Kawal RF in Khanpur & Uttoor Divisions in favour of District Panchayati Raj Engineer, Nirmal.

Agenda No 10

Diversion of 1.246 ha of forest land for widening and upgradation of existing road from "Allapally to Mylaram" of Allapalli RF Block of Kinnerasani Division, Paloncha of Bhadradi Kothagudem District of Kothagudem Circle in favour of EE, PR Division, Bhadrachalam.

Deliberation:

The Chairman informed to the committee that in the month of June / July, 2021, the Telangana State Government forwarded more such PMGSY road proposals to IRO Hyderabad seeking approval under FCA, 1980 and most of the roads are falling in the Protected Areas of Kawal Tiger Reserve, Kinnerasani Wildlife Sanctuary and Pakhal Wildlife Sanctuary and their Eco Sensitive Zones.

After deliberation on each proposal, the committee noted that the most of the road stretches have already been completed / partially completed by the User Agencies without prior approval of competent authority, in violation of FCA, 1980. The Committee considered



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021

17/8/2021

such works in violations very seriously and directed the PCCF, Telangana to ensure no works will be carried out further till the approval from the competent authority is obtained;

During deliberation, committee observed that most of the roads were constructed by the User Agencies before the submission of diversion proposals under FCA, 1980. Since these proposals are received under PMGSY Scheme of Govt. of India, for considering such proposal and imposing penalty and other action on violators, the committee opined that the details of such proposals may be sent by the IRO Hyderabad to the Ministry, New Delhi seeking directions to handle such cases especially for imposing penalty (Penal NPV) and other penal provisions.

The Committee noted that out of above mentioned 09 proposals, (04) proposals are falling in Kawal Tiger Reserve, (02) proposals in Pakhal WL Sanctuary and (03) proposals in Kinnerasani WL Sanctuary. It is also noted that more PMGSY road proposals proposed in the above three Protected Areas, are also pending at IRO for approval.

Committee after detailed deliberations, opined that since large number of road proposals are falling in the above wildlife habitats, a **comprehensive wildlife mitigative measures plan** needs to be prepared by the expert members from the reputed institutes like WII etc. for considering the overall impact of such upgradation activities, to be taken at a time on wildlife habitat and to ensure implementation of the plan in planned manner for betterment of wildlife and to avoid man animal conflict;

As per the report submitted by the PCCF Lr. No. 7399/2020/FCA-2 dated 07.08.2021, there are 24 numbers of road proposals under PMGSY which are falling in the above three Protected Areas are being processed and pending at various levels in the State Govt. and Govt. of India.

After detailed deliberation, considering large number of road proposals falling in Protected Areas, justification for such requirements in connection to the village /tribal hamlets, to ascertain the work in violations already carried out in these PAs and also to get more information on impact of such roads on wildlife and its habitat, **the committee decided to conduct site inspection of all the roads included in the Agenda 02 to 10, as well as, all the remaining road proposals falling in PAs and pending at various stages, so as to consider the above proposals in the next REC meeting;**

Recommendation: After detailed deliberation the committee recommended the following;

1. The IRO, Hyderabad shall issue letter to the State Government requesting to direct the field officials to ensure no work in violation of FCA, 1980 shall be allowed further;
2. The committee decided to conduct site inspection and to consider the above proposals in the next REC meeting;
3. A comprehensive wildlife mitigation plan needs to be prepared by the expert members



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021

 17/8/2021

from the reputed institutes like WII *etc* considering the overall impact of such upgradation activities on wildlife and its habitat and to ensure implementation of the wildlife mitigation plan in a planned manner for betterment of wildlife and to avoid man animal conflict. Also the comprehensive wildlife mitigative measures plan needs to be submitted to SC-NBWL for concurrence;

4. The State Government shall submit, a complete list of PMGSY road proposals which are falling in the wildlife habitat areas and which are under consideration at various level in State Govt. / Govt. of India;
5. Regarding road proposals in which the road was constructed by the User Agencies before the submission of diversion proposals under FCA, 1980 and for considering such proposal and imposing penalty and other action on violators, the IRO Hyderabad may seek directions from the Ministry, New Delhi to handle such cases especially for imposing penalty (Penal NPV) and other penal provisions.

Agenda No: 11: Diversion of 22.725 ha (recommended out of 31.759 Ha) of forest land for the upgradation of Urattam to Iylapur road in Warangal District, presently Jayashankar Bhupalpally District in favour of EE, R&B division, Mulugu

The Regional Empowered Committee (REC) has noted the following facts of the proposal:

1. The Telangana State Govt. vide letter No. 4920/For.I(1)/2018 dated 13.02.2019, has forwarded the proposal to this office for diversion of 22.725 Ha (recommended out of 31.759 Ha) of the land for the upgradation of urattam to Iylapur road in Warangal District, presently Jayashankar Bhupalpally District in favour of EE, R&B division, Mulugu and requested to communicate GoI's approval under Forest (Conservation) Act, 1980.
2. Purpose wise breakup of the forest area required for diversion:

| Sl. No | Name of the Road | RF Name | Compt. Nos | Area proposed | Remarks |
|--------|-------------------|---------|--------------------------------------|----------------------------|-------------|
| 1 | Urattam to Kondai | Tadvai | 97,99, and 100 | 3066 m x 10 m = 3.066Ha | Recommended |
| 2 | Kondai to Iylapur | Chityal | 167,168,169,162, 101, 102, 103, 104, | 19659.20 m x 10 m = 19.659 | Recommended |



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021

[Handwritten signature]
17/8/2021

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| | | | 105, 109, 110, 111, 85, 98 & 167 | Ha | |
| 3 | Illapur to Buttaigudem | Chityal | 70, 56, 57, 52, and 53 | 7981.42m x 10m = 7.981 Ha | Not Recommended |

3. Legal Status of Forest land: Reserved Forest
4. Density of Vegetation: 0.2. Eco Class 3
5. Cost of the project: Rs.4850 lakhs.
6. As reported, 470000 number of person days of temporary employment are likely to be created due to the project;
7. FDO, WLM Eturnagaram Forest Division has reported that the proposed forest area proposed for diversion is vulnerable to erosion. **Action plan to reduce the soil erosion due to formation of road with financial outlay of Rs. 639.472 lakhs has been furnished.**
8. FDO, WLM Eturnagaram Forest Division reported that forest area proposed for diversion is falling in Eturnagaram Wild life Sanctuary
9. The FDO, WLM Eturnagaram Forest Division has reported that endangered unique species like Bison, Gaint squirrel, Nilgai etc are found in the proposed forest area for diversion
10. The FDO, WLM Eturnagaram Forest Division reported that no protected archaeological/ heritage site/ defence establishment or any other important monument is located in the area.
11. The FDO, WLM Eturnagaram Forest Division reported that the requirement of forest land for diversion as proposed by the UA is unavoidable and the barest minimum for the project.
12. Abstract of the enumeration list of trees has been furnished and not uploaded in the web portal. As reported 21457 trees including 686 poles need to be felled. However, tree wise details have not been furnished.
13. An extent of 22.725 ha (out of 75.4059 ha identified for six road projects) in Sy No 34 of in Pandipampula (Village) of Bhupalapally (Mandal) of Jayashankar Bhupalapally District has been identified by the User Agency for compensatory afforestation. CA scheme including 10 years maintenance with financial out lay of Rs. 269.57578 lakhs and soil suitability certificate have been furnished and it has been reported that the site is suitable for raising plantation;



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021

[Handwritten signature]
17/8/2021

14. Site Inspection report of the FDO, WLM Eturnagaram Forest Division on forest area proposed for diversion has been uploaded in the web portal
15. RoFR certificate (Form I) for an area of 31.756 ha has been furnished
16. Map of the Forest land proposed for diversion has been uploaded in the web portal.
17. The subject proposal has been processed through DSS cell and found to be not inviolate.
18. The subject proposal has been uploaded in the web portal vide proposal number FP/TG/ROAD/20352/2016

19. Works in violation of FCA, 1980

- a. The UA has started the illegal formation of road without prior approval under the F(C)Act, 1980 and W(P)Act,1972 from the competent authority in 2017. Work in violation has been carried out in the forest area / wildlife sanctuary in Stretch-I Road i.e. Urattam to lylapur to an extent of 19.06 ha and the details are as mentioned below:

| | |
|----------------------|------------------|
| By digging of Gravel | :1.03 Ha |
| By forming Road | :18.03 Ha |
| Total | :19.06 Ha |

- b. The User Agency has dug up soil to an extent of 20397.25 m³ and started construction of (13) culverts at five locations with a length of 15.50 m, height of 2.40 m. Five have been completed.
- c. It has been reported that, as per the assessment made by the IT wing, there is loss of forests due to quarrying at 10 locations (five clusters) and construction of 13 culverts (for diversion of traffic for construction of culverts and preparatory work for digging of foundation) in an area of 2.64 ha.

As reported, the following actions have been taken on violation:

- a. A Show-Cause Notice has been issued to User Agency for violation of F(C) Act, 1980 on 12.12.2017. It has been reported that the User Agency has not yet submitted the reply. Furtehr reported that, the User Agency has stopped the work after issue of the Show-Cause Notice.

The details of POR's issued are as follows:

- i. POR No. 162/4 Dt. 25.01.2018
- ii. POR No. 3/22, Dt. 26.01.2018
- iii. POR No. 102/03, Dt. 04.01.2018, C.Fees collected Rs 20,000/-
- iv. POR No. 461/10, Dt. 25.01.2018
- v. POR No. 107/03, Dt. 26.01.2018.



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021

[Handwritten signature]
17/8/2021

Further, the PCCF Telangana vide letter dated 13.02.2019 reported that as per the assessment made by the IT Wing, there is loss of forests due to quarrying at 10 locations (five cluster and construction of 13 culverts (for diversion of traffic for construction of culverts and preparatory works for digging of foundation) in an area of 2.64 ha. Hence Penal CA over 5.28 ha with financial out lay of Rs. 53.58514 lakhs has been proposed

20. Recommendation

- a. The FDO, WLM Eturnagaram Forest Division: Recommended subject to fulfillment of the following conditions by the User Agency, as per the specification given by the forest department:

| Item of work | Tentative cost Rs. In Lakhs |
|---|--------------------------------|
| Erection of Chainlink fencing/ Construction of Compound wall around the nursery/ Range office | 30.00 |
| Installation of Solar bore wells (5 No's) | 25.00 |
| Procurement of UPS/Generator | 3.00 |
| Electricity and water charges | 5.00 |
| Procurement of Animal Rescue Van | 22.00 |
| Construction of EEC Building | 25.00 |
| TOTAL | 110.00 |

- b. The CCF, Warangal Circle: Recommended, subject to fulfillment of the conditions (except electricity and water charges) imposed by the FDO, WLM Eturnagaram Forest Division;
- c. PCCF (HoFF), Telangana: Recommended, subjected to conditions imposed by the FDO, WLM Eturnagaram Forest Division and CCF, Warangal Circle;
- d. State Government of Telangana: Recommended
21. The erstwhile RO, Chennai vide letter dated 06.03.2018 requested the State Government to submit certain additional information / documents / clarification at the earliest to this office for further consideration of the subject proposal;
22. The PCCF (HoFF), Telangana informed that the SC-NBWL in its 61st meeting held on 18.02.2021 recommended the subject proposal and forwarded the copy of the PCCF letter



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021

[Handwritten signature]
17/8/2021

dated 08.04.2021 and requested to issue Stage I approval. The details of the information are as follows;

| SI No | Additional information sought by the RO Chennai | Reply by the PCCF, Telangana |
|-------|--|---|
| 01 | Approval of NBWL needs to be furnished | The 61st meeting of the Standing Committee of National Board of Wildlife in the meeting held on 18.02.2021 (minutes) has recommended the subject proposal under W(P) Act, 1972 subject to the conditions stipulated therein. The minutes of the Standing Committee of NBWL enclosed herewith |
| 02 | As reported, the UA has already built road over an extent of 18.03 ha of forest are without prior approval of the competent authority. However, it has been reported that 21457 trees need to be felled. Hence, justification for the same shall be furnished along with tree wise details. | The executive Engineer, R&B Division Mulugu has furnished the reply vide It No EE/R&B/Mig/U-I Road / Forest/2016-1745 dated 05.08.2019. The same has been forwarded to the FDO WLM Eturnagaram for examining and confirm the same. The I/c FDO WL Eturnagaram in the R.c.No 16/S1/2015 dated 08.08.2019 (addressed the DFO Mulugu) has stated that as there is no need to fell 21457 trees for developing the road as most of these are located in between Iylapur to Buttaigudem road for which no recommendation was made for up-gradation of the road by Forest Department. As per the abstract enumeration of the plants conducted at the above upgradation of road i.e Urattam to Iylapur which was available in this office, a total of 20771 No of trees are to be felled (Copy enclosed) |
| 03 | The PCCF, Telangana vide letter dated 13-12-2018 has reported that the User Agency has carried out work in violation of FCA,1980(over an extent of 19.06 ha of forest area). Further, it has been reported that, as per the IT wing assessment, there was loss of forests due to quarrying at 10 locations (five cluster) and | As per the proposal submitted by the User Agency, area proposed for diversion is 22.725 ha (Urattam to Iylapur road) in which area in violation is 19.06 ha (By Digging of Gravel: 1.03 ha and By forming Road: 18.03 ha, total 19.06 ha Area included for penal CA but not for diversion is 1.03 ha(due to quarrying at 10 |



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021

[Handwritten signature]
17/8/2021

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| | <p>construction of 13 culverts (for diversion of traffic for construction of culverts and preparatory work for digging of foundation) in an area of 2.64 ha. In view of the above it may please be clarified whether all areas in which, violation was reported have been included in the total forest area proposed for diversion or not and to submit details thereof</p> | <p>locations (five clusters) Area included for diversion as well as for penal CA is 18.03 Ha (Road formed). The remaining area violated for construction of 13 culverts has to be included only for penal CA as User Agency used this area temporary during construction of culverts but not for diversion.</p> |
| 04 | <p>Comments of the Chief Wildlife Warden on the impact of the project on wildlife and mitigative measures if any required shall be furnished.</p> | <p>The Chief Wildlife Warden, Telangana recommended the proposal in Part-IV of Wildlife format and submitted to the State Government vide Rc. No. 5781j2018/WL-1, dt. 21-6-2019 for onward transmission of the proposal to the Standing Committee of NBWL. While recommending the proposal the Chief Wildlife Warden laid down conditions including deposition of Rs.130.00 Lakhs by the User Agency towards Wildlife mitigation measures for taking up of activities like installation of solar pumps, construction of percolation tanks, development of natural grass lands, purchase of camera traps, purchase for vehicle for strike force and maintenance for (5) years etc. The User Agency was also directed to put up chain link fence on either side of the road at animal crossing zones and to construct underpasses for movement of wild animals at locations indicated by DFO/FDO concerned. It was also stipulated that the underpasses shall be constructed by the User Agency according to the design and specifications given by Wildlife Institute of India, Dehra Dun.</p> |

Deliberation: Committee considered the subject proposal and perused the additional information submitted by the PCCF (HoFF) and deliberated in details on all aspects and committee noted that though the User Agency carried out



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021

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17/8/2021

works in violation of FCA, 1980 over an extent of 19.06 ha, but the reasons for not preventing them by the Forest Department Officials is not clear and committee considered the violation seriously.

Committee considered the approval of competent authority under WL Act.

Committee examined the number of trees to be felled i.e. 20771 revised from 21457 and noted that as the User Agency has already carried out works over an extent of 19.06 ha area (out of 22.725 ha) then it is not clear why felling of such huge number of trees is required.

Recommendation: After detailed deliberation, committee decided to carryout site inspection to ascertain ground reality and to examine actual number of trees to be felled and decided to consider the subject proposal in the next REC meeting along with site inspection report.

State: Andhra Pradesh

Agenda No 12. Diversion of 9.33 Ha of forest land for Rehabilitation and Up-gradation of NH-167B from Porumamilla to Singarayakonda (Old NH-16) via Seetharamapuram- CS Puram -Pamuru-Kandukur to two lanes with paved shoulders in the State of Andhra Pradesh under NH(O) through EPC basis.

The Regional Empowered Committee (REC) has noted the following facts of the proposal:

1. The Andhra Pradesh State Govt. vide letter No. 4949/Section.II/2018 dated 05.07.2021, has forwarded the proposal for diversion of 9.33 Ha. of forest land for Rehabilitation and Up-gradation of NH-167B from Porumamilla to Singarayakonda (Old NH-16) via Seetharamapuram- CS Puram -Pamuru-Kandukur to two lanes with paved shoulders in the State of Andhra Pradesh under NH(O) through EPC basis and requested to communicate Govt's approval under Forest (Conservation) Act, 1980..
2. **Purpose wise breakup of the forest area required for diversion:**
3. Legal Status of Forest land: Reserved Forest
4. Density of Vegetation: 0.4, Eco Class 3.
5. Cost of the project: Rs. 80886 lakhs
6. As reported, 500 permanent and 4500 number of person days of temporary employment



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021

17/8/2021

- are likely to be created due to the project;
7. DFO, Giddalur Forest Division reported that the proposed forest area is plain / undulating and not vulnerable for erosion;
 8. The DFO, Giddalur Forest Division reported that proposed forest area is not forms part of National Park, Wildlife Sanctuary, Biosphere Reserve, Tiger Reserve, Elephant Corridor etc.
 9. The DFO, Giddalur Forest Division reported that no rare/ endangered / unique species of flora and fauna are found in the area.
 10. The DFO, Giddalur Forest Division that no protected archaeological/ heritage site/ defence establishment or any other important monument is located in the area.
 11. The DFO, Giddalur Forest Division reported that the requirement of forest land for diversion as proposed by the UA is unavoidable and the barest minimum for the project.
 12. The DFO, Giddalur Forest Division reported that no work in violation of FCA, 1980 has been carried out by the User Agency;
 13. DFO, Giddalur Forest Division reported no economically viable trees are existing in the area;
 14. The State Forest Department identified degraded forest land over an extent of 18.66 ha in Nandanavanam A Extension RF area of Kanigiri Range of Giddalur Division and CA scheme including 10 years of maintenance with financial outlay of Rs.310.00 lakhs, CA map with kml file have been submitted and uploaded in the online application;
 15. Site Inspection report of the DFO, Giddalur Forest Division has been submitted and uploaded in the portal;
 16. RoFR certificate (Form I) has been uploaded in the online application;
 17. Map of the Forest land proposed for diversion has been uploaded in the web portal.
 18. The subject proposal has been processed through DSS cell and found to be not inviolate.
 19. The subject proposal has been uploaded in the web portal vide proposal number FP/AP/ROAD/29874/2017;
 20. The User Agency uploaded kml file over an extent of 6.44 ha only against 9.33 ha of forest area propose for diversion. Hence, Correct kml required to be updated in the online application.
 21. Recommendation:
 - a. DFO, Giddalur Forest Division : Recommended
 - b. Conservator of Forests, Guntur Circle : Recommended
 - c. PCCF (HoFF), Andhra Pradesh : Recommended
 - d. Andhra Pradesh State Government : Recommended



Ministry of Environment, Forests & Climate Change,
Integrated Regional Office, Chennai

17 August 2021

17/8/2021

Deliberation:

Committed considered the proposal submitted by the State Government and examined thoroughly and discussed all aspects with the IGF (Central), IRO, Vijayawada and while discussion it is noted that the State Government proposed for **Rehabilitation and Up-gradation of NH-167B from Porumamilla to Singarayakonda (Old NH-16) via Seetharamapuram- CS Puram -Pamuru-Kandukur to two lanes with paved shoulders** and as per the area statement, it reveals that that the User Agency proposed for widening of existing road to 24 mtrs width (excluding existing 7 mtrs width in some stretch and 10 mtrs in remaining stretches). However, the State Government has not reported whether the existing road is RoW or constructed with prior approval of GoI and also not included existing width portion with the total forest area proposed for diversion i.e. 9.33 ha. Hence, committee decided to get clarification on the above issue from the State Government.

Committee noted that the UA uploaded RoFR certificate in the online application under PART I.

Committee noted that the, User Agency uploaded kml file over an extent of 6.44 ha only against 9.33 ha of forest area proposed for diversion. Hence, correct kml required to be updated in the online application.

Recommendation: After detailed deliberation, committee decided to request the following additional information from the State Government for further consideration of the proposal;

- a. The State Government proposed for **Rehabilitation and Up-gradation of NH-167B from Porumamilla to Singarayakonda (Old NH-16) via Seetharamapuram- CS Puram - Pamuru-Kandukur to two lanes with paved shoulders** and as per the area statement, it reveals that the User Agency proposed for widening of existing road to 24 mtrs width (excluding existing 7 mtrs width in one stretch and 10 mtrs in remaining stretches). However, the State Government not reported whether the existing road is RoW as mentioned under RF notification or constructed with prior approval of GoI and also not included existing width portion with the total forest area proposed for diversion i.e. 9.33 ha. Hence, committee decided to get clarification on the above issue from State Govt.;
- b. In case existing road is constructed in the RoW, supporting documents like RF notification etc shall be submitted;
- c. Correct kml required to be diverted shall be uploaded in the online application.
- d. Justification for the needs of 24 m width of road from the existing width of 7m/10m.

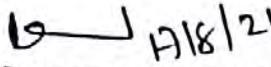


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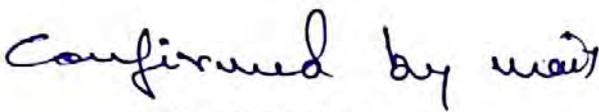
17 August 2021

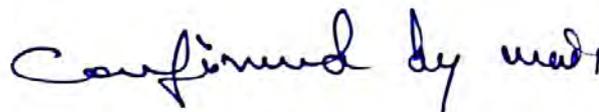
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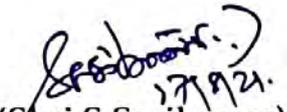
The Chairman thanked all members of the committee, Nodal Officers and representatives of the User Agencies who participated in the 49th REC meeting. The meeting ended with thanks to the chair.

DDG /  18/8/21
 (Shri.R.Hemanth Kumar)
 Regional Officer & Chairman


 (Shri.K.Jude Sekar)
 Member


 (Shri BSS Reddy)
 Member


 (Dr.C.N.Rao)
 Member

 17/8/21
 (Shri S Sasikumar)
 DIGF (Central) , Member

 17/8/2021
 (K.Karthikeyan)
 AIGF(Central), Member Secretary



Ministry of Environment, Forests & Climate Change,
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17 August 2021



भारतसरकार
GOVERNMENT OF INDIA
 पर्यावरण ,वनएवंजलवायुपरिवर्तनमंत्रालय
**MINISTRY OF ENVIRONMENT, FORESTS & CLIMATE
 CHANGE**
Integrated Regional Office,
Aranya Bhavan, Opp RBI, Saifabad, Hyderabad,
Telangana 500004
e-mail: irohyd.moefcc@gmail.com



F.No.4-TSB186/2021-HYD/45
 Date 18th August, 2021

To,

The Special Chief Secretary to the Government,
 Environment, Forests, Science & Technology Department,
 Telangana State Secretariat, Hyderabad.

Subject: Diversion of 13.945 ha (9.038 ha in Nirmal Division and 4.907 ha in Khanapur Division) of forest land for widening and strengthening of existing intermediate lane / two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 extended in the State of Telangana under NH 61 extended in the State of Telangana under NH(O) through EPC mode in favour of the Regional Officer, MoRTH Hyderabad - reg.

Sir,

Please refer to the State Government's letter Nos.1897/For.I(1)/2021 dated 11.06.2021 and Letter No. 816/2021FCA.1 dated 06.07.2021 of the PCCF (HoFF) Telangana vide letter dated and online proposal No.FP/TG/ROAD/126851/2021 seeking prior approval of the Central Government for diversion of forest land in accordance with Section '2' of Forest (Conservation) Act, 1980 for the above mentioned project.

After careful consideration of the proposal of the State Government and as recommended by the Regional Empowered Committee (REC), I am to convey the Central Government's in principle approval (**Stage-I**) under Section '2' of Forest (Conservation) Act, 1980 for diversion of 13.945 ha (9.038 ha in Nirmal Division and 4.907 ha in Khanapur Division) of forest land for widening and strengthening of existing intermediate lane / two lane to two lane with paved shoulders from km 678+555 to km 699+655 of Nirmal to Khanapur section of NH 61 extended in the State of Telangana under NH 61 extended in the State of Telangana under NH(O) through EPC mode in favour of the Regional Officer, MORTH Hyderabad, subject to the following conditions:-

- (i) Legal status of the diverted forest land shall remain unchanged;

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- (ii) Demarcation of the proposed forest area shall be carried out by erecting 4 feet high cement concrete pillars duly numbered at an interval of 20 meters at the cost of the User Agency;
- (iii) The State Forest Department shall carry out compensatory afforestation over an extent of **35.00 ha** in degraded forest area in Compt. No. 101 of Kadamba RF, Kanki Beat, Koutala Section of Sirpur Range of Kagaznagar Forest Division at the cost of the User Agency;
- (iv) Degraded forest land identified for CA purpose and CA scheme shall not be changed without prior approval of the Central Government;
- (v) The State Government shall charge the Net Present Value of the diverted forest land measuring **13.945 ha** from the User Agency as per the orders of the Hon'ble Supreme Court dated 28.03.2008 and 09.05.2008 in IA Nos.826 in 566 with related IA's in Writ Petition (Civil) No.202/1995;
- (vi) Additional amount of the Net Present Value (NPV) of the diverted forest land if any, becoming due after revision of the same by the Hon'ble Supreme Court of India in future, shall be charged by the State Government from the User Agency. The User Agency shall furnish an undertaking to this effect;
- (vii) All the funds received from the User Agency under the project shall be transferred/ deposited to CAMPA fund only through e-portal (<https://parivesh.nic.in/>);
- (viii) Felling of tree shall be carried out under the strict supervision of the DFO/ FDO concerned;
- (ix) Wherever feasible the State Forest Department shall carry out translocation of trees instead of resorting to felling, at the cost of the User Agency;
- (x) Required number of Animal Passages with appropriate specifications as per the MoEF and WII guidelines shall be constructed at the cost of the User Agency in consultation with forest department for easy movement of wild animals;
- (xi) The User Agency shall construct retaining walls and check walls wherever required, by consulting the DFO concerned, at the project cost;



- (xii) Construction of culverts/bridges, if any, over the natural streams/rivers/canals shall be done in such a manner that it does not hamper the natural course of water, does not give rise to water-logging, and also does not hamper movement of wild animals;
- (xiii) Roadside cuttings and fillings which require engineering support shall be provided as per the instructions of the DFO concerned so as to stabilize the soil;
- (xiv) The dug out material / overburden shall be dumped outside the forest area. Storage of any material shall not be done in the forest area;
- (xv) The User Agency shall raise and maintain multiple row avenue plantation as per NH model on either side of the road to the extent of double the number of trees felled as recommended by the CCF / Field Director, Project Tiger, Kawal Tiger Reserve, Nirmal;
- (xvi) Width of the road at specific chainages shall be as per the recommendations of the Forest Divisional Officers of the Khanapur and Nirmal Forest Division;
- (xvii) The chain link fencing shall be placed on either side of the passage of both side of road to a length of 100 m in a funnel model for diverting of Wildlife towards animal pass to cross the road;
- (xviii) The User Agency shall clear all the debris at the under pass and surroundings area immediately after the work completions and also periodically every 04 months;
- (xix) Animal crossing and speed limit signs of 30 KMPH in forest areas shall be erected;
- (xx) The speed control structures such as Rumble strips as is done in NH shall be placed at every 01 Km of road passing through Forest area.
- (xxi) Kindling of any fire in forest shall not be allowed and work of upgradation shall be done between **7AM to 5 PM** only;
- (xxii) Mitigation plan shall be revised to 10 years against the 3 years as proposed by the State Government and revised plan shall be submitted to IRO, Hyderabad along with the compliance report;



- (xxiii) The layout plan of the proposal shall not be changed without the prior approval of the Central Government;
- (xxiv) The User Agency shall provide fire wood preferably alternate fuel to labourers working at the site to avoid damage/tree felling and no labour camp shall be established inside the forest area;
- (xxv) Disturbance shall be kept minimum by creating labour camps outside the forest area as far as possible and it shall be the responsibility of the User Agency to ensure that the labourers & staff engaged in execution of work do not destruct nearby forest flora & fauna;
- (xxvi) The total forest area utilized for the project shall not exceed **13.945 ha** and the forest area diverted shall not be used for any purpose other than those shown in the diversion proposal. The User Agency shall furnish an undertaking to this effect;
- (xxvii) The forest land proposed for diversion shall under no circumstances be transferred or sublet to any other agency, department or person without prior approval of the Central Government;
- (xxviii) No additional or new path will be constructed inside the forest area for transportation of construction materials for execution of the project work.
- (xxix) The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project;
- (xxx) Any other conditions that the Central Government or Regional Officer (Central) of Integrated Regional Office, Hyderabad may impose from time to time in the interest of afforestation, conservation and management of flora and fauna in the area, shall be complied by the User Agency;
- (xxxi) In the event of failure to comply with any of the above conditions the User Agency is liable for penal action as per the provisions under guidelines issued under FCA, 1980.
- (xxxii) The State Government shall process and submit compliance report on the above conditions through online(<https://parivesh.nic.in/>);



After receipt of the compliance report on above mentioned conditions, the proposal will be considered for final approval. This in-principle approval shall be valid for a period of 5 years from the date of issue of this letter. In the event of non-compliance of the above conditions, this in-principle approval shall automatically stand revoked after 5 years.

Yours faithfully,



(N.S.Murali)

Inspector General of Forests (Central)

Copy to:-

1. The Principal Chief Conservator of Forests, Forests Department / Nodal Officer (FCA), Govt. of Telangana Aranya Bhavan, Saifabad, Hyderabad, PIN- 500 004.
2. Regional Officer, MoRTH, Regional Office, Quality Control Building, Erum Manzil, Hyderabad-500082. sehyderabad@gmail.com
3. Guard file.



(N.S.Murali)

Inspector General of Forests (Central)